

Factual and Action Taken Report of Joint Committee

In the Matter of

OA No.22/2022(CZ)

**Dharmendra Gayakwad & Anr. Vs MPIDC Ltd. & Ors.
w.r.t.**

**Hon`ble National Green Tribunal (CZ) Bhopal
Order Dated 09.03.2022**



Date of Visit: 12th April 2022

**Location: Industrial Area Malanpur,
Bhind District, M.P.**

Index

S.No.	Detail of Document	Page No.
1.	Joint Committee Factual and Action Taken Report	1-23
2.	<u>Annexure- C-1</u> Photographs of proposed site of M/s JRR Waste Management Pvt. Ltd., Plot No. 22 & 23 GAA, I/A Malanpur-Ghirongi	24
3.	<u>Annexure- C-2</u> Photographs of proposed site of M/s VNS Solution, Plot No. 16 GAA I/A Malanpur-Ghirongi	25
4.	<u>Annexure- C-3</u> Copy of Consent Granted to M/s Devis Surgico, Village Antri	26-32
5.	<u>Annexure- C-4</u> Copy of Consent / Authorization Granted to M/s Devis Surgico, Village Antri	33-43
6.	<u>Annexure- C-5</u> Copy of EC Granted to M/s Devis Surgico, Village Antri, Gwalior	44-55
7.	<u>Annexure- C-6</u> Copy of Authorization Granted to M/s JRR Waste Management Pvt.Ltd., Agra	56-59
8.	<u>Annexure- C-7</u> Copy of CTE Granted by MPPCB to proposed CBWTF of M/s JRR Waste Management Pvt. Ltd. I/A Malanpur-Ghirongi	60-65
9.	<u>Annexure- C-8</u> Copy of Amendment in CTE order Granted by MPPCB to proposed CBWTF of M/s JRR Waste Management Pvt. Ltd. I/A Malanpur-Ghirongi	66-67
10.	<u>Annexure- C-9</u> Copy of Minutes of 713 th SEIAA Meeting dated 23.03.2022	68
11.	<u>Annexure- C-10</u> Copy of CTE Granted by MPPCB to proposed CBWTF of M/s VNS Solutions, I/A Malanpur-Ghirongi	69-76
12.	<u>Annexure- C-11</u> Copy of Google Map showing locations of existing CBWTF of M/s Devis Surgico, Village Antri and Proposed CBWTFs of M/s JRR Waste Management Pvt. Ltd. and M/s VNS Solutions, I/A Malanpur-Ghirongi	77
13.	<u>Annexure- C-12</u> List of Bedded HCFs operating in 5 districts of RO Gwalior	78-94

14.	<u>Annexure- C-13</u> Annual report of year 2021 of Devis surgico, Gwalior and JRR Waste Management P. Ltd. Agra	95-100
15.	<u>Annexure- C-14</u> Copy of Revised Guidelines for CBWTF issued by CPCB on 21.12.2016	101-156
16.	<u>Annexure- C-15</u> Copy of Notification dated 17.01.2012 regarding notification of I/A Malanpur-Ghirongji.	157-159
17.	<u>Annexure- C-16</u> Copy of letter no. 1316 dated 04.05.2022 issued by Joint Committee to MPIIDCL Gwalior to call information and documents.	160
18.	<u>Annexure- C-17</u> Copy of MPIIDCL Gwalior letter no 1165 dated 31.5.2022	161-169

**Factual and Action Taken Report of Joint Committee
in O. A. No. 22/2022(CZ)
Dharmendra Gayakwad & Anr. Vs MP IDC Ltd. & Ors.**

Hon'ble NGT (CZ), Bhopal in OA No. 22/2022 vide its order dated 09/03/2022 in the matter of "Dharmendra Gayakwad & Anr. Vs MP IDC Ltd. & Ors." directed under para 1, 4 & 5 as:-

- I. The issue raised in this application is non-compliance of the Bio-Medical Waste management Rules, 2016 as amended by 2th Amendment Rules, 2019 on the following grounds :*
 - i. CPCB guidelines mandate keeping a distance of 75km between 2 CBWTFs unless the capacity of existing CBWTF is exhausted. The newly proposed CBWTFs are certainly in violation to the obligation of maintaining the desired distance.*
 - ii. Newly proposed CBWTFs are situated nearby the Air Force Station and in terms of the Guidelines for issue of NOC for constructions around Indian Air Force Aerodromes, no such activity can be permitted within 20 km radius.*
 - iii. The MP MSME incentive Scheme, 2021 prescribed list of prohibited industries and the newly proposed CBWTF falls under the same and thus the allotment of Plots in favor of Non-applicant no. 4 and 5 by the non-applicant no.-1 is wrong per se*
 - iv. Change in the terms of reference by MPSEIAA is in contravention to the jurisprudence of EIA Notification and reflects the malice of MPSEIAA towards Environmental concerns.*
 - v. Violation of the Bio-Medical Waste Rules, 2016 which mandates the selection of CBWTF site in consonance with CPCB Guidelines and CPCB Guidelines does not permit establishment of new CBWTF unless the existing CBWTF has attained its optimum capacity.*
 - vi. Permitting Red category of Industries to be established at on integrated place earmarked for Yellow category of Industries.*

- vii. *Lackadaisical approach adopted by MPSEIAA towards the explicit directions issued by CPCB, more specifically the directions issued by CPCB to all State MPSEIAA vide order dated 08.03.2018 and the directions issued vide letter at 09.12.2021.*
4. *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of :-*
- i. One representative from Central Pollution Control Board (M.P.)*
 - ii. One representative from MPSEIAA*
 - iii. One representative from Madhya Pradesh Pollution Control Board.*
5. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

With reference to above order of Hon'ble NGT dated 09.03.2022 a joint committee consisting of officials of Central Pollution Control Board, MPSEIAA and Madhya Pradesh Pollution Control Board conducted visit of the places mentioned in the matter on dated 12th April 2022. The Members of Joint Committee who carried out inspection are as follows:-

S.No	Name of Department	Name of Representative
1.	<i>One representative from Central Pollution Control Board ,(M.P.)</i>	Dr. Anoop Chaturvedi Scientist ' B ' Regional Directorate (Central) CPCB, Bhopal, M.P.
2.	<i>One representative from MPSEIAA</i>	Shri Rajesh Mishra Executive Engineer MPSEIAA, Bhopal, M.P.
3.	<i>One representative of Madhya Pradesh Pollution Control Board</i>	Shri Rishiraj Singh Sengar Executive Engineer MPPCB R.O., Gwalior, M.P.

As per order, a factual and action taken report has to be submitted after visiting the sites mentioned in petition in case number 22/2022 (CZ) of Dharmendra Gayakwad & Anr. Vs MP IDC Ltd. & Ors. To better coordination in the investigation, the committee has interacted with project proponent of respondent no. 4 and 5 at site during visit and discussed the issue mentioned in the petition.

OBSERVATIONS:-

The Joint Committee has visited two sites as mentioned in the order dated 09.03.2022. The status as observed by the Joint Committee is summarized as under:-

1. The Joint Committee has visited two sites of proposed CBWTF situated at industrial area Malanpur - Ghirongi, Tehsil Gohad, District Bhind namely :-
 - M/s JRR Waste management Pvt. Ltd., Plot No. 22 & 23 GAA,
 - M/s VNS Solution, Plot No. 16 GAA

Both sites were seen vacant and no construction has been started at both sites so far. Photographs of both sites taken during inspection are enclosed as **Annexure C-1 and C-2.**

2. At present the jurisdiction of Regional office M.P. Pollution Control Board, Gwalior cover 5 district namely Gwalior, Morena, Datia, Bhind and Sheopur. The Bio-medical waste generated by HCFs situated within Regional Office, Gwalior jurisdiction is being collected, treated, transported and dispose of by 2 number CBWTFs. The details of both CBWTF of the area is as under-

M/s Devis Surgico, Gwalior (CBWTF)

Title of details	Description	Supporting enclosure (Annexure)
Location of site of CBWTF	Survey No. 1331/2, Village Antri, Tehsil Chinor, District Gwalior , M.P.)	C- 3
GPS Coordinates of the site	Latitude 26.0637 N Longitude 78.2265 E	--
District allotted to CBWTF for management of BMW	Gwalior, Datia and Sheopur	C - 3

Consent/ Authorization granted by MPPCB to CBWTF for	Collection, Storage , Transport, Treatment and Disposal of BMW	C – 3
Validity of Consent / Authorization	AW Consent – 31.03.2024 HOWM Authorization – 31.03.2026 BMW Authorization – 31.03.2024	C – 3 C – 4 C – 4
EC Granted by MPSEIAA on	28.02.2018	C – 5
CBWTF start date	21.04.2019	--
Capacity of CBWTF as per consent of MPPCB	Incinerator – 100 kg/hr Autoclave – 250 ltr/cycle Shredder - 50kg/cycle	C – 3

M/s JRR Waste Management Pvt. Ltd. Agra (CBWTF)

Title of details	Description	Supporting enclosure (Annexure)
Location of site of CBWTF	Survey No. 670 Village Dharera, Tehsil Atmatpur, District Agra, UP	C – 6
GPS Coordinates of the site	Latitude 27.2288 N Longitude 78.1801 E	--
District allotted to CBWTF for management of BMW	Bhind and Morena	C – 6
Authorization granted by MPPCB to CBWTF for	Only collection and transport of BMW	C – 6
Validity of Authorization	BMW Authorization – 31.08.2023	C – 6
EC Granted by MPSEIAA on	NA	--
BMW collection started from the allotted area on	01.08.2005 (Old Name M/s Dutta Enterprises Ltd.)	--

5. Presently the bio medical waste generated from district Bhind and Datia is being collected by the M/s JRR Waste Management Private Limited, Agra and has valid authorization for collection and

transport till 31.08.2023. Now M/s JRR Waste Management Private Limited, Agra proposed to establish CBWTF at notified industrial area Malanpur-Ghirongi, District Bhind, M.P. to treat its own collected waste and to cater the future requirement of the area if any. The current status of consent, EC and proposed capacity of this CBWTF is as under-

M/s JRR Waste Management Pvt. Ltd. (CBWTF) Proposed

Title of details	Description	Supporting enclosure (Annexure)
Location of Proposed site of CBWTF	Plot No. 22 & 23 GAA, Industrial Area Malanpur-Ghironghi, Tehsil Gohad, District Bhind	C – 7 & 8
GPS Coordinates of the site	Latitude 26.3469 N Longitude 78.2691 E	--
Total Plot Area (Square Meter)	8100 m ²	--
Proposed Capacity of CBWTF as per records available to MPPCB	Incinerator – 250 Kg/Hr Autoclave – 850 Ltr/Hr Shredder – 200 Kg/Hr	C– 7
Consent Granted by MPPCB and validity	Only CTE Granted on 15.09.2021 Amendment Granted on 16.10.2021	C – 7 C – 8
EC Granted by MPSEIAA on	After the SEAC recommendation the case was considered in 713 th SEIAA meeting dated 23.03.2022. SEIAA decided to defer the matter till final decision in O.A. No. 22/2022 (CZ) pending in the Hon'ble NGT	C – 9

6. Another CBWTF also proposed to be established by M/s VNS Solution at notified industrial area Malanpur - Ghirongi District Bhind, M.P and presently this project proponent does not possess any coverage area. The current status of consent, EC and proposed capacity of this CBWTF is as under-

M/s VNS Solution (CBWTF) Proposed

Title of details	Description	Supporting enclosure (Annexure)
Location of Proposed site of CBWTF	Plot No. 16 GAA, Industrial Area Malanpur-Ghironghi, Tehsil Gohad, District Bhind	C-10
GPS Coordinates of the site	Latitude 26.3453 N Longitude 78.2730 E	--
Total Plot Area (Square Meter)	4500 m ²	--
Proposed Capacity of CBWTF as per records available to MPPCB	Incinerator – 200 Kg/Hr Autoclave – 800 Ltr/Batch Shredder – 200 Kg/Hr	C – 10
Consent Granted by MPPCB and validity	Only CTE Granted on 21.10.2021	C – 10
EC Granted by MPSEIAA on	After the SEAC recommendation the case was considered in 713 th SEIAA meeting dated 23.03.2022. SEIAA decided to defer the matter till final decision in O.A. No. 22/2022 (CZ) pending in the Hon'ble NGT	C – 9

7. The aerial distance of these 2 new CBWTF sites from exiting CBWTF site of M/s Devis Surgico as per goggle map is 31.76 km. Google site location map showing the location of existing and two proposed CBWTF sites is enclosed as **Annexure C- 11**. The distance between two proposed CBWTFs is approx. 600 meter as both are located in same industrial area.
8. The SEAC apprised the EC case of both proposed CBWTF mentioned above on 04.03.2022. The final decision is pending before MPSEIAA. After the SEAC recommendation the case was considered in 713th SEIAA meeting dated 23.03.2022. SEIAA decided to defer the matter till final decision in O.A. No. 22/2022 (CZ) pending in the Hon'ble NGT.

9. As per record of M.P. Pollution control Board status of district wise bedded HCFs within jurisdiction of Regional office Gwalior as on May 2022 is summarized as under-

Sr. No.	District	CTO granted bedded HCFs	CTE granted bedded HCFs which are operating	Non-consented bedded HCF which are operating	Total
1	Gwalior	15954	7130	1029	24113
2	Datia	2313	1420	68	3801
3	Sheopur	351	15	18	384
4	Morena	2491	595	206	3292
5	Bhind	2106	436	174	2716
	Total	23215	9596	1495	34306

District wise list of bedded HCFs is enclosed as **Annexure C -12**

10. Bio-medical Waste Generation Scenario:

Bio-medical waste generation assessment is most important tool for its management and disposal, by which we design our future CBWTF capacity and number of units required for proper management of generated waste.

Committee studied & analyzed data available in the form of annual reports published by CPCB & MPPCB for last five year (2016 to 2020) for assessment of bio-medical waste and study for future projections. The brief bio-medical waste generation scenario in the Country, Madhya Pradesh & Gwalior region is given below :

Country Level data:

Year	No. beds	Bio-medical waste generation* (tonne/per day)	Bio-medical waste generation (gm/per bed)	Change of rate % per annum		Average Bio-medical waste generation (gm/per bed)
				Beds	Bio Medical Waste Generation	
2020	25,44,116	774	304.23	7.83%	25.04%	274.10
2019	24,86,327	619	248.96	12.69%	0.81%	
2018	22,06,362	614	278.29	5.32%	9.83%	
2017	20,94,858	559	266.84	10.30%	8.12%	
2016	18,99,269	517	272.21	7.83%	3.19%	
*Quantity of bio-medical waste through bedded & non bedded HCF						
Source: CPCB Annual Reports						

Country level Summary of Data within five year:

Average Bio-medical waste generation (within five years) : 274.10 gm/ bed

Average growth rate per annum of Bio-medical waste generation: 9.40%

Average growth rate of Beds increase (within five years): 7.70%

State (Madhya Pradesh) Level data:

Year	No. beds	Bio-medical waste generation* (tonne/per day)	Bio-medical waste generation (gm/per bed)	Change of rate % per annum		Average Bio-medical waste generation (gm/per bed)
				Beds	Bio Medical Waste Generation	
2020	1,15,505	20.00	173.23	15.04%	12.11%	168.50
2019	1,00,401	17.85	177.75	5.22%	12.62%	
2018	95,421	15.85	166.07	9.47%	6.90%	
2017	87,165	14.82	170.07	5.71%	15.72%	
2016	82,449	12.81	155.37	12.47%	19.56%	
*Quantity of bio-medical waste through bedded & non bedded HCF						
Source: MPPCB Annual Reports						

Summary of Data (State level)

Average Bio-medical waste generation (within five years) : 168.50 gm/bed

Average growth rate per annum of Bio-medical waste generation: 13.38%

Average growth rate of Beds increase (within five years): 9.58%

Gwalior region Level (Distt Gwalior, Morena, Bhind, Datia & Sheopur)

Year	Districts	Bio-medical waste generation* (Kg/per day)	CBWTF	Waste collected by CBWTF		Average Bio-medical waste generation (gm/per bed)
				Beds	Bio Medical Waste Collection	
2020	Sheopur	98	Devis surgico	7757	3257	413.33
	Gwalior	2753				
	Datia	141				
	Murena	324	JRR	1904	740	
	Bhind	681				
	TOTAL	3997				
2019	Sheopur	449.57	Devis surgico	7273	2566.5	379.79
	Gwalior	1512.38				
	Datia	599.35				
	Murena	756.02	JRR	2220	1038.8	
	Bhind	461.02				
	TOTAL	3778.34				
2018	Sheopur	75	Devis surgico	6350	2448.67	389.25
	Gwalior	2173.67				
	Datia	200				
	Murena	327	JRR	1517	613.59	
	Bhind	355.05				
	TOTAL	3130.72				
2017	Gwalior	1979	Devis surgico	7802	2355	301.85
	Datia	90				
	Murena	327				
	Bhind	209				
	Sheopur	75				
	Total	2680		7802	2355	
2016	Gwalior	No details Available	Devis surgico	7660	1727	225.46
	Datia					
	Bhind					
	Bhind					
	Sheopur					
	Total	0		7660	1727	

*Quantity of bio-medical waste through bedded & non bedded HCF

Source: MPPCB Annual Reports

Summary of Data (Regional level)

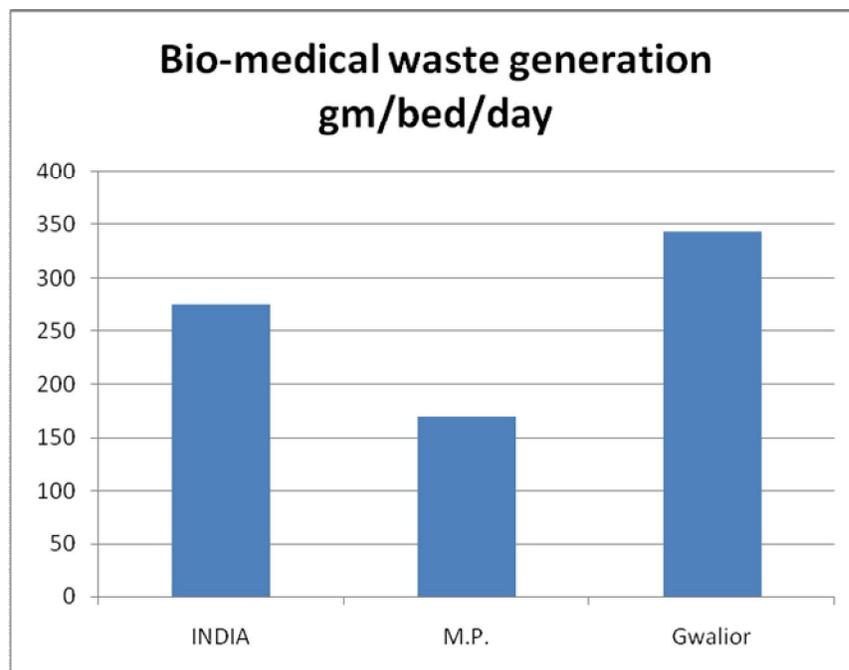
Average Bio-medical waste generation (within five years) : 342.50 gm/bed

Average growth rate per annum of Bio-medical waste generation: 23.75 %

Average growth rate of Beds increase (within five years): 6.28 %

Conclusion:

Studying the above data analysis shows that the amount of BMW generation at the national level is 274.1 gm/bed/day while at the State level it is 168.5 gm/bed/day. Whereas at Gwalior region level it shows 342.5 gm/bed/day it clearly indicates the variation.



Hospital beds in India are growing at a rate of 7.70% per annum for five years, whereas 9.40% per year increase in BMW can be seen in the data at National level.

While looking at the data of Madhya Pradesh it is concluded that the growth rate of hospital beds in the last five years is 9.58% per annum, the growth rate in the BMW generation is 13.38% per annum.

Now the data of Gwalior region, the place in question, shows a growth of 6.28% per annum in the hospital beds in the last five years and 23.75 % per annum in the BMW.

As per record of M.P. Pollution Control Board status of district wise bedded HCFs within jurisdiction of Regional office Gwalior as on May 2022 is 34306 beds.

Thus total bio-medical waste generation of Gwalior Region estimated (i.e. Gwalior, Datia , Morena , Bhind & Sheopur district) as per National average is 9403 kg/day, as per MP State average is 5780.56 kg/day & as per Gwalior regional average is 11749.81kg/day. There are huge gap between national, MP state and regional data. Annual Reports received from CBWTFs by MPPCB, which are enclosed as **Annexure-C-13**. However on average basis actual waste is being collected by both CBWTFs namely M/s Devis Surgico Gwalior and M/s JRR Waste Management P. Ltd. Agra respectively 483.16 kg/day from 8900 beds and 100.37 kg/day from 2488 beds. In short both CBWTF collected 583.53 kg/day from 11388 beds as per annual report of 2021 and both are claimed they are collecting all generated waste.

If we look at the regional data, it appears to be very high, whereas state level data is very less & which appears to be lower than the national level. In the coming time, there will be an increase in health care facilities in Madhya Pradesh, due to this it seems more appropriate to use national data for this reason, if we use national data, the quantity of bio-medical waste in Gwalior region is taken as 9403.275 kg/day. Its 65% of this quantity will be incinerable which is approximately 6112.128 kg/day.

At present there is only one CBWTF (Devis Surgico) established in Gwalior region, whose incineration capacity is 100 kg / hour. JRR Waste Management Private Limited engaged to only collection and transport of Bio Medical Waste from Bhind & Morena District of this area and takes it to its plant in Agra for disposal.

There are proposals to set up two new CBWTF in this area. One of which is VNS Solution, which will set up an incinerator plant of 200 kg / hour capacity. There is another JRR Waste Management Private Limited, which will set up an incinerator plant of 250 kg / hour capacity.

Looking at the capacity of their plants, then the first plant (Devis Surgico) can incinerate BMW for about 1000 kg/day in 10hours. Thus VNS will dispose of 2000 kg/hour Bio Medical Waste. Whereas third one JRR will be able to dispose of about 2500 kg/day BMW in 10 hours. In this way,

within 10 hours, all three together can dispose of about 5500 kg/day. Both the upcoming plants have been issued to CTE by MPPCB seeing the ground reality of BMW.

Thus, considering the estimated generation quantity of BMW, there is a scope of establishing new CBWTFs in this area. This will strengthen the Bio-medical waste management of the area.

11. Revised guidelines for CBWTF has been published by CPCB on 21.12.2016 copy of guidelines is enclosed as **Annexure C-14**. Brief highlights of this guidelines regarding CBWTF location criteria (S.No. 6 of guidelines) and coverage area (S.No. 8 of Guideline) are reproduced as under :-

Location Criteria (Point – 6)

(a) A CBWTF shall preferably be development in a notified industrial area without any requirement of buffer zone.

Coverage area of CBWTF (Point -8)

(a) A CBWTF located within the respective state/UT shall be allowed to cater healthcare units situated at a radial distance of 75km. However, in a coverage area where 10000 beds are not available within a radial distance of 75km. Existing CBWTF in the locality (Located within the respective state/UT) may be allowed to cater the healthcare units situated up to 150km. radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposal of within 48 hours as stipulated under the BMW Rules.

(b) In case, number of beds is exceeding 10000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provision notified under the environment (protection) Act, 1986 to cater services only to such additional bed strength of the HCFs located.

12. Both the proposed CBWTF sites are located in the notified industrial area Industrial area Malanpur–Ghirongi, Tehsil Gohad District Bhind.

The copy of notification issued by government of MP on 17.01.2012 is enclosed as **Annexure-C-15**

13. The information and documents related to the notification of industrial area, NOC of Indian Air Force, list of restricted activities into the industrial area and brief details of industrial area Malanpur–Ghirongi were called by Joint Committee from MPIIDCL through letter no 1316 dated 4.5.2022 is enclosed as **Annexure C-16** and reply submitted by MPIIDCL to joint committee through letter no 1165 dated 31.5.2022 is enclosed as **Annexure C-17**

(A) Factual status of the major issues raised in petition on which status report sought by Hon’ble NGT through order dated 09.03.2022 is summarized as below :

S. No.	Detail of Issues	Factual status
1	<p><i>CPCB guidelines mandate keeping a distance of 75km between 2 CBWTFs unless the capacity of existing CBWTF is exhausted. The newly proposed CBWTFs are certainly in violation to the obligation of maintaining the desired distance.</i></p>	<p>CPCB revised guidelines for CBWTFs do not restrict the installation of new facility in a coverage area, if existing facility does not have adequate capacity to handle quantum of biomedical waste and does not comply with norms prescribed under BMW Rules, 2016. The fact of the area w.r.to bed number, coverage area, occupancy, already existed CBWTFs as follows:-</p> <p>Total bed capacity of Private and Government HCFs situated within 5 districts of Regional Office Gwalior is 34306 as per actual data received from MPPCB (Annexure C-12). This bed capacity includes all category i.e. CTO granted, only CTE granted and not consented but operational.</p> <p>Within Regional Office Gwalior jurisdiction two CBWTFs are indulge in management of BMW at present. M/s Devis Surgico is established at Village Antri District Gwalior. This</p>

		<p>CBWTF covers the area of 3 districts namely Gwalior, Datia and Sheopur and authorized for collection, storage, transport, treatment and disposal of BMW. Total bed capacity of Private and Government HCFs situated in these 3 districts is 28298 as per MPPCB record, however only 8900 beds are associated with M/s Devis Surgico as per latest information provided to MPPCB by CBWTF.</p> <p>Another CBWTF located at Agra, U.P. by M/s J.R.R. Waste Management Pvt. Ltd. and presently collecting BMW from HCFs of District Bhind and Morena and transported it to their CBWTF for further treatment. Total bed capacity of Private and Government HCFs situated in these 2 districts are 6008, however only 2488 beds associated with this CBWTF as per latest information provided to MPPCB by CBWTF.</p> <p>Now M/s J.R.R. Waste Management Pvt. Ltd. proposed to establish new CBWTF at notified industrial area Malanpur-Ghirongi, District Bhind to treat its own collected waste to reduce the transport time and load of treatment and cater the future requirement of the area if any.</p> <p>Referring the data analysis described in point number 10 of observations above the amount of BMW generation at the national level is 274.10 gm/bed/ day while at the State level it is 168.5 gm/bed/day. Whereas at Gwalior region</p>
--	--	---

		<p>level it shows 342.5 gm/bed/ day.</p> <p>Thus total bio-medical waste generation of Gwalior Region (i.e. Gwalior, Datia, Morena, Bhind & Sheopur district) as per National average is 9403 kg/day, as per MP State average is 5780.56 kg/day & as per Gwalior regional average is 11749.81 kg/day. There are huge gap between National, MP State and Regional data.</p> <p>If we look at the regional data, it appears to be very high, whereas state level data is very less & which appears to be lower than the national level. In the coming time, there will be an increase in health care facilities in Madhya Pradesh, due to this it seems more appropriate to use National data for this reason, if we use National data, the quantity of bio-medical waste in Gwalior region is taken as 9403.275 kg/day. Its 65% of this quantity will be incinerable which is approximately 6112.128 kg/day .</p> <p>At present there is only one CBWTF (Devis Surgico) established in Gwalior region, whose incinerator capacity is 100 kg / hour. JRR Waste Management Private Limited engaged to only collection and transport of Bio Medical Waste from Bhind & Morena District of this area and takes it to its plant in Agra for disposal.</p> <p>There are proposals to set up two new CBWTF in this area. One of which is VNS Solution, which will set up an</p>
--	--	---

		<p>incinerator plant of 200 kg / hour capacity. There is another JRR Waste Management Private Limited, which will set up an incinerator plant of 250 kg / hour capacity.</p> <p>Looking at the capacity of their plants, then the first plant (Devis Surgico) can incinerate BMW for about 1000kg/day in 10 hours. Thus VNS will dispose of 2000 kg/hour Bio Medical Waste. Whereas third one JRR will be able to dispose of about 2500kg/day BMW in 10 hours. In this way, within 10 hours, all three together can dispose of about 5500 kg / day BMW. However actual waste is being collected by both the present CBWTFs is 585.53 kg/day (as per annual report of both CBWTF).</p> <p>Both the upcoming plants have been issued to CTE by MPPCB seeing the ground realty of BMW.</p> <p>Thus, considering the quantity of BMW, there is a scope of establishing new CBWTFs in this area. This will strengthen the Bio-medical waste management of the area.</p> <p>So CPCB guidelines mandate keeping a radial distance of 75 kilometers between 2 CBWTFs is not applicable here and new CBWTFs may be allowed. So this issue raised by applicant is not considerable in present scenario.</p>
2	<i>Newly proposed CBWTFs are situated nearby the Air</i>	Industrial area Malanpur-Ghirongi is a notified industrial area of Government

	<p><i>Force Station and in terms of the Guidelines for issue of NOC for constructions around Indian Air Force Aerodromes, no such activity can be permitted within 20 km radius.</i></p>	<p>of Madhya Pradesh. As per MPIIDCL regional office Gwalior this industrial area was developed in period 1985-90 and NOC from Indian Air Force is not available in their record. (Annexure-C-17). MPIIDCL is one of the respondents of the case.</p> <p>Meanwhile, seeing the specific location of the site. MPSEIAA also grant condition in ToR '<i>PP should obtain NOC from civil aviation regarding distance of the project site from the airport and also inform to PP M/s VNS solution (Case no. 8636/2021) for the same for which SEIAA has issued TOR</i>'</p>
3	<p><i>The MP MSME incentive Scheme, 2021 prescribed list of prohibited industries and the newly proposed CBWTF falls under the same and thus the allotment of Plots in favor of Non-applicant no. 4 and 5 by the non-applicant no.-1 is wrong per se</i></p>	<p>CBWTF is not included in list of prohibited industries submitted by applicant with petition. So it is not true that establishment of CBWTF is prohibited in industrial area Malanpur-Ghirongi.</p> <p>Also Revised Guidelines for CBWTFs published by CPCB on 21.12.2016 (Annexure C-14) preferred the development of CBWTF in a notified industrial area as per location criteria 6(a) of Guidelines.</p>
4	<p><i>Change in the terms of reference by MPSEIAA is in contravention to the jurisprudence of EIA Notification and reflects the malice of MPSEIAA towards Environmental concerns.</i></p>	<p>The information of this point provided by MPSEIAA is as follows :-</p> <p>The MPSEIAA issued additional Terms of Reference (in short ToR) by incorporating following conditions:-</p> <p>a. Details of unit located within the coverage area of project site.</p>

		<p>b. Route chart of the districts by showing collection of bio medical wastes for treatment by the proposed units.</p> <p>c. Project Proponent (PP) should consult with neighboring industries existing in the area regarding establishment of proposed unit.</p> <p>d. Health department guidelines for establishment of such units.</p> <p>e. Global warming potential and carbon foot print of the industrial activities should be studied and discussed in details during EIA study.</p> <p>f. PP should obtain NOC from civil aviation regarding distance of the project site from the airport and also inform to PP M/s VNS solution (Case no. 8636/2021) for the same for which SEIAA has issued TOR.</p> <p>By perusal of the above mentioned conditions it is apparent that the conditions of the ToR are made more stringent by issuance of additional ToR therefore, the apprehension about any malice in issuance of additional ToR is misconceived.</p>
5	<i>Violation of the Bio-Medical Waste Rules, 2016 which</i>	In light of status mentioned in Sr. No. 1 above it seems that mandate of

	<p><i>mandates the selection of CBWTF site in consonance with CPCB Guidelines and CPCB Guidelines does not permit establishment of new CBWTF unless the existing CBWTF has attained its optimum capacity.</i></p>	<p>selection of CBWTF site in notified industrial area Malanpur-Ghirongi is as per criteria mentioned in CPCB guidelines.</p> <p>As per MPPCB record total bed strength in the area is 34306 and actual membership of presently serving CBWTFs are 11231 and still 23075 beds are unattended to accommodate these additional beds new facilities may be installed.</p>
6	<p><i>Permitting Red category of Industries to be established at an integrated place earmarked for Yellow category of Industries.</i></p>	<p>The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index. Based on the score of the Pollution Index, following categorization be made, if scores 60 and above be categorized as Red, if scores from 30 to 59 be categorized as Orange, if scores from 15 to 29 be categorized as Green, if less than 15 be categorized as White or non-polluting industry and as per classification there is no yellow category of industry.</p> <p>As per CPCB categorisation of industries, the CBWTF are classified under non-industrial operations as such facilities are classified as Red but these are parts of pollution control facilities.</p> <p>Presently in Malanpur industrial area various large scale red category of industries like pharma, chemical, sugar, milk processing etc. has been operational.</p> <p>The industrial plots are allotted to <i>Non-applicant no. 4 and 5</i> CBWTFs by MPIIDCL in notified industrial area Malanpur-Ghirongi.</p> <p>Even after that MPPCB may impose strict pollution control measures such as adoption of best available technologies, ZLD, stringent standards of emission</p>

		for not causing any adverse impact on environment and habitation in the vicinity before granting CTO.
7	<i>Lackadaisical approach adopted by MPSEIAA towards the explicit directions issued by CPCB, more specifically the directions issued by CPCB to all State MPSEIAA vide order dated 08.03.2018 and the directions issued vide letter at 09.12.2021.</i>	<p>The information of this point provided by MPSEIAA is as follows :-</p> <p>The CPCB has issued the citing guidelines to set up CBWTF unit these guidelines fall into the category of directives, the MPPCB has issue the CTE after the initial gap analysis in view of the directives issued by the CPCB. However, as per CPCB these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016.</p> <p>Further, any EC will be granted for specific site depends upon the outcome of the EIA report, provisions of CPCB guidelines and MPPCB coverage criteria availability of beds and experience and expertise in handling of BMW. During the EC granting process all the necessary guidelines including letter dated 08/03/2018 & 09/12/2021 are considered.</p>

Conclusion:

As per record of M.P. Pollution Control Board district wise bedded HCFs within jurisdiction of Regional office Gwalior are 602 and total bed capacity is 34306 beds as on May 2022.

As per data analysis described in this report the amount of BMW generation at the National level is 274.1 gm/bed/day while at the MP State level it is 168.5 gm/bed/day. Whereas at Gwalior region level it is 342.5 gm/bed/day.

Thus total bio-medical waste generation of Gwalior Region (i.e. Gwalior, Datia , Morena , Bhind & Sheopur district) as per National average is 9403

kg/day, as per MP State average is 5780.56 kg/day & as per Gwalior regional average is 11749.81kg/day. There are huge gap between National , MP State and Regional data.

If we look at the regional data, it appears to be very high, whereas state level data is very less & which appears to be lower than the national level. In the coming time, there will be an increase in health care facilities in Madhya Pradesh, due to this it seems more appropriate to use national data for this reason, if we use national data, the quantity of bio-medical waste in Gwalior region is taken as 9403.275 kg/day. Its 65% of this quantity will be incinerable which is approximately 6112.128 kg/day. The actual waste is being collected by the present CBWTFs are 585.53 kg/day from 11388 beds as per annual report of year 2021 and both are claimed they are collecting all generated waste.

At present there is only one CBWTF (Devis Surgico) established in Gwalior region, whose incinerator capacity is 100 kg / hour. JRR Waste Management Private Limited engaged to only collection and transport of Bio Medical Waste from Bhind & Morena District of this area and takes it to its plant in Agra for disposal.

There are proposals to set up two new CBWTF in this area. One of which is VNS Solution, which will set up an incinerator plant of 200 kg / hour capacity. There is another JRR Waste Management Private Limited, which will set up an incinerator plant of 250 kg / hour capacity.

Looking at the capacity of their plants, then the first plant (Devis Surgico) can incinerate BMW for about 1000kg/day in 10hours. Thus VNS will dispose of 2000 kg/hour Bio Medical Waste. Whereas third one JRR Waste Management Pvt. Ltd. will be able to dispose of about 2500 kg/day BMW in 10 hours. In this way, within 10 hours, all three together can dispose of about 5500 kg / day BMW if this much quantity will generate.

Both the upcoming plants have been issued to CTE by MPPCB seeing the ground realty of BMW.

Thus, considering the quantity of BMW generation, there is a scope of establishing new CBWTFs in this area. This will strengthen the Bio-medical waste management of the area.

In view of the above gap new CBWTF may be allowed without disturbing the members of already existing CBWTF i.e. M/s Devis Surgico Gwalior in accordance with CPCB guidelines.

The proposed CBWTFs are located in notified industrial as per CPCB guidelines. The new CBWTFs may cater services only to new members or additional bed strength of the HCFs located in the area.

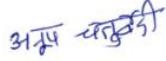
Recommendation:

1. As per the MPPCB the total bed capacity of Regional Office, MPPCB, Gwalior region is 34306 beds but as per the information received from the two numbers of CBWTFs working in the region they covered only 10838 beds. This is considerable gap in coverage of beds by CBWTFs. So, the CBWTFs should be directed to collect all the biomedical waste generated in the allotted area irrespective member HCFs & raise the bills with intimation to regulatory authorities i.e. MPPCB & CMHO who granted authorization & licenses to HCFs. This will help in combating proliferation of infectious biomedical waste mixing with municipal solid waste.
2. There is a significant gap between the numbers of beds registered with MPPCB and CBWTFs. There is a large gap between waste generation and actual collection in the area. In view of the above, fresh gap analysis may be conducted for the area and based on the latest data on actual waste generation and treatment capacity of presently existing CBWTFs state authorities may take further action accordingly.
3. MPPCB may take stringent action against those HCFs who are operating without CTE and CTO as total numbers of unauthorized beds are 11091 and impose the Environmental Compensation in accordance to CPCB guidelines. If presently working CBWTFs are under capacity w.r.to waste collection and treatment then alternate arrangements must be made till the new facility will not installed.

4. MPPCB may provide the list of remaining non-member 23075 beds to CBWTFs and instruct them to provide the membership for treatment of waste at the earliest after following all due procedures.

Action Taken :-

The SEAC apprised the EC case of both proposed CBWTF mentioned above on 04.03.2022. The final decision is pending before MPSEIAA. After the SEAC recommendation the case was considered in 713th MPSEIAA meeting dated 23.03.2022. MPSEIAA decided to defer the matter till final decision in O.A. No. 22/2022 (CZ) pending in the Hon'ble NGT.



Dr. Anoop Chaturvedi
Scientist ' B '
Regional Directorate
CPCB, Bhopal, M.P.



Rajesh Mishra
Executive Engineer
MPSEIAA
Bhopal, M.P.

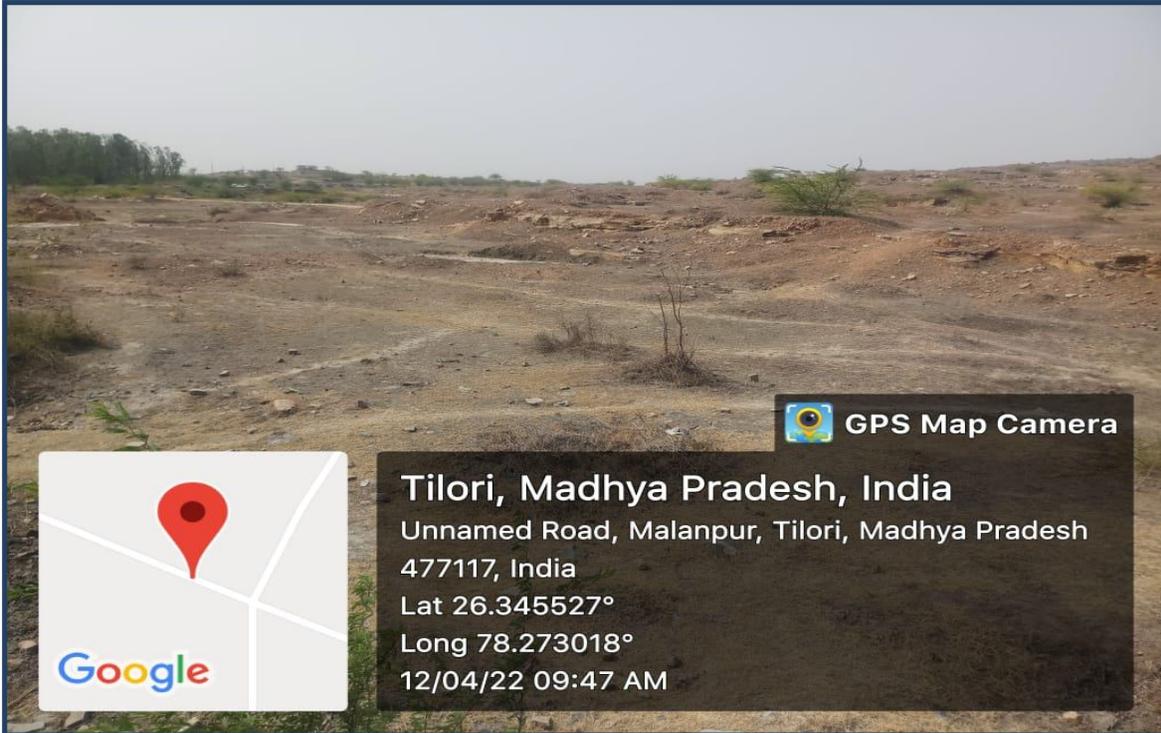


Rishiraj Singh Sengar
Executive Engineer
MPPCB R.O.
Gwalior, M.P.

Photographs Showing Site Status of
M/s JRR Waste Management Pvt. Ltd. (CBWTF) during inspection of JC
Dt. 12.04.2022



**Photographs Showing Site Status of
M/s VNS Solution (CBWTF) during inspection of JC
Dt. 12.04.2022**





Consent Order

Annexure C- 3

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 110954

Outward No:115173,05/04/2022

Consent No:AW-55582

To,
The Occupier,
M/s. Devis Surgico (CBWTF)
Sur. 1331/2, Village: Antri, Chinor
Tehsil: Ghatigaon, Dist. Gwalior - (M.P.)- 475001

Subject: Renewal of grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Consent to Operate Application Receipt No. 1129376 Dt. 28/02/2022 and last communication received on Dt. 11/03/2022.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant Air/water consent **up to 31/03/2024**, subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Sur. 1331/2, Village: Antri, Chinor Tehsil: Ghatigaon, Dist. Gwalior - (M.P.)- 475001
- b. The capital investment : Rs. 2.05 Crore
- c. Activity Capacity:

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	100 Kg/hour
	AUTOCLAVE	250 Lit./batch
	SHREDDER	50 Kg /hour

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.

2. Authorization for collection, storage, packaging, transportation, treatment and disposal of BMW from District Gwalior, Sheopur and Datia.

The Validity of the consent is **up to 31/03/2024** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 05/04/2022 11:17:10 PM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 11BPS5F7VF



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **1.700 KL/day**, and the daily quantity of sewage shall not exceed **1.500 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.	Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 3.200	Water Source
1	Cooling Water	1.000	0.200	Borewell
2	Domestic Purpose	2.000	1.500	Borewell
3	Floor / Utensils / Other Washing	2.000	1.500	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:AW-55582



10. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. PP shall install Flow meter in all water abstraction points and usage of fresh water to be minimized.
2. The surface water drains network shall be separate, PP shall ensure that drains /pipes carrying effluent shall not be joined to any surface water runoff carrying drains.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
Incinerator	100 Kg/hr	30	Diesel	Wet Scrubber	50, 50,400,0.05, 0.1
D.G. Sets	25 KVA	2	Diesel	Acoustic Enclosure	As Per CPCB/ MoEFCC Guidelines

STANDARDS FOR INCINERATION.- All incinerators shall meet the following operating and emission standards-

A. Operating standards

1. Combustion efficiency (CE) shall be at least 99%.
2. The combustion efficiency is computed as follows:

$$\frac{\%CO_2 \quad \times 100}{\% CO_2 + \%CO}$$

3. The temperature of the primary chamber shall be minimum of 800°C and the secondary chamber shall be minimum of 1050 + or – 50°C.
4. The secondary chamber gas residence time shall be at least two seconds.

B. Emission Standards

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm ³ unless stated	Sampling duration in minutes unless stated
1	Particular mater	50	10 or 1 Nm ³ of sampling volume, which is more
2	Nitrogen Oxides and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or Nm of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM ³ (at 11%O ₂)	8 hours or 5 Nm ³ of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 Nm ³ of sample volume, which is more

- a. Stack Height: Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board guidelines of emission regulation Part-II.
- b. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- c. The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Consent No:AW-55582



- d. The occupier or operator of the common bio-medical waste treatment facility shall install continuous emission monitoring system for the parameters as stipulated by State Pollution Control Board or Pollution Control Committees in authorisation and transmit the data real time to the servers at State Pollution Control Board or Pollution Control Committees and Central Pollution Control Board.
- e. All monitored values shall be corrected to 11% Oxygen on dry basis.
- f. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- g. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

(Minimum number of plants to be planted by the unit:-776)

Additional Air condition:-

1. CBWTF shall write its name on stack with heat resistant paint.
2. CBWTF shall install PTZ cameras & continuous emission monitoring system in Stack to monitor CO₂, O₂, PM and CO as well as primary & Secondary chamber temperature and operate & maintain them with ensuring their connection with Central server of the Board.
3. CBWTF shall ensure the use of COVID-19 BMW app of CPCB and upload the data regularly.
4. CBWTF shall obtain membership of TSDF.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department /Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. PP shall ensure the compliance of conditions specified in Environmental Clearance from MPSEIAA as per letter no. 1808 dt. 28/02/2018.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981, is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 11BPS5F7VF

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-55582



Consent Order

Annexure C- 4

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 110954

Outward No:112693,19/05/2021

Consent No:AWHB-53540

To,
The Occupier,
M/s. Devis Surgico (CBWTF)
Sur. 1331/2, Village: Antri, Tehsil: Chinor,
Dist. Gwalior - (M.P.)- 475001

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, BMW Authorization under Bio-Medical Waste Management Rules, 2016 as amended 2018 and Hazardous Wastes Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 1069630 Dt. 01/04/2021 and last communication received on Dt. 12/05/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein The M. P. Pollution Control Board has agreed to grant Air/water consent up to **31/03/2022**, HOWM Authorization up to **31/03/2026**, & BMW Authorization up to **31/03/2024**, subject to the fulfillment of the terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Sur. 1331/2, Village: Antri, Tehsil: Chinor, Dist. Gwalior - (M.P.)- 475001
- b. The capital investment : Rs. 2.87 Crore
- c. Activity Capacity:

Activity	Equipment	Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	100 Kg/hr.
	AUTOCLAVE	250 Lts/cycle
	SHREDDER	50 Kg/hr.

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.

2. Authorization for collection, storage, packaging and transportation and treatment and disposal of BMW from District Gwalior, Sheopur and Datia.

The Validity of the consent is up to **31/03/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions & BMW Conditions



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 19/05/2021 05:45:30 PM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 8J8RF7710U



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed **1.700 KL/day**, and the daily quantity of sewage at out fall of the unit shall not exceed **1.500 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.	Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 3.200	Water Source
1	Cooling Water	1.000	0.200	Borewell
2	Domestic Purpose	2.000	1.500	Borewell
3	Floor / Utensils Washing	2.000	1.500	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AWHB-53540



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCL, NO2, Hg (mg/Nm3), Dioxin & Furons (ngTEQ/ Nm3)
Incinerator	100 Kg./hr.	30	DIESEL-10 ltr/hr.	Bag Filter, Scrubber, Dust Collector	50, 50,400,0.05. 0.1
D.G. Sets	25 KVA	2	DIESEL-5 ltr/hr	Acoustic enclosure	As Per CPCB/ MoEFCC Guidelines

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

9. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

Additional Air condition:-

- CBWTF shall write its name on the chimney with heat resistant paint.
- CBWTF shall install PTZ cameras & continuous emission monitoring system in Stack to monitor CO₂ O₂ PM and CO as well as primary & Secondary chamber temperature and operate & maintain them with ensuring their connection with Central server of the Board.
- CBWTF shall develop its own website & upload the relevant details.
- CBWTF shall ensure the use of COVID-19 BMW app of CPCB and upload the data regularly.
- CBWTF shall obtain membership of TSDF within a month from the issue of this letter.
- CBWTF shall develop and use Bar-code system for collection of BMW .



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2 [See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : **COW-1069630, dt: 01/04/2021**
3. The Occupier of **M/s. Devis Surgico (CBWTF)**, is hereby granted an authorisation for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at- **Sur. 1331/2, Village: Antri, Tehsil: Chinor, Dist. Gwalior - (M.P.)- 475001**

Details of Authorisation

Category of Hazardous Waste as per the Schedules I of these rules	Authorised mode of disposal	Quantity (ton/annum)
Used or Spent Oil (5.1)	Sold to Authorised Recycler	0.010-M.T
Ash from incinerator and flue gas cleaning residue (37.2)	CTSDf	3.000-M.T

- (1) The authorisation shall be valid for a period up to **31/03/2026**.
- (2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
9. An application for the renewal of an authorisation shall be made as laid down under these Rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Consent No:AWHB-53540



11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Haz condition:-

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes :-

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

FORM –III

(See rule 10)

AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COW-1069630, dt: 01/04/2021**
2. **M/s. Devis Surgico (CBWTF)**, an occupier of the CBWTF located at **Sur. 1331/2, Village: Antri, Tehsil: Chinor, Dist. Gwalior - (M.P.)- 475001** is hereby granted an authorisation for;

Activity Please tick

- ✓ Collection,
- ✓ Storage
- ✓ packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M/s. Devis Surgico (CBWTF)**, an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: --
- (ii) Number healthcare facilities covered by CBWTF: --
- (iii) Installed treatment and disposal capacity: -- 100 Kg per hour (Incinerator)
- (iv) Area or distance covered by CBWTF: -- Gwalior, Sheopur and Datia
- (v) Quantity of Biomedical waste handled, treated or disposed: --

Type of Waste Category	Quantity permitted for Handling (Kg/day)
Yellow	-- 700.00
Red	-- 50.00
White (Translucent)	-- 50.00
Blue	-- 200.00

3. This authorization shall be in force for a period up to **31/03/2024**.

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

Consent No:AWHB-53540



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the CBWTF unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

The additional conditions CBWTF shall be as follows:

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.

2. The occupier of the facility shall maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

Consent No:AWHB-53540



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
4. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time. The occupier of CBWTF shall also carry out validation test of autoclave.
5. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP in quarter yearly from the approved laboratory and submit the quarter yearly report to the Board.
6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules 2016.
8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.
10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.
12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.
13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.
14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.
15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMWM Rule, 2016.
16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.
17. The institute shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.
18. The person authorized of facility shall make above arrangements/improvements in facility as per given time frame failing which prosecution and punishment will be followed as per the provisions of Environmental (Protection) Act, 1986.
19. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
20. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

Consent No:AWHB-53540



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

21. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules,2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.

22. The operational criteria such as temperature, air Feed rate, gas retention time etc and air pollution control arrangements of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

23. The conditions specified in the Environmental Clearance granted by MPSEIAA vide its letter no. 1801 /SEIAA/2018 dated 28-02-18 shall be complied.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974. The Air (Prevention & Control of Pollution) Act,1981, Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016 & Bio-Medical Waste Management Rules, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 8J8RF771OU

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AWHB-53540



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forest & Climate Change)

Environmental Planning Coordination Organization (EPCO)
Paryavaran Parisar, E-5, Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: 1801 /SEIAA/2018
Date: 28.2.18

To,
The Partner,
M/s Devis Surgico,
3, Giriraj Market, Lohiya Bazar,
Lashkar, Gwalior, MP – 474009

Sub:- Case No.5566/2017: Prior Environment Clearance for Common Bio Medical Waste Treatment Facility through 100 kg per hour rotary kiln based bio medical incineration project at Khasra no. 1331/2, Village - Aantari, Dist. Gwalior, MP Total plot area 0.941 ha (2.32 acres) Proposed Capacity – 100 kg per hour rotary klin based bio medical incineration by Partner, M/s Devis Surgico, 3, Giriraj Market, Lohiya Bazar, Lashkar, Gwalior, MP - 474009, Mob. No. 09827050487, E-mail : devissurgico123@gmail.com

Ref: Your application dtd. 22.05.17 received in SEIAA office on 23.05.2017

With reference to above, the proposal has been appraised as per prescribed procedure & provisions under the EIA notification issued by the Ministry of Environment & Forests vide S.O.1533(E), dtd. 14.09.06 & its amendments, on the basis of the mandatory documents enclosed with the application viz., Form I, pre-feasibility report, ToR, EIA Report, PPT and additional clarifications furnished in response observations by the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

- (i) The proposed project is "Common Biomedical Waste Treatment Facility" for Treatment of 100 kg per hour rotary kiln based bio medical incineration, Village - Aantari, Tehsil- Chinor Dist. Gwalior, (M.P).
- (ii) The proposed capacity 100 kg per hour rotary kiln based bio medical incineration includes:
 - a. Rotary Kiln – 01 - 100 kg per hr
 - b. Autoclave - 01+01 - 0.25 m³
 - c. Shredder - 01+01 - 50 kg per hour
 - d. Effluent Treatment Plant - 01 - 05 KLD
- (iii) The proposed project is for setting up of common bio-medical waste treatment facility and project falls under Category "B" Projects of activity 7 (da) as per EIA Notification dated 14th September, 2006 and its subsequent amendments dated 17th April 2015, under Bio- Medical Waste Treatment Facilities.
- (iv) There is no National park / Sanctuaries, Eco-sensitive areas (DFO letter dtd 28.04.17), critically polluted areas and inter-State boundaries (PWD letter

Case No. 5566/2017

A. Copy of Environmental Clearance (if any) Uploaded in XGN on 27/01/2019 16:50:15 from IP No: 27.56.220.83.

B. 11093 Devis Surgico (COP) accepts the LEGAL responsibility

and undertakes that the furnished information is CORRECT & ACCURATE

Case No. To be quoted in registered cases for correspondence

dtd.01.05.17) within 10-km of the proposed site; hence general conditions are not attracted as per EIA Notification 2006 its amendments.

- (v) Regarding land documents, PP has submitted Land registration document (dated 23/02/2017) and as per the land documents the land is the name of Devis Surgico through authorized signatory Shri Sanjay Sasode and Shri Manoj Jaiswal.
- (vi) At present PP is operating CBWTF unit within the premises of Govt. Gajra medical Collage, Gwalior and providing treatment facility to bio medical waste of Hospital as well as other health care's units of Gwalior City. Since the given place of CBWTF is marked for the proposed expansion of the hospital and proposed for construction of 1000 bed super specially hospital, the existing CBWTF facility is required to be shifted at appropriate place. Some equipment and machineries will be used in proposed facility also.
- (vii) It is estimated that at present the total 885 kg per day waste has been generated, from Gwalior City and no CBWTF facility is in operation to treat the waste in the guided manner in the area of 75 km radius therefore incinerator of 100 kg per hr is proposed.
- (viii) The total water requirement for proposed facility is 4.5KLD. Fresh water requirement will be met from ground water (Bore well). The total water requirement is 5 KLD. (Incineration-1.0 KLD Floor washing -0.9 KLD Vehicle washing -1.0 KLD, Steam Generation - 0.1 KLD ,Green belt-0.5 KLD, others-1.0 KLD).
- (ix) Waste water generation would be around 2.45 KLD. The main wastewater generations sources in the proposed project are cleaning of the floors and pavements of the facility and vehicles, vehicle wash area, etc will be treated in ETP (5 KLD). The treated effluent shall be utilized for green belt development, toilet flushing and ash quenching. Hence no effluent discharge will take place. The domestic waste water will be treated in septic tank followed soak pit.
- (x) PP has also proposed drain along the boundary wall, and shall be connected to settling tank to protect the flow of contaminant towards nearby land, Regular monitoring and analysis of upstream and downstream of river chha chhundar flowing nearby shall be carried out and RCC dyke/platform should be constructed for storage of chemicals and oil drums to avoid spillage.
- (xi) For storm water management PP has proposed following measures:
- Run-off from upstream areas will be diverted to proposed settling tank within the premises through drains.
 - The run-off generation will be minimized by diverting run-off from areas external to the plant to storm water discharge points;
 - Run-off from area external to process areas of the plant will be contained within a storage system.
 - Regular inspection and cleaning of storm water drains.
- (xii) The odor management is one the issue in CBWTF. PP has proposed the mitigation measures to minimize and control odor are as follows.
- Dilution of odorant by odor counteraction or neutralize by spraying Ecosorb (organic and biodegradable chemical) around odor generation areas at regular intervals.
 - Covering the landfill area under operation daily with layer of earth, clay or a similar material.

- c. Covering by using heavy duty hessian, plastics and foams odor can be minimized.
 - d. Incineration is the oxidation of the odor into carbon dioxide and water by the combustion of the odor with fuel and air. The reaction takes place at temperatures ranging from 750°C to 850°C.
 - e. Controlling odorous substances by adsorption method.
- (xiii) For control of air emission PP has proposed all necessary air pollution control devices venturi scrubber with water quenching arrangement, bag house and mist eliminator etc. The scrubber shall be an alkaline scrubber to neutralize the gases and ensure trapping of any pollutants escaping into the environment. These control devices will put in place to ensure compliance of emission standards as prescribed in BMW Rules, 2016. Stack height shall be 35 m above the ground. PP further submitted that ventuary scrubber, Beg filter, droplet separator is proposed as APCD to control the emission as per standard given in the BMW Act, 2016 and guideline issued by the CPCB.
- (xiv) For Collection and Transportation of Bio medical Waste PP has proposed to provide 6- 7 closed vehicles for the Collection & transportation of bio-medical waste to proposed facility.

Biomedical Waste segregated in color coded containers as per Biomedical Waste Management and Handling Rules shall be collected from various Health Care Facilities located in the 75 Km radius (Covering 10000 beds) The collected waste shall be transported in specially designed closed vehicle to the proposed CBWTF for treatment and disposal.

- (xv) For solid waste PP has proposed to send all the incineration ash at common hazardous waste treatment and disposal facility (TSDF). Ash from Incineration and Sludge from Effluent Treatment Plant shall be disposed off in nearest TSDF through authorized vendor/recyclers. Used oil will be properly stored and it will be re-used as lubricants in the machineries within the premises only.
- (xvi) PP has proposed depending on the category/nature disposal of all the generated hazardous waste as per Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and Bio medical waste as per Management and Handling)Rules, 2016 .
- (xvii) PP has proposed that only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator
- (xviii) For fire fighting, PP has proposed to provide firefighting equipment at appropriate locations (sand bags, fire extinguishers etc.)
- (xix) The source of electricity is Madhya Pradesh Kshetra Vidyut Vitran Company Limited. PP has also provided power back up by DG set capacity of 25 KVA.
- (xx) PP has proposed to develop green belt area in 1750 sq m. with 345 plants in plant premises and 5 m wide green belt will be developed all around the plant.
- (xxi) Under CSR activities PP has proposed to make budget provision of Rs.5.125 lakhs or Rs. 52000 per annum for 10 years including activities like providing safe drinking water, healthy sanitation facility, medical camps at nearby villages etc.

- (xxii) Public Hearing for the proposed project was conducted on 08 December 2017 at Village – Aatari, Tehsil- Chinor, Dist. Gwalior, Madhya Pradesh under the Chairmanship of Add. Collector, Gwalior. Some issues regarding, impact on human health and agriculture, medical check up camps, employment to local villagers, proper treatment to the waste water, were raised during the Public Hearing which were addressed by PP.

Based on the information submitted at Para i to xxii above and others, the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 468th meeting held on 09.02.2018 and decided to accept the recommendations of 305th dtd SEAC meeting held on dtd 16.01.2018.

Hence, Prior Environmental Clearance is accorded under the provisions of EIA notification dtd. 14th September 2006 & its amendments to the Proposed "Common Bio Medical Waste Treatment Facility through 100 kg per hour rotary kiln based bio medical incineration project at Khasra no. 1331/2, Village - Aantari, Dist. Gwalior, MP Total plot area 0.941 ha (2.32 acres) Proposed Capacity – 100 kg per hour rotary klin based bio medical incineration by Partner, M/s Devis Surgico, 3, Giriraj Market, Lohiya Bazar, Lashkar, Gwalior, MP - 474009, subject to the following Specific Conditions as recommended by SEIAA & SEAC in its meetings.

A. Specific Conditions as recommended by SEIAA

1. PP will take prior permission of MPPCB for establishing CBWTF at the site in reference to revised guideline of CPCB-2016 for CBWTF before installation.
2. PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21.12.2016 (revised guidelines for common bio medical waste treatment and disposal facilities-chapter-6B). According to the guidelines, MPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter be referred to CPCB for final decision.
3. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.
4. Process effluent/any waste water should not be allowed to mix with storm water.
5. Guidelines of CPCB/MPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
6. No landfill site is allowed within the CBWTF site.
7. Ecosorb (organic and biodegradable chemical) and alumina will be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
8. PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.
9. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
10. Incinerator should be properly interlocked with venture scrubber to control air pollution.
11. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the MPSEIAA prior to the commencement.

Case No. 5566/2017

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 27/01/2019 16:49:27 from IP No: 27.56.220.83.

B. 110954-Dashed and letter to opt the LEC, request for

and undertakes that the furnished information is CORRECT & ACCURATE.

Case No.: To be quoted in registered cases for correspondence

12. Color coding for handling waste be strictly followed as per BMW Rules 2016.
13. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
14. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials..
15. Necessary provision shall be made for firefighting facilities within the complex.
16. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
17. PP shall ensure to conduct quarterly health check up of workers working in the plant.
18. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
19. PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.
20. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
21. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
22. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
23. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
24. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.
25. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
26. PP should have two storage rooms separately for treated and untreated waste.
27. PP should ensure the traffic movement plan, parking facilities and road width.
28. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/Pollution absorbing species.

B. Specific Conditions as recommended by SEAC

29. The EC shall be valid for establishing an Integrated Common Bio Medical Waste Treatment and Disposal Facility with treatment capacity of 100 kg per hours at Antri Village, Gwalior District, Madhya Pradesh along with Rotary Kiln -01(100 kg per hour capacity), Autoclave- 01+01(0.25 m³ capacity) and Shredder- 01+01(50 kg per hour capacity) with other facilities as proposed in the EIA report.

(A) PRE-CONSTRUCTION PHASE

30. During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.
31. For dust suppression, regular sprinkling of water should be undertaken.
32. The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.
33. PP will obtain other necessary clearances/NOC from respective authorities.
34. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.

(B) CONSTRUCTION PHASE

35. PPE's such as helmet, ear muffs etc should be provide to the workers.
36. Fire extinguishers should be provided on site during construction period.
37. Black carpet road should be provided to reduce dust suppression.
38. All vehicles carrying raw material should be covered with tarpaulin and unloading/loading activities should be stopped during windy period.
39. During construction phase, a settling tank should be provided and settled water should be reused for construction purpose.
40. Properly tuned construction machinery and good condition vehicles (low noise generating and having PUC certificate) should be used.
41. Waste construction material should be recycles as far as possible and remaining should be disposed off at a designated place in consultation with the local authority.
42. Peripheral plantation inclusive of avenue and sugandit plantaion at all around the project boundary shall be carried out using tall saplings of minimum 2 meters height of species which are fast growing with thick canopy cover preferably of perennial green nature. As proposed in the landscape plan & EMP 1725 sq mt of area will be developed as green belt. PP will also make necessary arrangements for the causality replacement and maintenance of the plants.
43. Provision for physically challenged persons be made so that they easily excess pathway/derive way for their vehicles.
44. PP should explore the possibility of providing solar street light.
45. Waste oil generated from the DG sets should be disposed off in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining authorization.

(C) POST CONSTRUCTION/OPERATIONAL PHASE

46. Land use breakup details as proposed by PP for this facility are as follows:

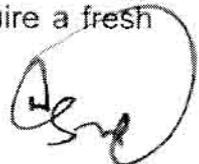
Land use Break-Up for proposed unit	
Particulars	Total Area (Sq. mt.)
Plant and Machineries	586
Office and administration	200
Waste storage area	80
Fuel storage area	77
Road	150
Green belt area	1725
Sub Total	2818 Sq.mt.
Open Land	2412
Total Land	5230 Sq.mt.

47. As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP of 05 KLD with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.
48. No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum 05X zoom and data connectivity must be provided to the MPPCB's server for remote operations.
49. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the MPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and MPPCB.
50. On line continous monitoring system shall also be insallted to monitor the stack emission and data connectivity must be provided to the MPPCB's server for remote operations.
51. The height of the stack shall be not less than 35 mtrs.
52. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
53. Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986 /NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.
54. Ventury scrubber with mist eliminator, Beg Filter, Multicyclone and dust collector shall be provided as air pollution control equipment.
55. Combustion gas analyzer to measure CO₂, CO and O₂ should be installed.
56. Internal roads will be concreted / asphalted to reduce dust emissions.
57. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to MPPCB regularly.

58. The PP should comply with the provisions made in Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016.
59. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.
60. PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.
61. PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guideline lay down by CPCB and BMW Act, 2016 shall be complied.
62. No hazardous waste should be disposed off in this facility.
63. As proposed, 1725 sq mt of the project area shall be developed as green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO.
64. All the commitments made in the Public Hearing shall be implemented by PP.
65. Proper fire fighting arrangements in consultation with the fire department should be provided against fire incident.
66. In case of power failure, stand by D.G. Set/s having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.
67. The overall noise level in and around the facility area and D.G. Set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.
68. For avoiding vehicle congestion /traffic jam within facility premises or outside road proper turning and parking space be provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.
69. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
70. Pucca flooring / impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
71. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
72. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.

(D) ENTIRE LIFE OF THE PROJECT

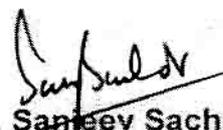
73. PP has proposed Rs. 30.60 lacks for environmental monitoring and management inclusive of green belt development and Rs. 7.50 lacks/year for recurring expenses in the proposed EMP of this project.
74. Under CSR activity, Rs. 0.52 lacks are proposed for the next 10 years in different activities and should be implemented through respective committees.
75. The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.
76. As proposed, the green belt development / plantation activities should be completed within the first three years of the project.
77. In case of any, change in scope of work, technology, modernization and enhancement of capacity/ built-up area/ project area shall again require prior environmental clearance as per EIA notification, 2006.
78. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
79. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/ built-up area/ project area, addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.


(P. Narahari)
Member Secretary

1802
Endt No. / SEIAA/ 2018
Copy to:-

Dated 28.2.18

- (1). Principal Secretary, Urban Development & Environment Deptt. 3rd Floor, Mantralaya Vallabh Bhawan, Bhopal.
- (2). Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-462016.
- (3). Member Secretary, MPPCB, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
- (4). The Collector, Distt- Gwalior - M.P.
- (5). Commissioner, Municipal Corporation Gwalior
- (6). The Principal Chief Conservator of forest, Ground floor Satpuda Bhawan, Bhopal (M.P)
- (7). The Add. Chief Conservator of forest (C), Regional Office(WZ), Ministry of Environment & Forests, Kendriya Paryavaran Bhawan, Link Road No-3, E-5, Arera Colony Bhopal (M.P)- 462016
- (8). Director, I.A. Division, Monitoring Cell, MoEF, Gol, Ministry of Environment & Forest Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003
- (9). Director (S), Regional office of the MOEF, (Western Region), Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal-462016.
- (10). Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge

Standard Conditions related to Activity 7 (da) - Bio-Medical Waste Treatment (BMW) Category B projects under the Schedule of Ministry of Environment and Forests, GoI Notification dtd 14-09-06

Annex-I

1. Any enhancement of capacity, change in technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
2. All activities / mitigative measures proposed by PP in Environmental Management Plan and approved by SEAC must be ensured.
3. All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.
4. "Consent for Establishment" shall be obtained from the MPPCB under the Air and Water Act and a copy shall be furnished to the MPSEIAA, before taking up any construction activity at the site.
5. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
6. Guidelines of State Pollution Control Board (MPPCB) for Common Hazardous Wastes Incinerators shall be followed.
7. Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
8. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furans.
9. Use only low sulphur diesel. No other oil shall be used.
10. The proponent shall comply with the Environmental standards notified by Ministry of Environment, Forest & Climate Change for incinerators along with the technology/guidelines.
11. Necessary provision shall be made for firefighting facilities within the complex. The Project Proponent should carryout periodical air quality monitoring in and around the site including VOC, HC.
12. The Project Proponent should develop green belt all along the periphery of the TSDF with plant species that are significant and used for the pollution abatement.
13. Treated flue gas emissions discharge through stack to atmosphere shall always be less than or equal to the parameter-specific emission standards notified by the CPCB.
14. All the facilities shall be designed to achieve a minimum temperature of 1100°C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds.


(Anupam Rajan)
Member Secretary

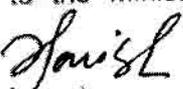

(H.S. Verma)
Member

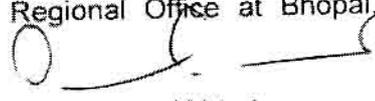

(Waseem Akhtar)
Chairman

7 (da) - Bio-Medical Waste Treatment (BMW)

15. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
16. Piezometric holes shall be identified/constructed in all directions for monitoring
17. Guidelines published by the Central Pollution Control Board from time to time for common incineration facilities shall be referred for implementation.
18. Transportation and handling of Bio-medical Wastes shall be as per the Bio-medical Wastes (Management and Handling) Rules, 2000 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
19. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
20. The proponent should obtain necessary clearance from the Central Ground Water board Authority if required.
21. Project proponent should prepare and implement an On Site Emergency Management Plan.
22. Project proponent should carry out periodical ground water/soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
23. Green belt of 15 meters shall be provided all along the periphery of the site, as committed. The green belt area shall not be used for any other purpose.
24. All measures for air pollution control shall be adopted.
25. There should not be any spillage from the transportation vehicles.
26. Zero discharge system shall be adopted.
27. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately.
28. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
29. All the recommendations of EMP/DMP shall be strictly complied.
30. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
31. Untreated domestic effluent should not be discharged into open drain. The domestic effluent should be treated in a well designed septic tank with soak pit. As soon as the sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in STP.
32. All the commitment made regarding issues raised during the public hearing / consultation meeting shall be satisfactorily implemented. Item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhopal.

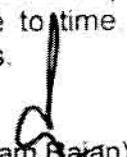

(Anupam Rajan)
Member Secretary

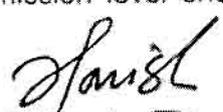

(H.S Verma)
Member


(Waseem Akhtar)
Chairman

Implementation of such program shall be ensured as office Memorandum dated 18.05.12 of MoEF, GoI and its amendments.

33. The applicant (Project proponent) will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by him in Form-1, Final EIA reports and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.
34. Corporate Environment Responsibility:
 - a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.
 - b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/deviation/violation of the environmental or forest norms/ conditions.
 - c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
 - d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/ or shareholders or stakeholders at large.
35. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 & its amendments.
36. Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment and sanitation facilities. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
37. There shall not be removal/destruction of vegetative cover both at the establishment as well as the operational stage, without the sanction of appropriate authority.
38. Adequate measures shall be adopted to ensure industrial safety. Proper fire detection & protection systems shall be provided to control fire and explosion hazards. The implementation and monitoring of Environmental Management Plan and Disaster Management Plan should be carried out.
39. Environmental Management Information System shall be in position and maintained properly.
40. No further expansion or modifications in the project should be carried out without prior approval of the State Environmental Impact Assessment Authority (MP-SEIAA).
41. The gaseous emissions from various process units should conform to the load/mass based standards prescribed by the MoEF & CC and the State Pollution Control Board from time to time. At no time the emission level should go beyond the prescribed standards.


(Anupam Rajan)
Member Secretary


(H.S. Verma)
Member


(Waseem Akhtar)
Chairman

7 (da) - Bio-Medical Waste Treatment (BMW)

A. Copy of Environmental Clearance(if any) Uploaded in XGN on 27/01/2019 16:47:16 from IP No: 27.56.220.83.

B. 110954-Devis Surgico (Cbwtf) accepts the LEGAL responsibility

and undertakes that the furnished information is CORRECT & ACCURATE.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Annexure C- 6

RED-MEDIUM

CCA-
Renewal

PCB ID: 117746

CONSENT
NO: ***

Outward No:100905,02/09/2020

Consent No:B-52071

To,
Shri Jitendra Sharma (Occupier),
M/s. JRR Waste Management Pvt. Ltd.(CBWTF),
Khasra No. 670, Mauza, Dharera, Etmadpur,
Distt Agra (UP)

Subject: Authorization for Collection, & Transportation of Bio-Medical Waste under Bio-Medical Waste Management
; Rules, 2016.

Ref: Your Consent to Operate Application Receipt No. 1015631 Dt. 23/07/2020 and last communication received on
Dt.28/07/2020

With reference to your above application for renewal for BMW Authorization under Bio-Medical Waste Management Rules, 2016 as amended 2018 for Collection, Storage & Transportation Bio-Medical Waste has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to renewal of BMW Authorization up to **31/08/2023** , subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 670, Mauza, Dharera, Etmadpur, Agra Block No. S-21, Shop No. 4, Sanjay Place, Agra (U.P.)
- b. The capital investment : Rs. 3.65 Crs
- c. Activity Capacity::

Activity	Area Coverage
Collection and Transportation of Biomedical Waste from the Health Care facilities and its disposal at the CBWTF of JRR Waste Management Pvt. Ltd. situated as Agra (UP).	Collection and Transportation of BMW from HCFs in District Morena and District Bhind of Madhya Pradesh

Note:- For any change in above industry shall obtain fresh consent from the board.

The validity of the consent/Authorization is up to **31/08/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions of Authorisation



e-Signed On 02/09/2020 17:26:55
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # SO8KL46TKW

ACHYUT ANAND MISHRA
Member Secretary



FORM -III

(See rule 10)

AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - 1015631 Dt. 23/07/2020.
2. M/s_ JRR Waste Management Pvt. Ltd.(CBWTF), an occupier of the Health Care Facility located at Khasra No. 670, Mauza, Dharera, Etmadpur, Agra having office at Block No. S-21, Shop No. 4, Sanjay Place, Agra (U.P.) is hereby granted an authorisation for;

Activity Please tick

- ✓ Collection,
- ✓ Transportation

3. Shri Jitendra Sharma an occupier of the Health Care Facility M/s. JRR Waste Management Pvt. Ltd.(CBWTF), is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: **HCFs of District Morena & Bhind in MP, presently covered 1923 Nos.**
- (ii) Number healthcare facilities covered by CBMWTF: **HCFs of District Morena & Bhind in MP, presently covered 115 Nos**
- (iii) Installed treatment and disposal capacity: -- **As per the Authorisation Granted by UPPCB: 4800 Kg/d**
- (iv) Area or distance covered by CBMWTF (in MP): -- **Distt. Morena & Bhind**
- (v) Quantity of Biomedical waste handled (Collection& Tranportation) : **App. 125 kg / day**

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling</u>
	<u>(Kg/day)</u>

Yellow	-- 90.77
Red	-- 14.60
White (Translucent)	-- 0.50
Blue	-- 18.15

3. This authorization shall be in force for a period up to **31/08/2023**.

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

General Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent , lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority. The authorization can be terminated in case of non compliance or in case of alternate and better arrangements are available for the collection, transportation and disposal of BMW.



Specific conditions for Collection & Transportation of BMW shall be as follows :-

1. The renewal of this authorization is subject to the terms and conditions granted to the Facility Operator as issued previous authorization letter.
2. The authorized person shall collect and transport the bio medical waste of the HCFs of the allotted districts in the vehicles made for & designated for the collection and transportation of BMW. The BMW so collected shall be disposed in the CBWTF situated in Agra (UP) as per the valid authorization granted by the UP Pollution Control Board. A copy of the valid authorization from UPPCB shall be uploaded in the XGN, with in 15 days.
3. The collection and transportation of BMW is always subject to the validity of the authorization granted by UPPCB and collection and transportation of the BMW from allotted districts of MP shall not be permitted in case the authorization of CBWTF M/s. **JRR Waste Management Pvt. Ltd. at Agra** remains invalid or UPPCB finds the CBWTF non compliant and / or closes it.
4. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly labelled with the related symbols as per rules.
5. All the vehicles being used for the collection and transportation of BMW shall be GPS enabled and connectivity shall be provided to MPPCB central server.
6. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules.
7. The authorized person shall maintain categories wise records of Bio-Medical Waste collected and transported from the allotted districts along with the names of the HCFs, and should submit the annual return in Form-IV by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board. A copy of the same shall be uploaded in the XGN portal of MPPCB.
8. The authorized person shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
8. The authorized person shall establish bar coding of the the BMW and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.
09. The authorized person shall display the copy of authorization, treatment, annual report etc. on its website.
10. The authorized person shall ensure collection of biomedical waste on holidays also in such a way that the time elapsed between collection and disposal shall not exceed 48 hours.
11. The authorized person shall maintain all the BMW collection vehicles in good condition, regular maintenance and pollution under control, good house keeping, regular cleaning etc. to avoid emitting of foul smell.
12. The authorized person shall submit a fresh application for next renewal of authorization with requisite fee before 90 days of expiry of this renewal of authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal latter.
13. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
20. The prescribed authority may after giving reasonable opportunity of hearing reserve all the rights to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary.
21. A copy of this authorization shall be submitted by the authorized person to UPPCB and a copy of the receipt shall be submitted to this office.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Consent/authorization as required under Bio-Medical Waste Management Rules, 2016, the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rule, 2016 is granted to your CBWTF subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)



e-Signed On 02/09/2020 17:26:55
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # SO8KL46TKW

ACHYUT ANAND MISHRA
Member Secretary

Consent No: B-52071



Consent Order

Annexure C- 7

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CTE-Fresh

CONSENT NO: ***

PCB ID: 142247

Outward No:113437,15/09/2021

Consent No:CTE-54172

To,
The Occupier,
M/s. JRR Waste Management Pvt. Ltd.
Plot No. 23GAA, Malanpur-Ghironghi,
Tal: Gohad, Dist : Bhind, PIN - 477117 (M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Consent to Establish Application Receipt No. 1087423 Dt. 07/09/2021.

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish **upto 31/08/2026** for setting up of activities at Plot No. 23GAA, Malanpur-Ghironghi, Dist : Bhind subject to the fulfillment of the terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Plot No. 23GAA, Malanpur-Ghironghi, Tal: Gohad, Dist : Bhind, PIN - 477117 (M.P.)

b. The capital investment : Rs 2.12 Crore

c. Activity Capacity:

Activity	Equipment	Applied CTE Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	250 Kg/hour
	AUTOCLAVE	850 lit./batch
	SHREDDER	200 Kg /hour.

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.

2. This CTE does not precludes the facility from obtaining permissions / licences / consents etc of any other departments and authorities and from complying with the orders of competent courts & tribunals concerned for which they shall be solely responsible . In case of any violations, this CTE will be deemed to be withdrawn.

3. PP shall obtain Environmental Clearance as per the provisions of EIA notification,2006 before starting any construction activity at the site.

The consent (for operation) as required shall be granted to your facility after fulfillment of all the conditions mentioned below. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 15/09/2021 07:08:02 AM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 95Y87J98LD



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed **3.000 KL/day**, and the daily quantity of sewage at out fall of the unit shall not **2.000 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.
Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 8.500	WWG : 5.000	Water Source
1	Cooling Water	2.000	0.500	SIDC
2	Domestic Purpose	3.000	2.000	SIDC
3	Floor / Utensils / Other Washing	3.500	2.500	SIDC

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:CTE-54172



10. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Facility management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

Additional Water condition:-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, HCL, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
Incinerator	250 Kg/hour	35	Diesel- 60 lit./hour	Scrubber	50, 50,400,0.05, 0.1
D.G. Sets	82.5 KVA	3	Diesel- 6 lit./hour	Acoustic Enclosure	As Per CPCB/ MoEFCC Guidelines

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The Facility shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The Facility shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The Facility shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Facility shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

9. Facility shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

Additional Air condition:-

- Facility shall write its name on the chimney with heat resistant paint.
- CBWTF shall strictly follow the Construction & Demolition Waste Management Rules, 2016 as applicable.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

11. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

12. The unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board,

13. Facility shall obtain membership of Emergency Response Center of the Board if needed.

Consent No:CTE-54172



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

The additional conditions for the Facility shall be as follows:

1. Project Proponent shall obtain Environmental Clearance from SEIAA MP for this project.
2. Infrastructure for Online Continuous Emission Monitoring System of new standards which include Dioxins & furans development of laboratory, skilled man power shall be explored by the unit.
3. CBWTF shall not use the chlorinated plastic bags, containers, gloves.
4. CBWTF shall ensure establishing a barcode system & GPS for waste collection and transportation.
5. CBWTF shall ensure to comply with the emission standards for treatment & disposal of BMW prescribed under schedule -II of the BMWM Rules 2016 for retention time in secondary chamber & dioxins & furans by all the existing BMW incinerator operators.
6. CBWTF shall ensure installation of continuous emission monitoring system by the bio medical waste treatment facility operators for the parameters as stipulated by the in BMWM Rules, 2016.
7. Storage of bio medical waste on the ground shall be in such a way that no leachate formation take place in any condition.
8. CBWTF shall install "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at suitable locations to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance on or before consent to operate.
9. Unit shall make the pucca platform for vehicle washing with garland drain to collect the washing waste for treatment.
- 10. PP shall comply with all the duties of the operator of a common bio-medical waste treatment and disposal facility and any other responsibility, conditions or standards as specified in the BMWM Rules, 2016.**
11. The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damage caused to the environment or the public due to improper handling of bio-medical wastes.
12. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and 15 of the Act, in case any violation.

Consent to Establish as required under the Water (Prevention & Control of Pollution) Act,1974 & The Air (Prevention & Control of Pollution) Act,1981 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For consent (for operation) you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your Facility. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 95Y87J98LD

ACHYUT ANAND MISHRA
Member Secretary

Consent No:CTE-54172



Consent Order

Annexure C- 8

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CTE-Amendment

Application No: 1099419

PCB ID: 142247

Outward No:-113780,16/10/2021

Consent No:CTE-54172

To,

The Occupier,
M/s. JRR Waste Management Pvt. Ltd.,
Plot No. 22-23GAA, Malanpur-Ghironghi,
Tal: Gohad, Dist : Bhind, PIN - 477117 (M.P.)

Subject: Amendment in CTE issued under Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 – for Change in Plot No.

Ref: 1. CTE-Fresh letter Outward No 113437 Dt. 15/09/2021
2. Your Amendment Application Receipt No. 1099419 Dt. 06/10/2021

Without prejudice to the powers of this board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Act on the basis of the documents submitted by the company, the change in Plot No. is permitted subject to the fulfillment of terms and conditions mentioned below:

S.no	Previous Plot No. Mentioned in CTE	Permitted Amendment
1	Plot No. 23(3600 sq.meter) GAA, Malanpur-Ghironghi, Tal: Gohad, Dist : Bhind, PIN - 477117 (M.P.)	Plot No. 22(4500 sq.meter) & Plot No. 23(3600 sq.meter) GAA, Malanpur-Ghironghi, Tal: Gohad, Dist : Bhind, PIN - 477117 (M.P.) & Total PLOT Area is 8100 sq.meter or 2.001 Acre

Terms & Conditions:-

1. The other content & conditions of the Consent to Establish- Fresh Outward No 113437 Dt. 15/09/2021 shall remain unchanged.
2. The other content of the consent orders/permissions of the Board issued till date shall be binding.
3. PP shall obtain Environmental Clearance as per the provisions of EIA notification, 2006 before starting any construction activity at the site.

Please keep this letter attached with the original Consent to Establish-Fresh letter.

For and on behalf of
M.P. Pollution Control Board



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 16/10/2021 08:53:13 AM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4FKFPU7I66



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4FKFPU7I66

A handwritten signature in black ink that reads "Achyut Mishra".

ACHYUT ANAND MISHRA
Member Secretary

Consent No:CTE-54172

मेकेनाईज्ड विधि), उत्पादन के लिए 1105/2, 1149, 1024. एकबा 2.90 हेक्टेयर, ग्राम भाकमपुर, तहसील गिरोंगी, जिला भिंद, मध्य प्रदेश के पर्यावरणीय स्वीकृति के लिये आवेदन।

राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC) की 558वीं बैठक दिनांक 04.03.2022 में उक्त प्रकरण में मानक एवं अन्य शर्तों (परिशिष्ट-ए) सहित पर्यावरणीय स्वीकृति जारी किये जाने हेतु अनुशंसा की गई है।

प्रकरण से संबंधित परियोजना प्रस्तावक/पर्यावरण सलाहकार द्वारा प्रस्तुत हस्ताक्षरित व अभिप्रेमाणित दस्तवेजों के आधार पर एवं 558वीं बैठक दिनांक 04.03.2022 की अनुशंसा को राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) द्वारा आंशिक रूप से मान्य करते हुए पर्यावरणीय मुद्दों पर विस्तृत चर्चा व परामर्श उपरांत सर्व सम्मति से विशिष्ट शर्तों (परिशिष्ट-1) के साथ निम्नलिखित अतिरिक्त शर्तों सहित पर्यावरणीय स्वीकृति प्रदान किये जाने का निर्णय लिया गया:-

परियोजना प्रस्तावक द्वारा प्रस्तुत अनुमोदित खनन योजना में उल्लेखित अक्षांश देशांश के आधार पर Google Image अनुसार प्रस्तावित खदान क्षेत्र की पूर्व से ही खुदाई होना परिलक्षित है। अतः राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) द्वारा सर्वसम्मति से यह निर्णय लिया गया कि प्रकरण को Delist किया जाये एवं जिला कलेक्टर, उज्जैन से प्रस्तावित खदान क्षेत्र की अद्यतन स्थिति की जानकारी 15 दिवस में प्राप्त की जाये। परियोजना प्रस्तावक व सर्व संबंधितों को सूचित किया जाये।

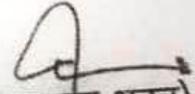
30. Case No 8755/2021: Prior Environment Clearance for Proposed Common Waste Treatment Facility (CBWTF) at Plot No. GAA-22 & GAA 23, Approx 4500.0 SQMT. area of land Being i.e. Approx 48437.595 Sqft MIDC, Malanpur, Ghirongi, Dist. Bhind (MP) by M/s. JRR Waste Management Pvt. Ltd, Block No. S-21, Shop No. 4, Sanjay Place, Dist. Agra, UP - 282002.

Since the project is presently under sub-judice (OA no. 22/2022) it would be appropriate to await the decisions of the Hon'ble NGT Central bench, Bhopal in this case. After detailed deliberations, SEIAA decided to defer the matter till final decision in OA no. 22/2022 which is presently pending in the Hon'ble NGT Central bench, Bhopal.

31. Case No 8636/2021: Prior Environment Clearance for Common Bio Medical Waste Treatment Facility (CBWTF) at Plot No. 16 GAA, Village - Malanpur Ghirongi Notified Industrial Area, Tehsil - Bhind, Dist. Bhind (MP) by M/s VNS Solution, Smt. Saroj Sharma, 240, New Jiwaji Nagar, Thatipur, Dist. Gwalior, MP - 474001

Since the project is presently under sub-judice (OA no. 22/2022) it would be appropriate to await the decisions of the Hon'ble NGT Central bench, Bhopal in this case. After detailed deliberations, SEIAA decided to defer the matter till final


(श्रीमन् शुक्ला)
सदस्य सचिव


(अरुण कुमार भट्ट)
अध्यक्ष



Consent Order

Annexure C- 10

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CTE-Fresh

CONSENT NO: ***

PCB ID: 142841

Outward No:113818,21/10/2021

Consent No:CTE-54483

To,
The Occupier,
M/s. Common Bio Medical Waste Treatment Facility (CBWTF) of M\s. VNS Solution,
Plot No. 16 GAA, Ghirongi Industrial Area, Malanpur
Distt.- Bhind- 477117 (M.P.)

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1088964 Dt. 27/09/2021 and last communication received on Dt. 07/10/2021

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish **up to 30/09/2026** for setting up of CBWTF at **Plot No. 16 GAA, Ghirongi Industrial Area, Malanpur, Distt.- Bhind- 477117 (M.P.)**

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Plot No. 16 GAA, Ghirongi Industrial Area, Malanpur, Distt.- Bhind- 477117 (M.P.)
- b. The capital investment : Rs. 2.05 Crore
- c. Activity Capacity:

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	200 Kg/hour
	AUTOCLAVE	800 Lit./batch
	SHREDDER	200 Kg /hour

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.
2. PP shall obtain Environmental Clearance as per the provisions of EIA notification,2006 before starting any construction activity at the site.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 21/10/2021 03:38:29 PM

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 63HV1NU561



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **0.000 KL/day**, and the daily quantity of sewage shall not exceed **7.100 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.	Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 15.000	WWG : 7.100	Water Source
1	Domestic Purpose	15.000	7.100	SIDC

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.



10. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.

18. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

Additional Water condition:-

1. Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

2 *This CTE does not precludes the facility from obtaining permissions / licences / consents etc of any other departments and authorities and from complying with the orders of competent courts & tribunals concerned for which they shall be solely responsible . In case of any violations, this CTE will be deemed to be withdrawn.*

Consent No:CTE-54483



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

- The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be installed & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
Incinerator	200 Kg/hr	30	Diesel	Scrubber	50, 50,400,0.05, 0.1
D.G. Sets	200 KVA	6	HSD	Acoustic Enclosure	As Per CPCB/ MoEFCC Guidelines

STANDARDS FOR INCINERATION.- All incinerators shall meet the following operating and emission standards-

A. Operating standards

- Combustion efficiency (CE) shall be at least 99%.
- The combustion efficiency is computed as follows:

$$C. E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

- The temperature of the primary chamber shall be minimum of 800°C and the secondary chamber shall be minimum of 1050 + or - 500C.
- The secondary chamber gas residence time shall be at least two seconds.

B. Emission Standards

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm ³ unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM ³ of sampling volume, which is more
2	Nitrogen Oxides and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM ³ of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM ³ (at 11% O ₂)	8 hours or 5 NM ³ of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM ³ of sample volume, which is more

- Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.
- Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- All monitored values shall be corrected to 11% Oxygen on dry basis.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.**

Consent No:CTE-54483



2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions.

Additional Air condition:-

1. CBWTF shall write its name on stack with heat resistant paint.

2. *This CTE does not precludes the facility from obtaining permissions / licences / consents etc of any other departments and authorities and from complying with the orders of competent courts & tribunals concerned for which they shall be solely responsible . In case of any violations, this CTE will be deemed to be withdrawn.*



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

11. CBWTF shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

12. The unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board,

13. Facility shall obtain membership of Emergency Response Center of the Board if needed.



Additional condition:-

1. Project Proponent shall obtain Environmental Clearance from SEIAA MP for this project before starting any construction activity at the site.
2. In RO Gwalior, CBWTF facility is operational in Gwalior and Consent to Establish has been already issued to CBWTF facility in Bhind which is already collecting BMW for Distt. - Bhind & Morena & disposing the same currently with its CBWTF facility situated at Agra (U. P.) and another CBWTF Facility in Morena, so considering this the coverage area for the facility will be considered as per Para-8 of the CPCB's revised guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt. 21/12/2016 and prevailing situation at the time of CTO (Commissioning of the plant).
3. Infrastructure for Online Continuous Emission Monitoring System of new standards which include Dioxins & furans development of laboratory, skilled man power shall be explored by the unit.
4. CBWTF shall not use the chlorinated plastic bags, containers, gloves.
5. Adequate categorised Storage for treated and untreated bio medical waste shall be provided in such a way that no leachate formation take place in any condition.
6. Unit shall make the pucca platform for vehicle washing with garland drain to collect the washing waste for treatment.
7. The occupier of the facility shall Install and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.
8. The person authorized shall ensure that the treated effluent shall confirm to the standards prescribed in Schedule - II of rules. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
9. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
10. The PP shall provide proper storage for Hazardous Waste i.e. incineration ash, Used oil & ETP sludge etc and install display board for the same at the main gate as per guidelines of CPCB.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.
12. The C.B.W.T.F. operator shall install CEMS in facility and should ensure its connectivity with SPCB/CPCB server.
13. The C.B.W.T.F. operator shall develop its own website.
14. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules,2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.
15. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.
- 16. PP shall comply with all the duties of the operator of a common bio-medical waste treatment and disposal facility and any other responsibility, conditions or standards as specified in the BMWM Rules, 2016.**
17. The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damage caused to the environment or the public due to improper handling of bio-medical wastes.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

18. The Board reserves all the right to amend/cancel/revoke the condition of this Consent in part or whole as and when deemed necessary. Facility shall be responsible for any violation and shall be liable for prosecution and punishment under section 5 and 15 of Environmental (Protection) Act, 1986.

Consent to Establish as required under the Water (Prevention & Control of Pollution) Act,1974 & The Air (Prevention & Control of Pollution) Act,1981 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For consent (for operation) you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your Facility. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)

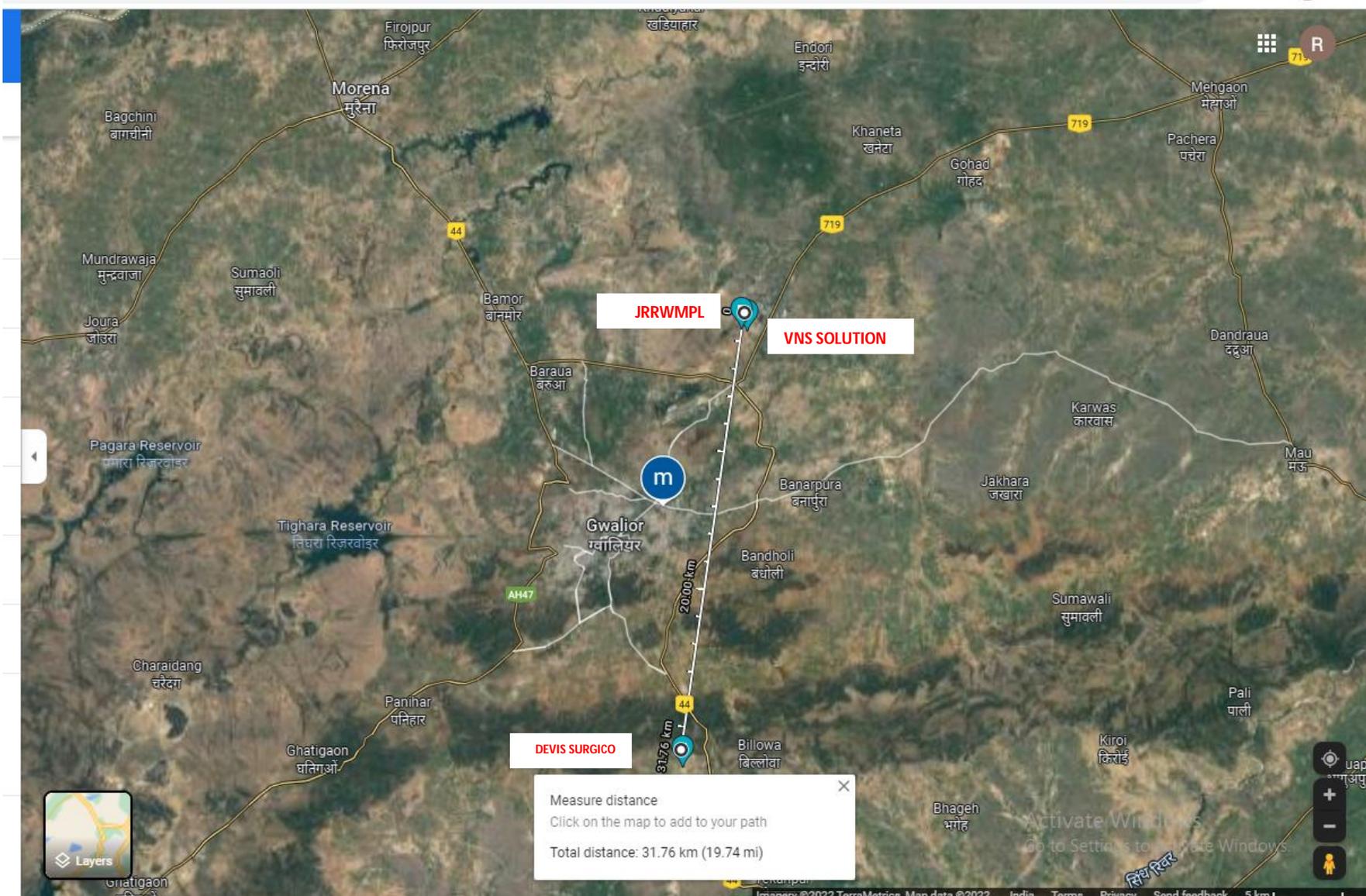


(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 63HV1NU561

ACHYUT ANAND MISHRA
Member Secretary

Consent No:CTE-54483

GOOGLE MAP SHOWING LOCATION OF EXISTING & PROPOSED CBWTFs



Annexure C -12

LIST OF CTO GRANTED BEDDED HCFs UNDER ROMPPCB GWALIOR

S.No.	PCB ID	NAME & ADDRESS OF HCF	Beds
DISTRICT GWALIOR			
1.	363813	Abhigya Dental Care Center, Akash Ganga Aparment Patel Nagar City Center, Gwalior	2
2.	116428	Agrawal Hospital,Dr. H.P. Agrawal,A/1,Gargaj Colony Bahodapur Gwalior	3
3.	119006	Agrawal Hospital & Prasuti Grah, J-18, Gandhi Nagar, Gwalior	15
4.	116428	Agrawal Hospital And Reseach Institute, H - 204 Madhav Nagar, Gwalior	25
5.	110523	Alok Nurshing Home,9, Raghvendra Nagar, City Centre Gwalior	15
6.	112026	New Alpana Hospital, 23- Yayu Nagar Gwalior	6
7.	123856	Ankur Bal Chikitsalya, Jiwaji Ganj Lashkar Gwalior	20
8.	125851	Apex Hospital ,University Road, Govindpuri Gwalior	16
9.	119892	Apoorva Nursing Home, Mahavir Chowk Taraganj, Gwalior	10
10.	117680	Archana Health Care, House No 310 Sharda Vihar City Center Gwalior	10
11.	126178	Arora Hospital & Research Center,20, Lalitpur Colony, Lashkar Gwalior	15
12.	128046	Arun Memorial Icu, 22, Laxmibai Colony, Gwalior	15
13.	362242	Asha Hospital Gwalior, Gomti Ki Phadi Sikandar Kampoo, Gwalior	5
14.	133147	Ashirwad Hospital & Resarch Centre, G. R. Medical College Gwalior	15
15.	115379	Atishay Hospital, Chandorkar Ka Bada, Chhapar Wala Pul, Lashkar, Gwalior	15
16.	136852	Ayogyadham Chikitsalaya & Research Centre,Near A. G. Office Bridge, City Center Gwalior	50
17.	119004	Bansal Eye Hospital, Nawab Kothi Kampoo Lashkar Gwalior	2
18.	116683	Bansal Hospital, Hanuman Chouraha Lashkar Gwalior	10
19.	117506	Bimr Hospitals Surya Mandir Road, Gwalior	350
20.	114598	Cancer Hospital & Research Institute, Cancer Hill, Mandre Ki Mata, Gwalior	256
21.	360385	Chahak Hospital, 18, Lalitpur Colony Gwalior	4
22.	125269	Chandak Hospital & Research Institute,14 Hospital Road Gwalior	50
23.	126423	Chandra Hospital,266, Jiwaji Nagar, Thatipur, Gwalior	30
24.	121337	Chirayu Hospital, Ratan Colony, Jiwaji Ganj, Lashkar,Gwalior	15
25.	126587	Choudhary Nursing Home ,271, C. P. Colony, Morar, Gwalior	10
26.	115108	City Hospital & Research Centre, Jail Road Bahodapur Gwalior	10
27.	124013	Deepak Johri Nursing Home,Ganesh Colony Naya Bazar Gwalior	7
28.	115431	Deepanjali Nursing Home,A-1 Bhagwan Colony, Thatipur ,Gwalior	9
29.	362168	Dinesh Mishra Memorial Health Care Center & Maternity Home, 38-C, Jawahar Colony, Kampoo, Lashkar,Gwalior	6
30.	117772	Divya-Drishti Eye & Laser Center Zinsi Road No. 2 Lashkar Gwalior	4
31.	374195	Dr. Bandil Memorial Orthopedic & Maternity Research Center, Shinde Ki Chhawani, Lashkar, Gwalior,	5
32.	117575	Dr. Bansal Hospital, E-11, Govindpuri, Gwalior	18
33.	125491	Dr. Kaul Hospital & Research Centre, Naya Bazar Lashkar Gwalior	38
34.	117635	Dr. Verma Hospital & Fertility Center, Argade Ki Gali, Dal Bazar, Lashkar,	10

		Gwalior,	
35.	127102	Dubey Ortho. & Maternity Hospital , Shinde Ki Chhawani, Lashkar, Gwalior	20
36.	119005	Family Care Hospital,Bhuteshwar Colony, Shabd Pratap Ashram, Gwalior	10
37.	126525	Garg Nursing Home,Mahadaji Park Lashkar Gwalior,	15
38.	116675	Gaur Hospital,11 - A, Jawahar Colony, Lashkar Gwalior	9
39.	122981	Gaur Nursing Home,Khurjewala Mohalla Daulat Ganj ,Lashkar Gwalior	20
40.	128797	Gouri Hospital & Maternity Home, Gola Ka Mandir, Gwalior	15
41.	111068	Global Speciality Hospital, Behind Hotel Sita Manor, Gandhi Road, Thatipur, Gwalior	50
42.	131904	Gokhale Hospital,Gokhale Hospital, Kamal Singh Ka Bag, Shinde Ki Chhawani,Lashkar, Gwalior	7
43.	117656	Govil Hospital & Research Center,Govindpuri Thatipur Gwalior	15
44.	128488	Grover Hospital,Swasthya Sada Baradari Chouraha, Morar, Gwalior	22
45.	117104	Gupta Nursing & Maternity Home,Garam Sarak Morar Gwalior	30
46.	129564	Gurjar Hospital,Shinde Ki Chawani Lashkar,Gwalior	15
47.	128801	Gwalior Eye Hospitalshinde Ki Chawani Lashkar, Gwalior	4
48.	125910	Hansraj Memorial Hospital, 57-58, Vinay Nagar, Sector No.2, Gwalior	10
49.	138294	I. P. & O. S. Dewan Memorial Hospital & Reasearch Institute,Huzrat Road Gwalior	20
50.	144697	Ideas Hospital & Research Centre,Baretha Near Air Force Area Itava Road Nh 92 Gwalior	190
51.	129456	Ishan Hospital,Jinsi Road No. 1 Gwalior	8
52.	124780	Itm Hospital & Research Center ,Sithouli, Nh-75, Jhansi Road Gwalior	100
53.	116800	J. S. Memorial Hospital,115 Mayur Nagar, Behind Basant Talkies, Thatipur, Gwalior	5
54.	141167	Jai Maa Peetambara Hospital,Char Shahar Ka Naka Hazira, Gwalior	15
55.	124233	Janak Hospital, Jinsi Marg No.3, Lashkar, Gwalior	35
56.	116298	Jeevan Jyoti Netralaya,City Centre Side No. 1, Near Central Park Hotel Gwalior	6
57.	119428	Joshi Hospital, Nai Sarak Lashkar, Gwalior	15
58.	124435	Joy Hospital, Behind Bhadoriya Market, Darpan Colony Thatipur Gwalior	5
59.	117617	K. S. Hospital, Guda Gudi Ka Naka, Gwalior	100
60.	114750	K.D.J. Hospital, Baradar Crossing Morar Gwalior	20
61.	117862	K.S. Homeopathic Hospital,)Village Piproli Chirvai Naka,Gwalior	25
62.	118275	Kailash Superspeciality Hospital,Near Hanuman Talkies, Idgah Kampoo, Lashkar, Gwalior,	50
63.	118277	Kalpana Hospital,Near Hotel Cb Palace, Sinda Ki Chhawani, Lashkar, Gwalior	51
64.	115432	Kalyan Memorial Hospital,Baradari Chouraha Morar, Gwalior-	100
65.	122281	Kanhaiyalal Vinodkumari Memorial Eye Hospital Pvt, Ltd,Near Sardar Petrol Pump Nimbalkar Ki Goth Kampoo,Lashkar Gwalior	3
66.	115403	Kartik Hospital,Hospital Road, Lashkar, Gwalior	9
67.	114130	Kilkari Hospital & Research Centre,Nai Sarak, Lashkar Gwalior,	35
68.	360372	Kishori Devi Smiriti Chikitsalya, Jawahar Colony Gwalior	10
69.	125332	Konark Hospital,Opposite Ram Bagh Colony Gate, Shinde Ki Chhawani, Gwalior	16
70.	117622	Kurele Hospital & Nursing Home,Geeta Takeej Road Dabra Gwalior	6
71.	360242	Kusum Memorial Heart & General Hospital, 86, Vinay Nagar Sector 4, Gwalior	5
72.	363352	Life Care Hospital,Galla Kothar Chauhan Piyau Thatipur,Gwalior	20
73.	119429	Lifle Line Hospital,Zinsi Marg No. 1, Khubi Ki Bajriya, Lahskar Gwalior	10
74.	363842	M.P. Multispeciality Hospital,M-190 Madhav Nagar Gwalior	20

75.	374230	Maa Kankeshwari Fertility & Endoscopy Surgical Center, 45-A, Vikas Nagar, Gwalior	5
76.	126951	Maheshwari Nursing Home, 85, Laxmibai Colony, Gwalior	100
77.	126955	Malhotra Nursing Home, 24, Rambag Colony, Chinde Ki Chawani Lashkar, Gwalior	15
78.	121608	Mamta Hospital, Nai Sarak Near Harinirmal Talkies Gwalior	10
79.	362347	Manas Hospital, 40, Khedapati Colony Near Sai Baba Tem., Beh. Gwalior	5
80.	124599	Manav Netralaya And Lasik Laser Centre, Huzrat Chouraha, Lashkar, Gwalior	4
81.	108921	Mangal Nursing Home, Chandra Nagar Gwalior	50
82.	124766	Mansarovar Care Hospital, 7 Number Chauraha Morar Gwalior	100
83.	116297	Mehra Children Hospital And Nicu, 21 Anupam Nagar University Road Gwalior	15
84.	121317	Metro Neuro Hospital, N 10 Chetakpuri Gwalior	20
85.	138287	Modern Nursing Home & Manu Damodar Hospital, Opp. Hujrat Kotwali, Lashkar Gwalior	5
86.	115378	Modi Hospital, Subash Gang Dabra. Gwalior	5
87.	126351	Mrg Hospital, 10, Tansen Nagar, Gwalior	6
88.	124235	Mundra Nursing Home, Naya Bazar Lashkar Gwalior	22
89.	126246	Muskan Bal Chikitsalaya, Jinsi Marg No. 3, Roxy Pul Lashkar Gwalior	10
90.	115381	Navjeevan Hospital, Opp. Schindia Kanya Vidhyalaya, Moti Mahal Road, Padav, Gwalior	40
91.	360382	New Life Hospital, Shinde Ki Chawani, Gwalior	18
92.	121545	Nidan Heart & Maternity Hospital, 2 Khedapati Colony Gwalior	20
93.	124638	Niramaya Nursing Home, Gadhve Ki Goth, Lashkar, Gwalior	10
94.	363779	Nivaran Hospital, 2/3 new Kherapati Colony Phoolbagh, Gwalior	15
95.	360271	Olyai Hospital, Hospital Road Lashkar Gwalior	15
96.	123133	Om Sai Ent Hospital, Roxy Pul, Lashkar, Gwalior	2
97.	362794	Paras Children Hospital, 88 Mayur Market Thatipur Gwalior	15
98.	110997	Parivar Hospital, Multispeciality & Research Centre Hospital Road, Near J. A. Hospital Gwalior	100
99.	112751	Phulwari Mother & Child Hospital, Tansen Nagar Gwalior	10
100.	124600	Pitambara Hospital, 29, Nehru Colony Thatipur, Gwalior	9
101.	124955	Prasad Nursing Home, Tansen Road Hazira, Gwalior	23
102.	115409	Prayaas Children Hospital, B-18 Manglam Garden Ke Pass Gandhi Road University Tiraha, Gwalior	35
103.	119008	Prime Hospital, C-2, C-3 Kailash Nagar, City Center Gwalior	50
104.	127174	Pulse Multispeciality Hospital Run By Vikas Education Society, G-8, Gtb Tower, Sarswati Nagar, University Road, Gwalior	100
105.	362734	R.K. Memorial Heart Hospital & Medical Care Center 25 Ravi Nagar, Gwalior	8
106.	117853	Radheshyam Gupta Memorial Hospital, Subhash Ganj, Dabra Gwalior	2
107.	138329	Ramadevi Smriti Maternity & Nursing Home, Gargaj Colony, Opposite Bahodapur, Gwalior	50
108.	123868	Ratan Jyoti Netralaya, Ophthalmic Institute & Research Centre, 18, Vikas Nagar Near Sai Baba Temple Gwalior	20
109.	117607	Rathi Hospital, Nai Sadak Lashkar Gwalior	16
110.	115337	Rjn Apollo Spectra Hospital, 18 B, Vikas Nagar, Near Sai Baba Temple, Gwalior,	150
111.	129204	Royal Hospital Gwalior, Kampoo Road Lashkar Gwalior	20
112.	111001	S. M. Medical Care, Sailar Ki Goth, Gwalior	7
113.	114154	S. R. Memorial Hospital Vaishno Devi Campus, Near Gupteshwar Mandir Tighra Road Gwalior	100
114.	119526	S.M. Hospital & Research Centre Pvt. Ltd., Opposite Madhav Dispensary, Lashkar Gwalior	35

115.	134599	Sahu Hospital,Kali Mai Santar Morar Gwalior	15
116.	362472	Sai Shraddha Hospital, Thatipur Chouraha, Gandhi Road, Gwalior	15
117.	362248	Sai Shradha Hospital,Usha Colony, Near Park, Dabra, Gwalior	7
118.			
119.	360893	Sanjeevan Chikitasalya & Nursing Home,Jhansi Road Oppo. Shriram Colony Gwalior	2
120.	117752	Sanjvani Hospital & Research Centre,Behind Hotel Sita Manor, Gandhi Road Thatipur ,,Gwalior	12
121.	130089	Sankalp Hospital,Ram Nagar Baradari Chouraha Morar Gwalior	15
122.	125701	Sankalp Netralaya,Mall Road, Morar, Gwalior	4
123.	122228	Saraf Hospital,Old High Court Road Gwalior	35
124.	123493	Sarvodaya Hospital & Troma Unit,Jadhav Colony, Naka Chandrabadani, Lahkar ,Gwalior	25
125.	123225	Satyam Ent Care Canter,Naya Bazar Chouraha Lashkar Gwalior	5
126.	126049	Shabad Pratap Nursing Home ,Shabad Pratap Ashram Gwalior	15
127.	127862	Shanta Nursing Home,Patankar Bazar, Lashkar, Gwalior	26
128.	119237	Shanti Netralaya,Near Navdeep Travels, Jinsi Road No 3, Lashkar,Gwalior	1
129.	117621	Shitala Sahai Institute Of Medical Sciences , Gwalior (Jan Vikasnyas),Cancer Hospital Parisar, Cancer Hill Mandre Ki Mata,Gwalior	95
130.	111516	Shiwji Bal Chikitsalya,Near Mathelisharan Gupta Chouk Lashkar Gwalior	25
131.	115402	Shri Anandpur Trust Charitablehospital,Ganga Malanpur Purani Chavni, Gwalior	10
132.	361699	Shri Sai Manglam Multi Specility Hospital 79, Tansen Nagar, Hazeera Gwalior	10
133.	362346	Shri Sanjeevani Hospitalin Front Off Bus Stand Jhansi Gwalior Road Dabra, Gwalior	15
134.	116296	Shrijee Hospital,70 Sarswati Nagar University Road,Gwalior	10
135.	362304	Shubham Hospital,14-B Vijay Nagar Extension Basant Vihar Gwalior	25
136.	361889	Siddhivinayak Hospital \ Dr. Abhinav Khare ,Opp Civil Hospital,Mall Road,,Morar Gwalior	10
137.	129517	Sight Care Eye Hospital,118 Kailash Vihar, City Centre, Gwalior	5
138.	123691	Soham Hospital & Research Center Mayur Market Thatipur, Gwalior	25
139.	360356	St. Joseph Hospital Onagar Kheriya Modi, Morar, Gwalior	25
140.	114234	Sunayana Eye Care,Dwarkadhish Colony, Thatipur, Gwalior,	10
141.	118280	Supar Ayushman Hospital,Opp. Police Station, Jhansi Road, Gwalior	35
142.	118276	Suyash Research Center & Hospital Pvt. Ltd.In Front Of Tlephone Exchange, Jiwaji Club Road, Gwalior	20
143.	126811	Swasthya Hospital Heart & Medical Care Center,Jinsi Nala -2 Lashkar,Gwalior	15
144.	126301	Swastic Nursing Home,Tansen Road, ,Gwalior	4
145.	360379	Tarushi Hospital,112, Tansen Nagar Gwalior	6
146.	125328	Thakur Hospital,Near Madho Ganj Police Station Lashkar Gwalior	48
147.	114572	Tiwari Hospital,Shinde Ki Chhawani, M.L.B. Road, Lashkar Gwalior	8
148.	113701	Upadhya Hospital & Research Centre Pvt Ltd,Idgah Road Kampoo, Lashkar Gwalior	23
149.	127665	Vatsalya Hospital,Jinsi Road No. 2, Lashkar Gwalior,	10
150.	125331	Vedant Hospital,27-28, C.P. Colony, 7 No. Chouraha, Morar, Gwalior	9
151.	360352	Vinayak Hospital Research Centre , Amkho Bus Stand Gwalior	10
152.	118041	Jaibo Eye Hospitl, Near Silver Estate, University Road, Govindpuri, Gwalior	5
153.	117413	Krishna Netralaya,G-4, Geeta Colony, Opp. Chandak Hospital, Gwalior Gwalior	2
154.	117677	Modi Eye Care Cliic, Near Hujrat Pul Chauraha, Lashkar Gwalior	2
155.	118099	New Saksham Hospital And Research Center, Nadariya Mata Road, Chorasuya Colony, Guda Kampoo, Lashkar, Gwalior	15
156.	117564	Premy Hospital, Premi Complex, Infront Of Madhav Dispensary, Gwalior	5

157.	119255	Shri Satya Sai Chikitsalaya, A-27, Hanuman Nagar, Bhind Road, Gwalior	5
158.	121541	Link Hospital (Under The Aegis Dhanwantari Firm), Kedarpur Shivpuri Link Road Gwalior	100
159.	125475	Jeevan Hospital,33,34 Rohit Nagar, New Suresh Nagar, Thatipur, City : Gwalior,	5
160.	125879	Kalyan Multispecility Hospital Laxmi Bai Colony Lashkar Gwalior	120
161.	126959	Dalmia Heart & Infertility Center , Morar Enclave, Gwalior	4
162.	124815	Children Hospital, Opp Vinay Nagar Sec-1 Bahadpur Gwalior	5
163.	128191	Vism Hospital, Turari Nh-75 Jhansi Road Gwalior	100
164.	126244	Chaudhary Charitable Hospital / S 27, Jawahar Colony Lashkar Gwalior	6
165.	126464	R.P.Pradhan Memorial Chikitsa Sewa Samiti Jawahar Colony Lashkar Gwalior	8
166.	117718	Balaji Hospital And Trauma Center,11 Mig, Lalitpur Colony, Infront Of Chamber Of Commerce, Gwa,	55
167.	129572	Harshvardhan Memorial Hospital /,Chirwai Naka, Shivpurilink Road, Gwalior	200
168.	131039	Swami Shanti Prakash Chikitsalya, Madhoganj, Lashkar, Gwalior	5
169.	131908	A.I.P.S. Hospital Piproli Chirwai Naka, Lashkar Gwalior	120
170.	362715	Parivar Seven Hospital,Seven Cross Kalpana Nagar 7 No. Chauraha Morar	50
171.	362791	Palash Multispecility Hospital	10
172.	131638	Galav Hospital, D-5,Vasant Vihar, Gwalior	30
173.	131774	Paridhi Hospital, 111-112 Kailash Vihar, City Center, Gwalior	45
174.	128296	Ramshree Institute Of Medical Science And Super Specialty Hospital Opp. Indraprashtha Garden, Gole Ka Mandir, Gwalior	120
175.	130859	Chirayu Multispeciality Hospital, Tulsi Vihar, City Center, Gwalior	50
176.	137020	Suvidha Hospital, Paras Vihar Colony, Near Tapowan, Jhansi Road, Gwalior,	25
177.	129833	Vidya Cancer Hospitalopposite Old High Court,	10
178.	136063	Kaya Hospital. Keshar Bagh,Mela Road, Gwalior	111
179.	138810	Vedansh Multispeciality Hospital , Madhav Dispensary Ke Samne, Hospital Road, Gwalior	100
180.	125098	D.K. Eye Hospital, Second Floor, M.K.Plaza, Madhav Dispensary Ke Samne, Rajpayga Road,Lashkar Gwalior	5
181.	128925	Singhal Hospital Near Bus Stand, Main Road, Tekanpur, Gwalior,	5
182.	133627	Drishti Eye Care, Gast Ka Tazia, Near Hdfc Bank, Lashkar, Gwalior Dr. Sushil Arora	4
183.	133220	Retina Eye Hospital,, Tulsi Vihar, City Center Gwalior	10
184.	127747	Sahyog Hospital, Opp. Madhav Dispensary Lashkar Gwalior	30
185.	140182	Km Hospital, Opposite Sofa Gallery, Near Kundan Guest House, Naya Padav, Lashkar Gwalior	35
186.	140326	Leela Multispecility Hospital, Near Raje Palace, Gole Ka Mandir, Gwalior	20
187.	139071	Brahamni Multispeciality Hospital, H-163, Maa Vaishnopuramm, Birla Nagar, Gwalior	100
188.	140539	Om Hari Hospital, Nfront Of Jachha Khana, Mall Road, Morar, Gwalior,	30
189.	138934	Shri Parth Netralaya And Leser Centre ,7 No. Chauraha, Morar, Gwalior,	5
190.	131379	Om Multispeciality Hospital , Jyoti Nagar, Near Dwarikadhesh Kunharpura, Thatipur, Gwalior,	50
191.	126108	Satayu Hospital, 27 D, Tansen Road, Hazira, Gwalior	10
192.	140512	Sarv Dharam Hospital, Sarv Dharam Collage Campus Nera Highway Pull, Kheriya Modi. Chitora Road, Badagaon, Morar, Gwalior	125
193.	140561	Vaibhav Memorial Hospital, D-20 Basant Vihar, Gwalior	18
194.	140881	Mishra Multispeciality Hospital And Trauma Center, Krishna Nagar, Near Pani Ki Tanki, Gole Ka Mandir, Gwalior,	50

195.	140483	Shri Radhe Hospital,Near Pitambra Dharmakanta, Ab Road, Gwalior	20
196.	140654	Siddharth Nursing Home, Mahaveer Colony, Near Sagar Paradise Surya Mandir Road, Morar, Gwalior,	10
197.	139284	Arogyam The Medicity Hospital, Behind P.N.B. Bank , Thatipur, Gwalior	20
198.	137263	Parivar Super Speciality Hospital And Research Center, Ward No. 56, Naka Chandrabadni Main Road,Gwalior	120
199.	141165	New Sanskar Hospital , 79a, Basant Vihar, Padav, Lashkar, Gwalior,	20
200.	141197	Vedenta Multispeciality Hospital / Ssandhu Market, Adityapuram, Gwalior,	60
201.	141168	Josh Maternity And Surgical Hospital , 29saraswati Nagar, Patel Nagar Road, City Center, Gwalior,	12
202.	141574	City Life Multispeciality Hospital, Infront Of Office Residency, Kalpi Bridge Road, Gole Ka Mandir, Gwalior	50
203.	141620	Sambhav Hospital. Mk Plaza Near Katora Tal Chauraha, Madhav Dispensary Road, Gwalior	25
204.	140325	Shri Mayur Nursing Home,Singhpur Road, Chawani, Morar, Gwalior	10
205.	142190	Janak Multispeciality Hospital, 14 Hospital Road, Gwalior	100
206.	141196	Agrawal Multispeciality Hospital, J-65, Gandhi Nagar, Gwalior,	25
207.	141774	Asg Hospital Pvt Ltd., Nigotia Tower, C-01, City Centre, Gwalior	15
208.	141227	The Star Hospital, Hospital Road, Lashkar, Gwalior,	23
209.	140574	Shree Multispeciality Hospital, Beside Morar Police Station, Mall Road Morar, Gwalior, Gwalior	20
210.	142593	Shivam Hospital , Sikroda Badori, Jhansi Road, Gwalior,	100
211.	140573	Narayana Hospital ,Narayan Complex, Near Pani Ki Tanki, Pinto Park,Gwalior	25
212.	143638	Ambika Multispeciality Hospital ,Bypass Jhansi Road, Baroua Rairu, Gwalior,	160
213.	130056	G. S. Hospital & Research Center, Madhav Dispensary Ke Samne, Lashkar Gwalior	20
214.	142455	Shri Ram Hospital ,Mkiitm Campus, Shivpuri Link Road, Gwalior	100
215.	143639	Awadh Madhav Multi Speciality Hospital, Rairu Gwalior	120
216.	142553	City Hospital, Shivpuri Link Road, Gwalior	130
217.	143641	Aadi Akshita Super Speciality Hospital Run By Rashmi Siksha Samiti, Barua Gwalior	150
218.	144339	Rudraksh Multispeciality Hospital, 06 No. Chauraha, Near Post Office, Garam Sadak, Morar, Gwali	100
219.	144726	Nature Hospital Run By Rahul Sanskartyn Siksha Evam Anusandhan Charitable Samiti ,Village-Piproli , , Gwalior	120
220.	144538	Prime Care And Cure Hospital,A.B. Road. Panihar Gwalior	100
221.	144834	Smart City Hospital Multi Speciality And Trama Center , Gudi Guda Ka Naka,Shitla Road Infront Of Ramjanki Mandir, Gwalior	90
222.	143435	Pratap Hospital,Near Jayarogya Hospital,Amkho Bus Stand Kampu, Lashkar, Gwalior	150
223.	143437	Ram Krishna Hospital, Run By New Kamla Shiksha Prasar Avam Samaj Kalyan Samiti ,Sada Tighra Road ,Gwalior	200
224.	140302	Salasar Hospital, 812, Jail Road Infront Of Icici Bank Bahodapur, Gwalior	120
225.	131943	Abhishek Hospital, Piproli, Shivpuri Link Road, Gwalior	100
226.	143100	Ansh Multispeciality Hospital And Research Centerrun By The Aryan Foundation,Shivpuri Link Piproli Road, Kedarapur, Gwalior,	100
227.	143803	Ronak Hospital And Research Center Run By Ronak Shiksha Prasar Avam Parayavaran , Tighra Road Gwalior	120
228.	139133	Indus Hospital, Opposite Rangmahal Garden, Old Jhansi Road, Near City Center, Gwalior	100
229.	144204	P S Hospital,Village Rai, Near Badagaon, Gwalior	150

230.	144718	Arogyam Hospital ,Nh-75, Bona Road, Tekanpur, District Gwalior,	195
231.	144902	Jeevan Jyoti Hospital ,Bada Gaon Road Gwalior	160
232.	144622	Good Health Charitable Hospital Run By Shri Sant Kartar Singh Kalyan Samiti Gwalior,Ram Nagar Village,Purasani,, Ghatigaon, Gwalior	120
233.	144427	Balaji Multi Specialist Hospital /,Kedarpur, Shivpuri Link Road, Gwalior,	150
234.	144429	Ads Nursing Home, Shivpuri Link Road, Gwalior,	80
235.	144611	Asha Devi Memorial Hospital, Stone Park, Motijheel, Gwalior,	120
236.	144349	Aashima Hospital,A-56 Sector,15,Rachna Nagar Old Railway Line Bhind Road Gole Ka Mandir,,	120
237.	143227	Vedanta Multispeciality Hospita, 021 Bohodapur Tiraha, Gwalior	30
238.	144484	Bmg Hospital ,Opposite Windsore Hill, Sirol Road, Near By Mk City, Gwalior	150
239.	144361	S. R. Multispeciality Hospital , Sankat Mochan Nagar, Morar, Gwalior	125
240.	144432	Pulse Multispeciality Hospital , Shalupura, Piproli Road, Gwalior,	150
241.	144426	Family Care Hospital , Nirawali,Barrua Ab Road, Gwalior,	120
242.	144533	D S Memorial Hospital ,Gram Baraua Pichore, Near Sitholi Station, Jhansi Road, Gwal	180
243.	144912	Amukta Hospital,Vinay Nagar, Sector No. 01 Tirahe Ke Pass, Jail Road, Bhodapur, Gwalior	55
244.	144360	Ishwar Hospital, Pichore, Dabra, Gwalior	120
245.	144430	Ssims Hospital, Near Cancer Hill, Shivpuri Link Road, Gwalior	150
246.	144326	Ayu Chikitsalay Run By Amayvikrama Institute Gwalior, Kheriya Modi, Bada Gaon, Gwalior,	120
247.	144308	Parakh Hospital , Village Baroua, Nurabad, Gwalior,	135
248.	140994	Vaishnavi Hospital Run By New Abhay Pratap Singh Chikitsa Shiksha Evam Samaj Ka,Guda Gudi Ka Naka, Lashkar, Gwalior,	120
249.	144253	Care And Cure Hospital Run By Khalsa Minority Society Block No.28 ,Counter Megnet Gwalior	100
250.	144260	Rs Memorial Hospital,Tigra Road ,Gwalior	120
251.	146078	Sks Hospital,B-12, University Road, Govindpuri, Gwalior	120
252.	144580	Kalyan Ji Multispeciality Hospital ,Jhansi Road, Gwalior	170
253.	142944	S K Memorial Multispeciality Hospital,Doctor Darshan Singh Advocate Marg, Bank Colony,, Bhagirath Residency Ke Samne	50
254.	146055	Tirupati Hospital And Research Center,Village Chakraipur, Gwalior,	120
255.	144269	Vande Matram Super Speciality Hospital Run By Shri Kayam Singh Lok Sewa Sansthan,Village- Baroua, Distt- Gwalior,	150
256.	146152	Mlb Hospital Run By Kunwar Raj Singh Chikitsha Samiti Chandrapura, Morar, Gwalior,	200
257.	144268	Vedant Hospital Run By Vande Matram Ideal Public Society A B Road Near By Pass, Tiraha, Village Baroua, Gwal	150
258.	144935	Jai Shri Morvinandan Trauma And Multi Speciality Hospital Tekanpur Road, Dabra	90
259.	146144	Galav Super Speciality Hospital Run By The Sarkhel Shiksha Nyas Village Chandrapura, Morar, Gwalior	150
260.	146198	Gwalior Rehabilitation And Hospital Gram Shikhroda Jhansi Road Gwalior	198
261.	144722	Semal Hospital Ravi Nagar, Phoolbagh, Gwalior,	15
262.	146487	Ram Raja Hospital Kailash Nagar, Collectrat Road, City Centre, Gwalior	120
263.	143130	New Saraswati Hospital Idgah Kampu	25
264.	143982	Regional Ayurveda Research Institute , Amkho, Gwalior,	25
265.	144274	Ayush Hospital And Research Centre,Nh-75, Makoda, Jhansi Road, Gwalior	180
266.	374269	Kalra Hospital, Saraswati Nagar, Near Silver Estate, University Road, Gwalior	6
267.	374265	Om Hospital, Near Kidiz Corner School, University Road, Gwalior	10

268.	360131	Annpurana Smirti City Center Hospital & Maternity Homes,	6
269.	133306	Superspeciality Hospital G.R. Medical College , Jah Campus, Gwalior	200
270.	112072,	Koteshwar Hospital, A-1/16 Vinay Nagar Sector 4, Gwalior,	10
271.	360887	Ahuja Meternity & Nursing Home, E-5 Gandhi Nagar, Gwalior	4
272.	374633	Narayani Life Care Hospital, By Pass Road, Near Govt. Hospital, Sheopur	20
273.	405893	P. S. Multispeciality Hospital, Krishnapuri, Mall Road, Morar	100
274.	308826	Gajwani Nursing Home, Laxmi Ganj, Lashkar, Gwalior (Closed)	14
275.	144904	Sahara Hospital (A Unit Chiranjeev Hospital Services Pvt Ltd) , Sophia Collage, Mehalgaoon City Center, Gwalior,	120
276.	140576	Chs Apple Multispeciality Hospital, House No. 1104, Geeta Colony, Hospitalroad, Gwalior	60
277.	395349	Jai Homeopathic Hospital, Vism Campus, Turari, Nh-75, Gwalior, M.P.	25
278.	116827	Dr. Bansal Nursing Home Army Bazariya Takshal School Ke Pass, Gwalior	5
279.	362293	Nirmal Nursing Home, Khedapati Colony, Gwalior	10
280.	361698	Saraswati Hospital, Idgah Kampoo Lashkar Gwalior	14
281.	362521	Mrs. Kirti Shrivastav, Kamleswar Colony, Geeta Takies Road,Dabra Gwalior	1
282.	362664	Asian Hospital, Near Police Station Shinde Ki Chavni, Lashkar, Gwalior	18
283.	362412	Shree T.C. Memorial Hospital, Kamathipura Jinsi Road No.4, Madhoganj Gwalior	15
284.	360371	Shantipunj Nursing Home, Adarsh Colony, Gende Wali Sadak, Gwalior	4
285.	360838	Kuldeep Multispeciality Hospital,C-18 Amaltas Colony Deendayal Nagar, Gwalior	14
286.	144526	Vardan Hospital F-Block,01 Amaltas Colony, Phase-1, Old Railway Line, Gwalior	90
287.	144302	Kalpana Bajpai Memorial Hospital Run By Gargi Foundation Samiti Village-Barua, Gwalior	150
288.	147769	Rama Ent Care Center,First Floor Rama Tower,Shinde Ki Chhawani, Lashkar, Gwalior	1
289.	361240	Gwalior Mansik Arogyashala, Jail Road, Gwalior	212
290.	126658	J. A. Groups Of Hospital, Gwalior	1158
291.	120309	District Hospital , Morar, Gwalior	200
292.	123788	Civil Hospital Dabra, Gwalior	60
293.	124208	Madhogang Maternity Home, Gwalior	30
294.	123743	Maternity Home, Birla Nagar Gwalior	40
295.	123783	Maternity Home Laxmiganj Gwalior	20
296.	374249	Drbt, Tb Ward, Madhav Dispensary, Gwalior	6
297.	123246	Community Health Center Mohna Gwalior	30
298.	123802	Primary Health Center Billoua, Dabra, Gwalior	6
299.	123245	Primary Health Center Barai, Ghatigaon, Gwalior	6
300.	123803	Primary Health Center Shuklahari,Gwalior	6
301.	123253	Primary Health Center Veerapur Gwalior	6
302.	124204	Primary Health Center Mohangarh ,Gwalior	6
303.	146315	Rhfpc Family Welfare Center, Pandit Vihar Colony, Gola Ka Mandir Gwalior	10
304.	123251	Primary Health Center, Patai, Gwalior	6
305.	123491	Primary Health Center, Uteela, Gwalior	6
306.	123798	Primary Health Center, Kariyawati, Gwalior	6
307.	123545	Civil Hospital Hem Singh Ki Pared, Lashkar, Gwalior	20
308.	123492	Primary Health Center, Parsen, Gwalior	6
309.	123274	Community Health Center, Hastinapur , Gwalior (Old PHC)	10
310.	123254	Primary Health Center, Kulaith, Gwalior	6
311.	124197	Primary Health Center, Aantri, Gwalior	6

312.	124202	Primary Health Center, Chinor, Gwalior	6
313.	123504	Civil Hospital, Hazeera, Gwalior	100
314.	123559	Community Health Center, Bhitwar, Gwalior	30
315.	123793	Primary Health Center, Pichhore, Gwalior	6
316.	123794	Primary Health Center, Salwai, Gwalior	6
317.	360334	Family Planning Association Of India, Rhfpc Khera[Ati Road, Gwalior	5
		TOTAL	15954
DISTRICT BHIND			
318.	363268	Agrawal Hospital , Nai Abadi, Housing Colony, Bhind	5
319.	116825	Arogya Sadan Nursing Home, Old Police Line, Nai Awadi, Gwalior Road, Bhind	11
320.	140246	Maa Gayatri Nursing Home, Ward No. 12, Gali No. 2, Nai Aabadi, Housing Colony, Bhind	10
321.	120397	Maruti Nandan Hospital, Doctors Line Bhind	10
322.	131268	Niramay Nursing Home Bhind, Bhoota Compound, Bhind	18
323.	144463	Teva Ohc, Q1-Q4, Ghironghi, Indus. Area, Malanpur, Bhind,	1
324.	129042	Jam Hospital Opposite District Hospital Bhind	20
325.	128964	Mirityunjay Nursing Home, Ward No. 10, Housing Colony Bhind	10
326.	130275	Poorna Multispeciality Hospital, Gwalior Road, Bhind	15
327.	136580	Maa Gayatri Dharmarth Hospital, Run By Maa Gayatri Abhinav Siksha Prasar, Hewatpura, Bhind	120
328.	144345	Gd Hospital , 819, Gwalior Road, Gohad Chouraha, Gohad, Bhind	160
329.	144342	Gori Hospital , Gwalior Road, Gohad, Bhind	180
330.	144341	Late Girja Devi Dharmarth Hospital, 1833, Gautam Nagar, Gohad Chouraha, Gohad, Bhind	160
331.	375168	Delhi Arogya Sewa Sadan, Etawah Road, Kushwah Colny, Bhind	2
332.	144745	Globus Hospital, Gwalior Road, Bhind	180
333.	144340	Global Hospital And Research Center, 819, Chhimka, Gwalior Road, Gohad Chouraha, Gohad, Bhind	160
334.	144689	Suyash Hospital , 382/1, Udotpura, Bhind, Bhind	152
335.	144359	Mrityunjay Charitable Hospital Bye Pass Road, Near Gas Godown, Keeratpura, Bhind	150
336.	145484	Geeta Arogya Hospital, Nagar Palika Ke Pass, Lashkar Road, Bhind	20
337.	113008	Om Sai Hardeniya Cheritable Hospital, Housing Colony Bhind	10
338.	144560	Sanjivani Hospital And Research Center, Gwalior Road, Bhind	180
339.	140845	District Hospital Bhind (R)	300
340.	122563	Community Health Center, Ater, Bhind (R)	30
341.	122622	Community Health Center Amayan Bhind	20
342.	124183	Community Health Center Mou Bhind	30
343.	122625	Primary Health Center Bharoli Bhind	6
344.	122630	Primary Health Center Manhad Bhind	6
345.	122614	Primary Health Center Gormi Bhind	10
346.	122560	Community Health Center, Mehgaon, Bhind	30
347.	122629	Primary Health Center, Katrol, Mehgaon, Bhind	6
348.	122813	Primary Health Center, Aalampur, Lahar, Bhind	10
349.	124380	Primary Health Center, Surpura, Ater, Bhind	6
350.	124191	Primary Health Center, Daboh, Lahar, Bhind	10
351.	124195	Primary Health Center, Ashwar, Lahar, Bhind	6

352.	124207	Primary Health Center, Ano, Gohad, Bhind	6
353.	124381	Primary Health Center, Pithanpura, Ater, Bhind	6
354.	122018	Civil Hospital, Lahar, Bhind	50
		TOTAL	2106
DISTRICT MORENA			
355.	127030	Dr. Indu Agrawal Nursing Home, Near S.P. Bunglow Morena	14
356.	119313	Ashirwad Child Care Hospital, Old Hou. Board Colony Morena	20
357.	361909	Bandil Hospital, Bal Niketan Road, In Front Of Mpeb, Near Old Bus Stand,, Morena	20
358.	130615	Bandil Nursing Home ,Jiwaji Ganj Morena	10
359.	127031	Dr Naresh Agarwal Eye Clinic, Shanta Bagh Colony, M.S. Road, Morena	4
360.	114496	Ganeshi Hospital, Opposite Bijli Ghar M.S. Road Morena	10
361.	126735	Garg Nursing Home, Jiwajiganj Morena	10
362.	130697	Gupta Ortho Hospital, Mill Area Road Dattapura Morena	10
363.	130940	Hari Nirmal Nursing Home, Housing Board Colony Morena	20
364.	113831	Krishna Hospital, Nehru Park Morena	15
365.	126753	Maheshwari Nursing Home, Ganeshpura, Morena	12
366.	110996	Mangal Ortho Hospital, M. S. Road, In Front Of S. P. Bunglow, Morena	5
367.	119078	Parvati Nursing Home, Jail Road, Morena	30
368.	121306	Premi Hospital & Nursing Home, Housing Board Colony, Morena	30
369.	125015	R. L. Hospital, M. S. Road Morena	50
370.	117588	Rajpoot Ortho Hospital, Housing Board Colony Morena	10
371.	118380	Ramakrishna Netralaya, Ramkrisha Collage Opposite K.S. Kothi Melaground, Morena	10
372.	118037	Rathi Clinic & Nursing Home, Near Municipal Cor. Dattapura Morena	10
373.	111000	Rathi Maternity Home, Near Nagar Palika Bhawan, Morena	19
374.	117552	RI Hospital, Village Jarara, .A.B.Road, Tekri, Morena,	200
375.	120018	Shree Ram Hospital, Mill Area Road, Morena	10
376.	110998	Singhal Nursing Home, Mill Area Road Dattapura Morena	9
377.	110999	Vidhayawati Hospital, M.S. Road Morena	10
378.		Swami Vivekanand Dharmath Homeopathic Hospital, Khajori Road Ambah. Morena	25
379.	119254	Children Hospital, Jiwaji Ganj Morena	5
380.	123262	Shri Krishna Nursing Home , Old Housing Board Colony, Morena	4
381.	144939	Lfs Hospital , Village Sundarpur, Dist-Morena	120
382.	144874	Shri Dandrua Dham Hospital , A B Road Murena ,	150
383.	144724	Ashoka Hospital, Porsa Road, Ambah, Morena	146
384.	142377	Nayayan Hospital, Jiwaji Ganj, Morena	30
385.	144578	Dr. Garg Hospital , Village-Antri, Kpuram, M.S. Road Kailaras, Morena	120
386.	145999	S M Hospital Near Toll Tax A B Road Morena,	120
387.	360261	Poonam Nursing Home, Behind Chambal Colony, Gopalpura, Morena	8
388.	144568	Krishna Hospital, Ambah, Morena	135

389.	144567	Radhe Krishna Hospital, Porsa,Morena	146
390.	144303	Family Care Hospital, Naresh Puram, Mharajpur Road, Kaneta (Chakpura) , Joura, Morena	140
391.	146021	Vedant Multispeciality Hospital Run By Oxford Shiksha Samiti / S 359, 360 Ab Road Near Rajee Warehouse, Banmore Kalan, Dist Morena,	200
392.	109470	Swami Vivekanand Dharmarth Homoeopathic Hospital Khajoori Road Ambah, Morena	
393.	120317	Govt. Dist. Hospital, Morena	300
394.	123441	Civil Hospital Ambah, Morena	58
395.	122448	Community Health Center Noorabad, Morena	30
396.	122366	Community Health Center, Khatiyahar, Morena	20
397.	374228	Community Health Center Porsa, Morena	30
398.	122373	Community Health Center, Joura, Dist. Morena	30
399.	123393	Community Health Center, Jhundpura, Sabalgarh, Morena	20
400.	123536	Primary Health Center, Kirrayah, Ambah, Morena	6
401.	123480	Primary Health Center, Joha, Ambah, Morena	6
402.	120407	Primary Health Center, Rampurkala, Sabalgarh, Morena	6
403.	123383	Primary Health Center, Sujarma, Kailaras, Morena	6
404.	123471	Primary Health Center, Devgarh, Joura, Morena	6
405.	123392	Primary Health Center, Tentra, Sabalgarh, Morena	6
406.	123539	Primary Health Center, Sumawali, Joura, Morena	6
407.	123479	Primary Health Center, Dimni, Ambah, Morena	6
408.	123295	Community Health Centre, Sabalgarh, Morena	10
409.	122338	Community Health Centre, Kailaras, Morena	30
410.	123439	Primary Health Center, Bagchini, Joura, Morena	6
411.	123458	Primary Health Center Banmore, Morena	10
412.	123524	Primary Health Center, Rithora, Nurabad, Morena	6
413.	123526	Primary Health Center, Nayakpur, Nurabad, Morena	6
		TOTAL	2491
DISTRICT DATIA			
414.	360342	Shiddhi Vinayak Hospital,Gandhi Road Tigelia Datia	20
415.	136417	Maa Vaishno Eye Center, House No. 511 Ward No. 22 Shivaji Nagar Near District Hospital Datia	5
416.	144613	Shri Krishna Hospital And Research Institute ,34, Satram Dham Ashram Ke Pass, Gwalior Road, Datia	160
417.	144695	Shri Kherapati Sarkar Hospital Run By Devi Ratangarh Institute Of Education Samiti,Gwalior Road Indergarh Datia,	120
418.	144528	Sanjeevani Multispecialty Hospital ,Nh-75, Jhansi Highway, Gandhari Road, Datia,	120
419.	144774	Life Line Hospital , Gwalior Jhansi Highway Datia,	120
420.	144970	Care Hospital , Netuapura,Indergarh, ,Datia	120
421.	144980	Ss Hospital, Seondha Chungi, Datia	120
422.	144879	Gyandeep Super Speciality Hospital ,Nh-75, Goraghat, Datia,	150
423.	144922	Gautam Hospital , Gorahat, Datia	150
424.	144381	Archana Multispeciality Hospital And Research Center ,Village Dheerpura Indergarh Road, Indergarh, Datia	120
425.	144550	C M Memorial Hospital ,Plot No. 25, Salonene-B, Datia	100

426.	144729	Shanti Memorial Hospital Surve No. 21, 22 Kalapuram, Datia	150
427.	146073	Shree Krishna Hospital, Village-Kuthonda ,Kamad Road, Indergarh, Datia	100
428.	141704	PN Memorial Hospital And Reserch Centre Run By Premnarayan Shiksha Prasar Evam, Nh 75 Gwalior Road, Sitapur, Datia	160
429.	144246	RNKP Memorial Hospital And Research Centre, 955 And 956/2, Gwalior Road, Badouni Tiraha, Datia	100
430.	120282	District Hospital Datia (R)	350
431.	122061	Community Health Center Basai Datia	30
432.	122106	Community Health Center Indergarh Datia	30
433.	122005	Community Health Centerbhander Datia	30
434.	122058	Community Health Center Badoni, Datia (Old PHC)	10
435.	122056	Primary Health Center Unnao, Datia	6
436.	122708	Primary Health Center Uchad, Seoda, Datia	6
437.	122060	Primary Health Center Sonagir, Datia	6
438.	122059	Primary Health Center Dursada Datia	6
439.	122660	Primary Health Center Godal, Sewda, Datia	6
440.	122706	Primary Health Center Tharet, Sewda, Datia	6
441.	122653	Primary Health Center, Barcholi, Bhander, Datia	6
442.	122655	Primary Health Center, Salon B Bhander, Datia	6
		TOTAL	2313
DISTRICT SHEOPUR			
443.	114136	Chitra Garg Hospital & Sonography Center, Bai Pass Road Sheopur	6
444.	121542	Agrasen Hospital, Near Ramtalai Hanuman Mandir, Station Road Sheopur	7
445.	120312	District Hospital Sheopur (R)	200
446.	122561	Community Health Center, Karahal, Dist. Sheopur	30
447.	122631	Community Health Center, Vijaypur, Dist. Sheopur	30
448.	122621	Community Health Center, Baroda, Dist. Sheopur	30
449.	123508	Primary Health Center Bargawa, Karahal, Sheopur	6
450.	122923	Primary Health Center Datardakala Sheopur	6
451.	123003	Primary Health Center Dhodar, Vijaipur, Sheopur	6
452.	123008	Primary Health Center Durgapuri Sheopur	6
453.	122649	Primary Health Center Premsar Sheopur	6
454.	123510	Primary Health Center Agra, Vijaypur, Sheopur	6
455.	123509	Primary Health Center Beerpur, Vijaypur Sheopur	6
456.	123511	Primary Health Center Sahasram, Vijaypur Sheopur	6
		TOTAL	351

Grand Total-23215

**LIST OF CTE GRANTED BEDDED HCFs UNDER ROMPPCB GWALIOR
WHICH ARE IN OPERATION**

S.No.	PCB ID	NAME & ADDRESS OF HCF	Beds
DISTRICT GWALIOR			
1.	146005	S.B.M. Hospital,By Pass Tiraha, A.B.Road, Gwalior,	150
2.	144617	Shri Dhanwantri Multispeciality Hospital, Opposite Janta Quarter, Darpan Colony, Thatipur, Gwalior	120
3.	144607	Muskan Multispeciality Hospital ,Jiwaji Nagar Thatipur,	120
4.	144337	Divy Hospital ,Bada Gaon, Gwalior	120
5.	144439	S S Hospital,Chitora Road, Gwalior,	150
6.	146046	Alice Multispeciality Hospital And Trauma Center,Infront Of Pramila Plaza Chauhan Piyau Thatipur Gwalior ,	120
7.	144683	Pitambara Mata Nursing Home ,Sharma Farm Road Char Sahar Ka Naka, Gwalior	130
8.	144657	D C Memorial Hospital ,Tigra Road, ,Gwalior	100
9.	144488	Dandarua Dham Multi Speciality Hospital,Infront Of Mehndi Wale Sayyad, Gol Pahadia, A B Road, Gwalio,	150
10.	144620	Divya Hospital Chitora Road, Morar, Gwalior	100
11.	144971	Bharat Hospital D 9 Basant Vihar,Gwalior	100
12.	143394	Sant Multispeciality Hospital And Research Centre Private Limited 27, Dwarika Dheesh Colony, Kumharpura, Thatipur, Gwalior	20
13.	146182	Max Care Hospita Near Paras Vihar Colony, Near Tapovan Gate, Jhansi Road, Gwa	100
14.	129540	Ratan Jyoti Dalmia Heart Institute Vikas Nagar Near Sai Baba Mandir	20
15.	140652	Kanha Multispeciality Hospital Block B, Adityapuram, Near Adityas Hotel, Bhind Road, Gwalior,	24
16.	145416	Vardaan Multispeciality Hospital Near Kitab Ghar, Patankar Bazar, Jinsi Nala Road, Lashkar	15
17.	144101	Smt Rama Devi Smarti Nursing Home Run By Smt Rama Devi Smarti Shiksha Prasara Eva Bahodapur Tighra Road Gwalior	240
18.	145212	R. D. Memorial Hospital Opposite Narkotics Office, Mall Road Morar	25
19.	146342	Life Line Hospital Near Kuleth, Tighra Road, Gwalior	150
20.	146155	Mudgal Hospial And Trauma Center Jaganpura Near Bavdi Sagartal Road	60
21.	146077	Aradhya Multispeciality Hospital 71, Sarswati Nagar Colony, Gwalior	120
22.	146071	Rameshwaram Super Speciality Hospital 18 Tagor Nagar	18
23.	129268	Rishishwar Hospital,B-2,Bsf Colony, Bhind Road, Gwalior,	40
24.	132976	Shyam Hospital B- Block Building Ratwai Morar Gwalior,	100
25.	132974	Time Hospitaltime Hospital(Run By Star Shiksha Prasara Samiti)A- Bloch Building Ratwai Morar	100
26.	133000	Md Hospital, 79/1k, Village- Rai, Morar, Gwalior,	105
27.	132991	Bharat Hospital, Run By Star Siksha Prasara Samiti,C-Block Building Ratwai, Morar, Gwalior	100
28.	129800	Sophia Hospital Madhav Rao Scindia Marg, City Center, Gwalior	100
29.	144264	Health Plus Multispeciality Hospital , Nayapura, Hem Singh Ki Pared, Gwalior	50
30.	144721	Life Care Hospital, Dwarika Dish Mandir K Pass, Gandhi Road Thatipur, Gwalior	20
31.	140167	Maa Shitla Multispeciality Hospital,Plot No.45/2289,N Front Of Madhav Dispensary, Gurudev Plaza, Gwalior	25

32.	144539	Shri Vyankatesh Hospital ,Agra-Jhansi Bypass, Kheriya Mirdha Morar Gwalior,	158
33.	144391	Ashi Children Hospital, Near Bharat Petrol Pump, Bhind Road, Gwalior	15
34.	145023	Radha Rani Hospital, Station Road, Basai, Datia	150
35.	144976	Ravindra Memorial Hospital Run By Gunmala Shanti Foundation Trust, Gram Dhanveli Murar Gwalior ,	120
36.	144101	Smt Rama Devi Smarti Nursing Home Run By Smt Rama Devi Smarti Shiksha Prasar Eva , Bahodapur Tighra Road Gwalior	240
37.	146080	New Global Hospital , Naka Chandrabadni, Bijasan Mandir Ke Pass, Lashkar, Gwalior	120
38.	145013	Morvinandan Trauma And Multispeciality Hospital, Bsf Colony Near Bharat Petrol Pump Ke Samne Bhind Road, Gwalior	80
39.	144674	Indraprastha Hospital, 459/1 Min 2, Ab Road, Ghatigaon, Gwalior,	150
40.	146110	Gwalior Hospital , Urbai Gate Gwalior	120
41.	142929	Kmj Ansh Hospital, Plot No.8, Jail Road, Near Petrol Pump, Sector -1, Bahodapur, Gwalior,	50
42.	145623	Ayush Hospital , Shivaji Bhawan Hujrat Road, Opp Madhur Courier Gwalior ,	60
43.	144638	Pali Hospital Multispeciality And Trauma Care Unit , Adarsh Colony, Gole Ka Mandir, , Gwalior	100
44.	144883	Maa Kailadevi Hospital, Aneka Tower Opp. Tvs Showroom, Naka Chandrawadani, Gwalior	115
45.	146593	Life Line Hospital And Research, Koteshwar Colony Gwalior	150
46.	146075	Sundram Hospital, Behind Mohit Garden Bhodapur Gwalior	120
47.	146428	New Bharat Hospital, Vidhya Vihar Thatipur Vivekanand Chauraha, Gwalior	110
48.	146468	Prathvi Hospial Run By Shri Bhanwar Singh Kirar Siksha Prashar Samiti, Bypass Road Village Khureri Murar Gwalior	200
49.	146508	Gwalior Hospital Run By Shri Bhanwar Singh Kirar Shiksha Prashar Samiti, Khureri Murar Gwalior	150
50.	144959	Gautam Speciality Hospital , 1775/3, Min 1777 Bhitwar Road,Dabra, Gwalior	120
51.	143419	Shri Bharat Hospital , 03,Vidhya Vihar, Thatipur, Vivekanand Chouraha Behind Punjab ,Bank,Gwalior	20
52.	145416	Vardaan Multispeciality Hospital, Near Kitab Ghar, Patankar Bazar, Jinsi Nala Road, Lashkar, Gwalior	15
53.	144390	Jj Hospital Run By Jeevan Jyoti Trust Tekanpur, Gwalior	120
54.	146081	Prashi Hospital Village & Post Baraua, District Gwalior	150
55.	146082	Prakhar Hospital Village & Post Baraua, District Gwalior	150
56.	145214	Srm Multispeciality Hospital Near Ramgarh Pull, Gwalior Road, Dabra, Gwalior	25
57.	147874	Siddhant Hospital Pawar Kothi Near Mandre Ki Mata Naka Chandrawadani Road Lashkar, Gwalior	50
58.	146494	Shri Udit Smruti Hospital Rama Prabhu Complex Samadhiya Colony Lashkar, Gwalior	100
59.	146790	Sai Shraddha Hospital And Health Care Center Run By Sai Shraddha Human Resources ,Villeg Dhaneli, Morar, Gwalior,	125
60.	147627	Sai Hospital ,First Floor M K Plaza, Near Katoratal Chauraha, Gwalior,	5
61.	147413	Nims Hospital, Thakur Baba Campus, Jhansi Road, Sithouli, Gwalior	150
62.	148021	Jan Kalyani Multispeciality Hospital And Research Centre, D-39, Basant Vihar Colony, Near Prem Motors, Gwalior,	50
63.	145895	Galaxy Multispeciality Hospital , Hospital Road,Lashkar, Gwalior,	50
64.	140459	1000 Bedded Hospital At Potterires Land Staff Warter	1000
		Total	7130

DISTRICT BHIND

65.	144906	Maa Trimukha Dharmarth Hospital Village Kharipura Mehgaun District Bhind	150
66.	144635	Vedanshi Hospital And Research Center, Survey No. 692, Jamna Road, Bhind	122
67.	136597	Vivekanand Hospital , Village Daboha, N.H.92, Gwalior Road - Bhind,	
68.	145923	Radhe Institute Of Medical Science And Services Pvt, Ltd. (Rimss) , Ward No. 8 Shastri Nagar B Block Near Rajendra Convent School Bhind	50
69.	144614	Jam Hospital Infront Of District Hospital, Saxena Complex Bhind	104
70.	141199	Jai Maa Pitambra Hospital, Porsa Road Gormi, Bhind	10
		Total	436

DISTRICT MORENA

71.	144418	L S Memorial Hospital Devri Morena,	150
72.	146199	Shri Banke Bihari Hospitalrun By Jai Dauji Jan Kalyan Shiksha Prasar, Urvey No 1651/2s, MS ROAD, MORENA, Murena Gaon ,Murena	150
73.	145367	Garg Hospital, Ward No. 5, M.S. Road, Joura, Morena	10
74.	146104	Jai Maa Vaishno Devi Hospital, Ms Road, Morena (M.P.)	150
75.	144425	Radhe Krishna Hospital, Ratan Dev Garden Ke Pass, Jaura Khurd Ms Road Morena,	15
76.	144977	Sanjivani Hospital, Pull Tiraha, Ward No. 28, Phatak Bahar, Ambah Raod, Morena	120
		Total	595

DISTRICT DATIA

77.	144472	Sra Multispeciality Hospital And Research Center , Hamirpur Dagarai Panchayat Unao Road, Datia	180
78.	139487	Pitambra Hospital ,Mauja Ramnagar, New Housing Board Colony, Jhansi Road Datia	50
79.	144742	Shri Mahamaya Multispeciality Hospital, 2707/1/3, Pitamrapuri, Datia,	120
80.	146072	Advance Memorial Hospital, Balaji Nagar Ke Pichhe, New Bhandar, Jhansi Bypass Road, Datia	170
81.	144720	Jai Maa Devi Hospital And Research Institute, Plot No. 25, Rampura, Sewada, Datia	150
82.	144847	Jan Arogyam Hospital, Datia	150
83.	144670	Shri Vinayak Multispeciality And Research Center Housing Board Colony, Daita	160
84.	146472	Shiddi Vinayak Maternity And General Hospital , C/O Dr. Ak Gupta Ki Building, Thandi Sadak, Datia	60
85.	146076	Nishtha Hospital And Advnace Research Center, Village Pachara, Post Badoni, Datia	150
86.	144671	Shri Ram Raja Sarkar General Hospital ,1576/1/139 Infront Of Radha Swami Satsang, Thandi Sadak, Datia,	120
87.	144485	N S Memorial Charitable Hospital , 76 Chirgaon Road, Bhandar, Datia	100
88.	141582	Divya Jyoti Netra Arogya Dham , In Front Of Bjp Office Gwalior Highway Datia	10
		Total	1420

DISTRICT SHEOPUR

89.	145140	Lakshya Children Care Hospital, By Pass Road, Shivpuri Road, Sheopur	5
90.	145651	Vardaan Care Hospital, Kirar Colony, Semai Road, Vijaypur, Sheopur	10
		Total	15

Grand Total-9596

LIST OF NON CONSENTED BEDDED HCFs UNDER ROMPPCB GWALIOR WHICH ARE IN OPERATION

S.No.	PCB ID	NAME & ADDRESS OF HCF	Beds
DISTRICT GWALIOR			
1.	126471	Ramsingh Dhakre Memorial Hospital,Mpct Campus Putlighar,Gwalior	100
2.	----	Sai Shradha Hospital & Research Centre,Near Sant Paul School Morar Gwalior	14
3.	144536	Balaji Hospital, Pichore Tiraha, Main Road, Dabra, Gwalior	150
4.	146103	Jai Maa Bhagwati Hospital, Bhind Road, Gwalior (M.P.)	180
5.	144582	Shri Krishna Hospital And Research Center ,Gandhi Road, Thatipur, Gwalior	120
6.	144673	Ip Hospital Ghatigaon, Gwalior	100
7.	147076	Thareja Hospital And Healthcare Centre Shinde Ki Chhawani, Lashkar, Gwalior	18
8.	148098	Shri Bharat Hospital , Infront Of Morar District Hispital, Morar, Gwalior	60
9.	---	Super Specialty Hospital, Jah Campus Gwalior	200
10.	123779	Urban Field Health Center,Thatipur , Gwalior,	7
11.	124181	Mercy Home, Ohadpur, Gwalior	40
12.	--	Community Health Center, Ghatigaon, Gwalior	30
13.	--	Primary Health Center, Behat, Gwalior	6
14.	--	Pt. Deendayal Upadhaya Prashutigrah, Ladhedi, Gwalior	4
		Total	1029
DISTRICT BHIND			
15.	--	Community Health Center Raun (Mihona) Bhind	30
16.	--	Community Health Center Phoop, Bhind	30
17.	124210	Primary Health Center Guhiser , Gohad, Bhind	6
18.	121964	Community Health Center Gohad, Bhind	30
19.	--	Primary Health Center, Umri, Bhind	6
20.	--	Primary Health Center, Sivuda, Bhind	6
21.	--	Primary Health Center, Nayagaon, Bhind	6
22.	--	Primary Health Center, Bijoura, Tah. Ater, Bhind	6
23.	--	Primary Health Center, Kanera, Ater, Bhind	6
24.	--	Primary Health Center, Athar, Ater, Bhind	6
25.	--	Primary Health Center, Pipri, Ater, Bhind	6
26.	--	Primary Health Center, Padkoli, Mehgaon, Bhind	6
27.	--	Primary Health Center, Barha, Lahar, Bhind	6
28.	--	Primary Health Center, Bijoura (Rawatpura), Lahar, Bhind	6
29.	--	Primary Health Center, Mihona (Raun) Bhind	6
30.	--	Primary Health Center, Machhand, Mihona, (Raun), Bhind	6
31.	--	Primary Health Center, Malanpur, Bhind	6
		Total	174

DISTRICT MORENA

32.	122341	Community Health Center Pahadgarh, Joura, Morena	30
33.	--	Civil Hospital, Banmore, Morena	50
34.	--	Civil Hospital Sabalgarh, Morena	50
35.	--	Primary Health Center, Tilawali, Nurabad, Morena	6
36.	--	Primary Health Center, Dhanela, Nurabad, Morena	6
37.	--	Primary Health Center, Pariksha , Porsa, Morena	6
38.	--	Primary Health Center, Mahua, Porsa, Morena	6
39.	--	Primary Health Center, Parikshitpura, Porsa, Morena	6
40.	--	Primary Health Center, Galetha, Joura, Morena	6
41.	122346	Primary Health Center, Bara, Pahadgarh, Morena	6
42.	122345	Primary Health Center, Pachokhara, Pahadgarh, Morena	6
43.	--	Primary Health Center, Bharra, Pahadgarh, Morena	6
44.	--	Primary Health Center, Tilawali, Pahadgarh, Morena	6
45.	--	Primary Health Center, Magrol, Kailaras, Morena	6
46.	--	Community Health Centre, Kesla, Kailaras, Morena	10
		Total	206

DISTRICT DATIA

47.	--	Civil Hospital (Lady Hospital), Datia	20
48.	--	Civil Hospital, Sewda, Datia	36
49.	--	Primary Health Center, Badonkala, Datia	6
50.	--	Primary Health Center, Sohan, Bhandar, Datia	6
		Total	68

DISTRICT SHEOPUR

51.	--	Primary Health Center, Radeb, Sheopur	6
52.	--	Primary Health Center, Manpur, Sheopur	6
53.	--	Primary Health Center, Raghunathpur, Vijaipur, Sheopur	6
		Total	18

Grand Total-1495

Print

Form - IV
(See rule 13)
ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

1	Particulars of the Occupier	
	(i) Name of the authorised person (occupier or operator of facility)	Sanjay Sasode & Manoj Jaiswal
	(ii) Name of HCF or CBMWTF	Devis Surgico (Cbwtf)
	(iii) Address for Correspondence	Sur. 1331/2, area 0.941Ha., vill. Antri, Chinor, Gwalior
	(iv) Address of Facility	Sur. 1331/2, area 0.941Ha., vill. Antri, Chinor, Gwalior, Sanjay Sasode & Manoj Jaiswal, 3 Girraj Market, Lohia Bazar, Antri Pin:475001 RO:GWR
	(v) Tel. No, Fax. No	9827050487
	(vi) E-mail ID	devissurgico@gmail.com
	(vii) URL of Website	
	(viii) GPS coordinates of HCF or CBMWTF	Latitude : 26.0639 Longitude :78.2271
	(ix) Ownership of HCF or CBMWTF	Private
	(x) Status of Authorisation under the Bio-Medical Waste (Management and Handling) Rules	Authorisation No.:valid up to
	(xi) Status of Consents under Water Act and Air Act	Valid up to:
2	Type of Health Care Facility	
	(i) Type	CBWTF (Common Bio-medical Waste Treatment and Disposal Facility)
	(ii) Number of Bed(s)	8900
3	Details of CBMWTF	
	(i) Number healthcare facilities covered by CBMWTF	471
	(i) Area covered by CBMWTF	150

	(ii) No of beds covered by CBMWTF	8900						
	(iii) Installed treatment and disposal capacity of CBMWTF (in Kg / Day):	1500 KG						
	(iv) Quantity of biomedical waste treated or disposed by CBMWTF (in Kg / Day):	483.16						
	(v) Name of Cities covered by CBMWTF	GWALIR,DATIA,SHEOPUR						
4	Quantity of waste generated or disposed in Kg per annum (on monthly average basis) Yellow Category : 172148.10 Red Category : 1654.43 White Category : 938.52 Blue Category : 1614.15 General Solid waste : 0							
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility							
	Details of the on-site storage facility	colour coded storage room for BMW is already available.						
	Treatment Facility	AUC-Autoclaving,ACT-Autoclaving,Chemical Treatment,CHM-Chemical Treatment,CLE-Clean Treatment,DBN-Disinfection / Mannually Bend,DIS-Disinfection / Shredding,DSI-Disinfection / Shredding,Incineration,DAC-Disinfection,Autoclaving,INC-Incineration,MIC-Microwave,OPN-Open Pit,OTH-Other,SHR-Sharps Encapsulation or Concrete Pit						
	Quantity of Recyclable Waste sold to Authorized Recyclers after Treatment (in kg / Year)	1654.43						
	Number of Vehicles used for Collection and Transportation of Biomedical Waste	09						
	Details of Incineration Ash and ETP Sludge generated and disposed during the Treatment of waste (in Kg / Year)	4915						
	Name of the Common Bio-Medical Waste Treatment Facility Operator through which waste are disposed of							
6	Information of Health Care Facility having Captive Treatment Facility(for previous calendar year)							
	Quantity of Bio Medical Waste Generation (in Kg / Day)				Total Bio Medical Waste Treated & Disposed by HCF (in Kg / Day)			
	Yellow	Red	Blue	White	Incinerator	Autoclave	Deep Burial	Any Other
	0	0	0	0	0	0	0	0
7	Do you have bio-medical waste				Yes			

	management committee ?	
	Minutes of the Meetings held during the reporting period	YES
8	Details of Trainings conducted on Bio Medical Waste Management	
	Number of Trainings conducted on BMW Management	05
	Number of Personnel Trained	80
	Number of Personnel Trained at the time of Induction	07
	Number of Personnel not undergone any Training so far	0
	Whether standard manual for Training is available ?	Yes
	Any other information	We have registered society shiv gadnayaak waste management for BMW training
9	Details of the accident occurred during the year	
	Number of Accident occurred	0
	Number of the persons affected	0
	Remedial Action taken (details if any)	Na
	Any Fatality Occurred , details	associated with govt bundelkhand medical college, sagar ,habsali
10	Are you meeting the standards of air Pollution from the incinerator ?	Yes
	How many times in last year could not met the standards?	yes
	Details of Continuous Online Emission Monitoring systems installed	ALREADY INSTALLED & OPERATIONAL
11	Liquid waste generated and treatment methods in place . How many times you have not met the standards in a year	ETP INSTALLED & OPERATIONAL
12	Is the disinfection method or sterilization meeting the log 4 standards ?	Yes
	How many times you have not met the standards in a year ?	1% HYPO TREATM
13	Any other relevant information (Air	Every worker used PPE kit, Mask,Gloves,Cap, Shoe & eye

Pollution Control Devices attached with
the Incinerator)

protection

Form - IV
(See rule 13)
ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or Common Bio-Medical Waste Treatment Facility (CBWTF)]

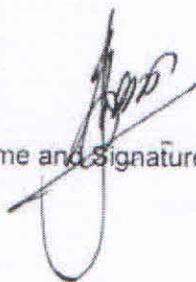
Sl. No.	Particulars																													
1.	Particulars of the Occupier																													
	i. Name of the authorized person (occupier or operator of facility)	: Jitendra Sharma																												
	ii. Name of HCF or CBMWTF	: JRR WASTE MANAGEMENT PVT. LTD.																												
	iii. Address for Correspondence	: BLOCK -S-21, SHOP NO. 4, SANJAY PALACE, AGRA																												
	iv. Address of Facility	: Khasra No. 670, Mauza Dharera, Etmadpur, Agra																												
	v. Tel. No, Fax No	: 9997981999																												
	vi. E-mail ID	: jrrwmp@gmail.com																												
	vii. URL of Website	:																												
	viii. GPS coordinates of HCF or CBMWTF	: Latitude: 27.228792, Longitude: 78.180146																												
	ix. Ownership of HCF or CBMWTF	: Private																												
	x. Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules	: Authorization No.: B-52071, VALID UPTO : 31/08/2023																												
xi. Status of Consents under Water Act and Air Act	: B-52071, VALID UPTO : 31/08/2023																													
2.	Type of Health Care Facility	: N/A																												
	i. Bedded Hospital	: No. of Beds:.....N/A																												
	ii. Non-bedded hospital (Clinic or Blood Bank or Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	: N/A																												
	iii. License number and its date of expiry	: N/A																												
3.	Details of CBMWTF																													
	i. Number healthcare facilities covered by	: 119																												
	ii. CBMWTF																													
	iii. No of beds covered by CBMWTF	: 2488																												
	iv. Installed treatment and disposal capacity of CBMWTF	: 4800 Kg per day																												
v. Quantity of biomedical waste treated or disposed by CBMWTF.	: 35-40 Kg/day approx																													
4.	Quantity of waste generated or disposed in Kg per annum (on monthly average basis)	: Yellow Category 30468 Kg Red Category 3422 Kg White Blue Category 2745 Kg General Solid waste: Maximum un segregated waste received.																												
	5. Details of the Storage, treatment, transportation, processing and Disposal Facility	(i) Details of the on-site storage facility	Size Capacity 7000-8000 Kg Provision of on-site storage : (cold storage or any other provision)																											
		(ii) Disposal facilities	<table border="1"> <thead> <tr> <th>Type of treatment equipment</th> <th>No. of units</th> <th>capacity</th> <th>Qty treated or disposed in kg per annum</th> </tr> </thead> <tbody> <tr> <td>Incinerator</td> <td>1</td> <td>200 Kg/hr</td> <td>30468 Kg</td> </tr> <tr> <td>Autoclave</td> <td>1</td> <td>810 Ltr.</td> <td>3422 Kg</td> </tr> <tr> <td>Shredder</td> <td>1</td> <td>100 Kg/hr</td> <td>3422 Kg Plastic</td> </tr> <tr> <td>Sharps encapsulation or concrete pit</td> <td>1</td> <td>10 x 12 ft.</td> <td>2745 Kg Glass</td> </tr> <tr> <td>Deep Burial Pits</td> <td></td> <td>No</td> <td></td> </tr> <tr> <td>Any other equipments</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Type of treatment equipment	No. of units	capacity	Qty treated or disposed in kg per annum	Incinerator	1	200 Kg/hr	30468 Kg	Autoclave	1	810 Ltr.	3422 Kg	Shredder	1	100 Kg/hr	3422 Kg Plastic	Sharps encapsulation or concrete pit	1	10 x 12 ft.	2745 Kg Glass	Deep Burial Pits		No		Any other equipments		
	Type of treatment equipment	No. of units	capacity	Qty treated or disposed in kg per annum																										
	Incinerator	1	200 Kg/hr	30468 Kg																										
Autoclave	1	810 Ltr.	3422 Kg																											
Shredder	1	100 Kg/hr	3422 Kg Plastic																											
Sharps encapsulation or concrete pit	1	10 x 12 ft.	2745 Kg Glass																											
Deep Burial Pits		No																												
Any other equipments																														

		Effluent Treatment Plant	3000 ltr./hr.	
	(iii) Quantity of recyclable wastes sold to authorize recyclers after treatment in kg per annum.	Red & Blue Category (like plastic, Glass etc.) 6167 Kg		
	(iv) No of vehicles used for collection and transportation of biomedical waste	2		
	(v) Details of incineration as and ETP sludge generated and disposal during the treatment of wastes in Kg per annum	Incineration Ash	Qty Generated 1200 Kg. approx	Where disposed TSDF
		ETP sludge	12 Kg. approx	TSDF
	(vi) Name of the Common Bio-Medical Waste Treatment Facility Operator through which wastes are disposed of	N/A		
	(vii) List of member HCF not handed over bio-medical waste.	Not available		
6	Do you have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period	No.		
7	Details trainings conducted on BMW			
	i. Number of trainings conducted on BMW Management	10		
	ii. Number of personnel trained	150		
	iii. Number of personnel trained at the time of induction			
	iv. Number of personnel not undergone any training so far	0		
	v. Whether standard manual for training is available?	Yes		
	vi. any other information			
8	Details of the accident occurred during the year			
	i. Number of Accidents occurred	NIL		
	ii. Number of the persons affected			
	iii. Remedial Action taken (Please attach details if any)			
	iv. Any Fatality occurred, details.			
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not met the standards?	Yes / Nil		
	Details of Continuous online emission monitoring systems installed	Installed and working		
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?	We have installed ETP for treatment of liquid waste we have zero discharge system.		
11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?	Yes / Nil		
12	Any other relevant information	Air Pollution Control Devices attached with Incinerator		

Certified that the above report is for the period from 1st January 2021 to 31st December 2021.

Date: 12.01.2021
Place Agra

Name and Signature of the Head of the Institution



Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI -110 032

website: www.cpcb.nic.in

(December 21, 2016)

Abbreviations

APCD	-	Air Pollution Control Device
BMWM Rules	-	Bio-medical Waste Management Rules
CBWTF	-	Common Bio-medical Waste Treatment and Disposal Facility
CO	-	Carbon Monoxide
CO ₂	-	Carbon Dioxide
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
DG	-	Diesel Generator
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
ETP	-	Effluent Treatment Plant
GPS	-	Global Positioning System
HCFs	-	Health Care Facilities
HCl	-	Hydrochloric Acid
HOWM & TM Rules	-	Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
MHz	-	Mega Hertz
MoEF& CC	-	Ministry of Environment, Forest & Climate Change
KM	-	Kilometer
KW	-	Kilowatt
MoU	-	Memorandum of Understanding
NABL	-	National Accreditation Board for Testing and Laboratories
NO _x	-	Oxides of Nitrogen
O ₂	-	Oxygen
PCC	-	Pollution Control Committee
PLC	-	Programmable Logical Control
SEIAA	-	State Environment Impact Assessment Authority
SLF	-	Secured Landfill
SPCB	-	State Pollution Control Board
TSDF	-	Treatment Storage and Disposal Facility
TOC	-	Total Organic Carbon
VOCs	-	Volatile Organic Compounds

CONTENT

S. No	Description	Page No.
1	Introduction	01
2	Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility	02
3	Duties of the operator of a common bio-medical waste treatment and disposal facility	06
4	Applicability of the guidelines	06
5	Environmental laws applicable for commissioning or operation of a CBWTF	07
6	Location criteria	08
7	Land requirement	09
8	Coverage area of CBWTF	10
9	Treatment equipment	10
10	Infrastructure set up	15
11	Record keeping	20
12	Collection and transportation of bio-medical waste	25
13	Disposal option of solid waste generated from CBWTF	27
14	Cost to be charged by the CBWTF operator for the Health Care Facilities	29
15	Check list for development of CBWTF	29
16	Periodic inspection/monitoring or performance evaluation of the CBWTFs	30
	List of Figure and Table	
	Figure 1. Criteria for development of a CBWTF in a coverage area	05
	Table 1: Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/dry heat sterilization	24
	Table 2: Suggested disposal option of solid waste generated from CBWTDF	28
	List of Annexure	
	Annexure-I: Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement	31
	Annexure -II: Format for maintaining the record by the CBWTF Operator along with the transportation vehicle used for collection of the Bio-medical waste from the member HCFs	32
	Annexure -III: Log Book for operating the Incinerator/Plasma Pyrolysis and Autoclave	33
	Annexure -IV: Check list for Development of a CBWTDF	34
	Annexure -V: Check list for Performance Evaluation of the CBWTDF	38
	Annexure -VI: Stationary Source Emission Monitoring for Dioxins and Furans	50
	References	53

1) Introduction

A Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) is a set up where biomedical waste generated from member health care facilities is imparted necessary *treatment* to reduce adverse effects that this waste may pose on human health and environment. The treated recyclable waste may finally be sent for disposal in a secured landfill or for recycling.

According to the Bio-medical Waste Management Rules, 2016, "*bio-medical waste treatment and disposal facility*" means any facility wherein treatment, disposal of bio-medical waste or processes incidental to such treatment and disposal is carried out, and includes common bio-medical waste treatment facilities and "*operator of a common bio-medical waste treatment facility*" means a person who owns or controls a Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) for the collection, reception, storage, transport, treatment, disposal or any other form of handling of bio-medical waste.

The Bio-medical Waste Management Rules, 2016 (hereafter referred as BMWWM Rules) restricts occupier for establishment of on-site or captive bio-medical waste treatment and disposal facility, if a service of common bio- medical waste treatment and disposal facility is available within a distance of seventy-five kilometer, as installation of individual treatment facility by health care facility (HCF) requires comparatively high capital investment. In addition, it requires separate dedicated and trained skilled manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of *CBWTF* is not only addresses such problems but also prevents proliferation of treatment technologies in a particular town or city. In turn, it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram bio-medical waste gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in most part of the world.

The CBWTFs are also required to set up based on the need for ensuring environmentally sound management of bio-medical waste keeping in view the techno-economic feasibility and viable operation of the facility with minimal impact on human health and environment.

Since 1998, the CBWTF as an option for treatment of bio-medical waste also been legally introduced in India. Considering the likely impacts that may cause to the patients undergoing treatment because of operation of the captive treatment

equipment within the health care facilities (HCFs), now the Bio-medical Waste Management Rules, 2016 restricts the Occupier (i.e., HCF) for ensuring treatment and disposal of generated bio-medical waste through a CBWTF, located within a distance of 75 KM. Further, these rules eased the bottleneck in upbringing the CBWTF by making department in the business allocation of land assignment in the State or UT administration responsible for providing a suitable site (s) within its jurisdiction.

The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs. In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc. Key features of CBWTF have been addressed in the subsequent sections.

To facilitate the treatment and disposal of bio-medical waste generated from the HCFs, at present (as per Annual Report 2014 submitted by the SPCBs/PCCs), there are 192 no. of CBWTFs in operation and 33 no. of CBWTFs are under construction. Also, the Bio-medical Waste Management Rules, 2016 mandates that the operator of a CBWTF authorised by the prescribed authority is required to take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with the BMWWM Rules and the guidelines issued by the Central Government or the Central Pollution Control Board (CPCB) from time to time. Therefore, these guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB. Also, it is pertinent to mention here that these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016

2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective

Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in **Annexure-I**.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMW Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity , in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

- c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.
- d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.
- e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is
-

required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

- f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to develop its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWM Rules, 2016.
- g) In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.
- h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee.

The criteria for development of CBWTFs in any coverage area is also depicted in **Figure 1**.

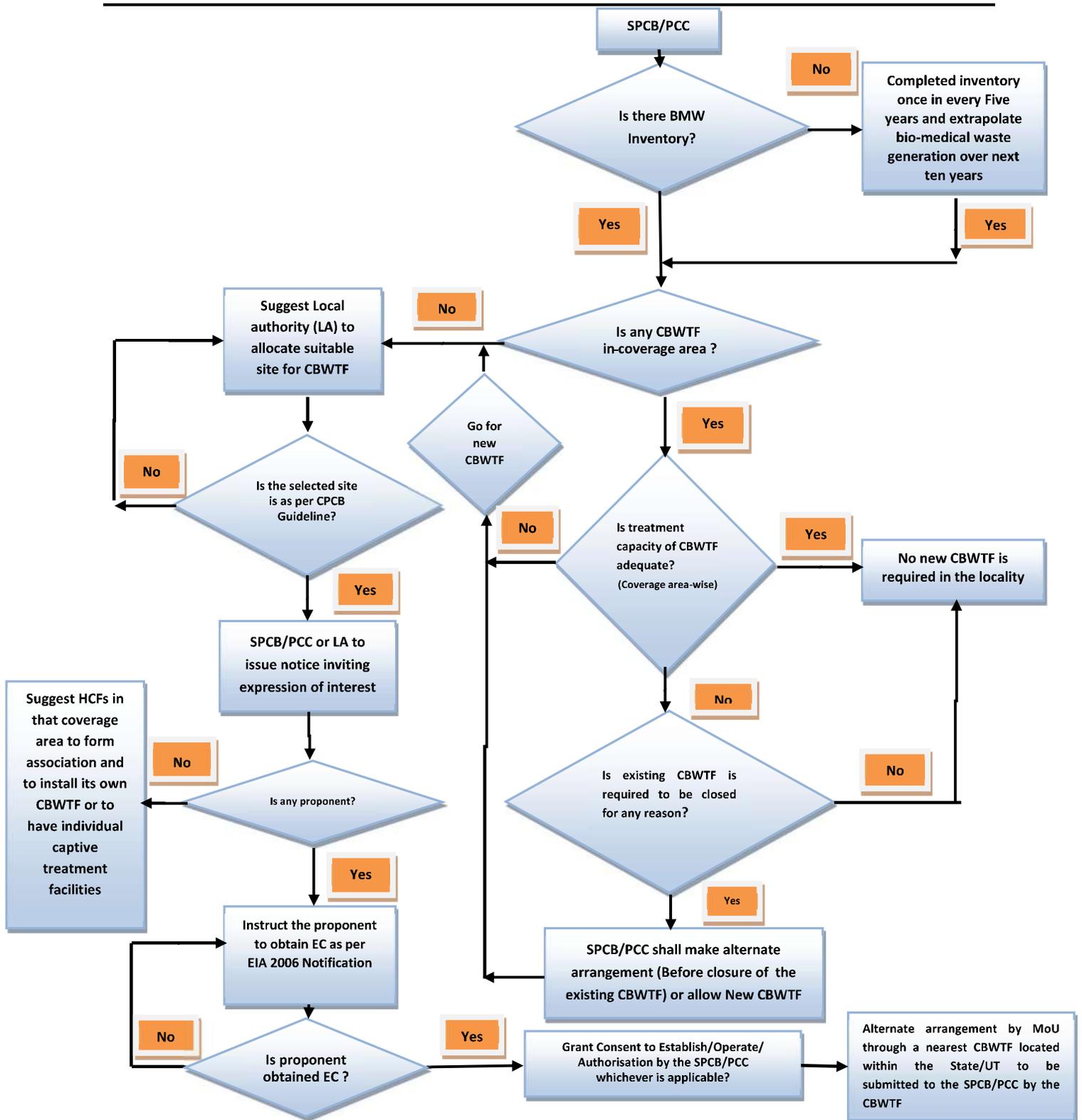


Figure 1. Criteria for Development of a CBWTF in a coverage area

3) **Duties of the operator of a common bio-medical waste treatment and disposal facility**

The duties of the operator of a common bio-medical waste treatment and disposal facility (CBWTF) as enunciated under Rule 5 of the Bio-medical Waste Management Rules, 2016 shall be ensured and complied with. Also, all the existing CBWTFs shall also complete augmentation of the existing incineration facility so as to comply w.r.to the residence time as well as emission norms including for Dioxins and Furans prescribed under BMWM Rules, 2016 within two years from the date of notification of the BMWM Rules, 2016 (i.e., prior to 27.03.2018). In addition to the above, to ensure proper management of bio-medical waste in the respective coverage area, as a mitigation measure, especially in the event of

- (a) a temporary break down (not more than a week) of a CBWTF especially for rectification of the refractory lining of the incineration chambers or change of requisite APCD due to failure; and
- (b) Closure of a CBWTF for violation of the provisions of the BMWM Rules or any other reason.

Prior to commencement of a new CBWTF as well as all the existing CBWTF Operators are required to submit action plan, to the respective SPCB/PCC, for imposing suitable condition while granting authorisation under the BMWM Rules, 2016. The action plan should also include:

- (a) a MoU made with the nearest CBWTF located within the respective State/UT, as alternate arrangement. In case, if there is no CBWTF located nearby then such CBWTF should have to install stand by treatment equipment (equal to the existing treatment capacity as per consents granted by the SPCB/PCC), and
- (b) decontamination plan of the CBWTF for execution of such plan prior to closure of a CBWTF.

4) **Applicability of these guidelines**

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case

- (a) the existing CBWTFs desires to expand or enhance the existing treatment capacity
(or)
 - (b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.
-

5) **Environmental laws applicable for commissioning or operation of a CBWTF**

Operation of a CBWTF leads to air emissions as well as waste water generation as in case of an industrial operation. Most common sources of waste water generation in CBWTFs are vehicle washing, floor washing, and scrubbed liquid effluent from air pollution control systems attached with the incinerator/plasma pyrolysis. Incineration as well as DG Set is the general source of air emissions.

5.1 Any other approvals (such as Land Use /Change in Land Use as applicable) required from the concerned authorities under various laws have to be complied with by the proponent of the CBWTF prior to development of a CBWTF.

5.2 Consents under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the BMWM Rules, 2016

The project proponent of the CBWTF is required to obtain 'Consent to Establishment' under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981, from the respective prescribed authority i.e. SPCB/PCC. Upon installation of the requisite equipment, the CBWTF Operator is also required to obtain authorization under BMWM Rules, 2016 co-terminus with consent to operate under Water (Prevention and Control of Pollution) Act, 1976 & Air (Prevention and Control of Pollution) Act, 1981 from the respective SPCB/PCC prior to commencement of the CBWTF.

5.3 Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'environmental clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF & CC), as the case may be, before any construction work, or preparation of land by the projects management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
 - b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility)
-

for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

6) Location criteria

In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:

- (i) potential for spread of infection from wastes stored in the premises.
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,
- (iii) potential of fugitive dust emission from incinerators,
- (iv) potential for discharge of wastewater
- (v) the potential for odour production,
- (vi) the potential for noise pollution,
- (vii) the risk posed to human health and safety due to exposure to emissions from incinerator,
- (viii) the risk of fire and
- (ix) Significance of the residual impacts such as bottom ash and fly ash.

As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- (a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone **(or)**
 - (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall
-

have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

- (c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

7) Land requirement

Sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set etc.,.

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
- (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.
-

8) Coverage area of CBWTF

Suggested coverage area for development of a CBWTF is as follows:

- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.
- b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.
- c) In case of hilly areas, considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc. should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee to be constituted under the BMWM Rules by the respective State Government or UT Administration.

9) Treatment equipment

The Common Bio-medical Waste Treatment Facility should treat the bio-medical waste as per BMWM Rules and as per the authorisation granted by the prescribed authority. The CBWTF should have the following treatment facilities:

a) *Incineration/Plasma Pyrolysis*

Incineration is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/ denatured under high temperature. The guidelines for "Design & Construction Requirements of Bio-medical Waste Incinerators" by CPCB from time to time shall be followed for selecting/or augmenting the incinerator.

Plasma Pyrolysis is an alternate to incinerator, Plasma Pyrolysis treatment technology can be installed for disposal of bio-medical waste categories as per BMWM Rules wherein destruction of bio-medical waste is similar to incineration can be achieved. In case of plasma pyrolysis, waste is treated at high temperature under controlled condition to form gases like methane, hydrogen and carbon monoxide which are subjected to combustion (oxidation) in secondary chamber. In the plasma pyrolysis process waste is converted into small clinker which can be disposed in secured landfills.

b) Autoclaving/Hydroclaving

- (i) Autoclaving** is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes as stipulated under the Bio-medical Waste Management Rules. For ease and safety in operation, the system should be horizontal type and exclusively designed for treatment of bio-medical waste. For optimum results, pre-vacuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for recording critical parameters such as time, temperature, pressure, date and batch number etc. as required under the BMWM Rules.
- (ii) Hydroclaving** is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.
- c) Microwaving:** In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.
- d) Chemical disinfection:** Though chemical disinfection or alternates as stipulated under the BMWM Rules is also an option for treatment of certain categories of bio-medical waste such as glass waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of chemical disinfectants, the chemical disinfection for treatment of bio-medical waste as part of a CBWTF may be used sparingly or avoided as far as possible.
- e) Dry heat sterilization:** This is the additional option for treatment of waste sharps as stipulated under the BMWM Rules. In this method, waste sharps are treated using
-

dry heat (hot air) at a temperature not less than 185⁰C, at least for a residence period of 150 minutes in each cycle (with sterilization period of 90 minutes).

f) *Shredder:* Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:

- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
 - (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
 - (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
 - (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
 - (v) The shredder blade shall be of non-corrosive and hardened steel;
 - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
 - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
 - (viii)]In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
 - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
 - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
 - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
 - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste;
-

-
- (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
 - (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
 - (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

g) *Sharp pit/ Encapsulation:* A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (*i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation*). An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMW Rules by the SPCB/PCC.

A sharp pit may be of circular or rectangular shape and shall be dug and lined with cement plastered brick masonry or concrete rings. The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more. The top opening of the steel pipe shall have a provision of locking after the treated waste sharps are disposed into the sharp pit. When the pit is full, it can be sealed completely, after another pit is prepared. In case of high water table regions (*i.e., where water table is less than 6 metres beneath the bottom of the sharp pit*), a tank with above mentioned arrangements shall be made above the ground.

h) *Deep burial:* Any SPCB/PCC should not allow the 'deep burial' of bio-medical waste as a part of CBWTF. Any existing CBWTF having disposal of bio-medical waste by deep burial should have the requisite treatment equipment as stipulated under the BMW Rules, *within six months* from the date of finalization of these guidelines.

i) *Non-burn technology:* Non-incineration technologies for disposal of bio-medical waste are adopted in some of the developed countries. Non-incineration technology comprises of shredding and disinfection by autoclaving/microwaving or chemical treatment. The treated waste can be disposed along with municipal solid waste in sanitary landfills or through waste to energy plants. Such option can also be adopted in places where the sanitary landfill or waste to energy plant for disposal of municipal

solid waste is available. Such technology is permitted only after prior approval of MoEF & CC and only after obtaining authorization under the BMWWM Rules from the respective SPCB/PCC for the purpose of carrying out trial runs for assessment of efficacy of the treatment equipment.

- j) *Vehicle/Containers washing facility:*** Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- k) *Effluent Treatment Plant:*** A suitable Effluent Treatment Plant (ETP) shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. *ETP may have treatment unit operations* comprising collection tank, O & G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank (s), biological treatment process, secondary settling tank, pressure filter and activated carbon filter, pH Correction tank (wherever recirculation of treated water is practiced) *so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016.* ETP may also have the following provisions:
- (i) separate 'energy meter' so as to know total consumption of electricity for operation of the machinery attached with the ETP.
 - (ii) pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.
 - (iii) A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge in compliance to the BMWWM Rules.
 - (iv) Provision of 'press filter' to reduce the moisture content of the ETP Sludge or it may be dried in 'sludge drying bed'. After removal of moisture content or drying, same need to be disposed off in an environmentally sound manner depending upon the hazardous constituents present in it as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
-

In case, ETP sludge contains metal contents within the prescribed limits as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, such ETP sludge shall be given to CBWTF for incineration or to hazardous waste treatment, storage and disposal facility (TSDF) for disposal in secured landfill.

Note:

- a) If any CBWTF desires to adopt any other technology other than referred under Schedule –I of the BMWWM Rules, may adopt new technology only with the prior approval from MoEF & CC and is also required to obtain authorization under the BMWWM Rules from the respective SPCB/PCC for carrying out trial run for assessment of efficacy of the new technology.
- b) All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28th March, 2016.
- c) Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- d) In the event of temporary shutdown (not more than a week) due to any operational problems in the treatment equipment (such as restoration of refractory lining or maintenance or repairs in APCD), to ensure bio-medical waste collected from the member health care facilities is treated within the time limit as stipulated under the BMWWM Rules, each all the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC, by all the existing CBWTF operators (whereas the upcoming facilities have to make such arrangement prior to commencement of the facility) so as to include such condition while granting authorisation under the BMWWM Rules, 2016 to the concerned CBWTF operators (vice-versa).

(10) Infrastructure set up

The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc. The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

a) Treatment Equipment Room

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc., as applicable. Each room shall have well-designed roof and walls. Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harboring of microorganisms are minimized. This can be attained by

providing smooth & fine floor and wall surfaces (to a height of 2 meter from floor) preferably of tiles. The number of joints in such surfaces shall be minimal. The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data attached to each equipment room. There shall be two waste storage rooms, one for storage of untreated waste and another for treated waste and may be located at a distance from each other. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc. All the treatment equipment rooms and waste storage rooms should be provided with 'fly catcher/killing device'. The room shall be washed and cleaned with a suitable disinfectant every day.

b) Main waste storage space

Separate space shall be provided near the entry point of the CBWTF to unload and store all biomedical wastes that have been transported to the CBWTF by its own transportation vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilized for shifting the wastes to the respective treatment equipment. In the front portion of the room where transportation vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spillage during unloading does not percolates into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of effluent treatment plant (ETP). In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers by providing partitions. From here, the colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance (trolley etc.). The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

Apart from the above, a CBWTF should have separate storage provision for storage of mercury bearing waste collected from the member health care facilities as per the procedure given in CPCB guidelines. Mercury storage provision should be provided as per the guidelines issued by CPCB (refer www.cpcb.nic.in). The capacity of the mercury storage provision should be maximum of 90 days and by which the collected mercury bearing waste shall have to be disposed of through a TSDF located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. The charges for collection and disposal of

mercury bearing waste shall be collected by the CBWTF from the respective member HCF.

c) Treated waste storage room

Separate space should be provided to store the wastes treated in different treatment units. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room. Waste such as incineration ash/vitrified ash generated in the process of incineration/plasma pyrolysis respectively shall be stored safely in a separate area under the shed so as to avoid entry of rain water during the monsoon and for easy collection. In case, incineration ash/ vitrified ash is found to be hazardous waste in nature same should be disposed of through any authorized TSDF operator located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case of a State/UT where TSDF is not available, all the CBWTF operators have to store incineration ash safely as per these guidelines.

d) Administrative Room

This room shall be utilized for general administration, record keeping, billing etc.

e) Generator set

CBWTF shall have a generator set of adequate capacity as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirement as per DG Set norms notified under the Environment (Protection) Act, 1986.

f) Continuous emission monitoring system (CEMS)

Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed by the CBWTF operators for the parameters as stipulated by the respective SPCB/PCC as per the authorisation granted under the BMW Rules, 2016. Other-wise, at present, all the existing CBWTF operators are required to carry out stack emission monitored using continuous emission monitoring system for the flue gas parameters such as CO₂, O₂, CO as well as primary & secondary chamber temperatures, and records maintained. The continuous emission monitoring system for stack emission should be installed as per the guidelines issued by SPCB/PCC/CPCB. Also, the real time continuous stack emission

monitoring data is also required to be transmitted to the servers of the respective SPCB/PCC as well as CPCB, by all the existing CBWTF operators

g) Vehicle Parking

Provision for parking shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multi-storey parking or a separate provision may be allowed only for parking of vehicles.

h) Display and sign board

An identification board (Display) of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, owner name, address and telephone number of the operator and the prescribed authority, no. of hours of operation & operational hours, telephone numbers of the personnel to be contacted in the event of an emergency, validity period of authorization as well as total daily waste treated and disposed. Also, sign boards should be provided at all the salient points (untreated waste storage area, treatment equipment, treated waste storage area, ETP, firefighting equipment) within the facility.

i) Washing Room

A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.

j) Site Security

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

k) Fire safety

Fire safety equipment such as sand buckets and fire extinguishers should be provided at all the salient points of the CBWTF including at the diesel storage areas, diesel tanks connected with the incinerator etc. Fire alarm also should be provided within the CBWTF to prompt the workers in the event of any fire hazard. Workers should also be trained in First Aid administration.

l) First Aid Box

First Aid Box with necessary provisions need to be provided at all the salient points within the facility.

m) Green Belt

The open area available within the CBWTF shall be developed into green belt.

n) Website: (newly added as per BMWM Rules, 2016)

All the existing CBWTFs shall develop own website by 27.03.2017 whereas the upcoming CBWTF shall develop the website prior to the commencement of the facility. The website should be uploaded with relevant information periodically (on monthly basis) especially as detailed below:

- (i) A copy of the Environmental Clearance obtained;
 - (ii) Copies of the Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as the Authorisation under the BMWM Rules obtained from the SPCB/PCC;
 - (iii) List of all the member Health Care Facilities with complete address, bedded or non-bedded HCFs, no. of beds, bar code, category-wise average bio-medical waste generation in kg/annum;
 - (iv) Charges levied on the member Health Care Facilities (HCFs) for treatment and disposal of bio-medical waste;
 - (v) Vehicles connected with a provision of GPS as per BMWM Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
 - (vi) Real time continuous online stack emission monitoring data;
 - (vii) Daily bio-medical waste collected, received and treated (Member HCF-wise);
 - (viii) Monthly details of total waste collected from the member HCFs, total waste treated, and treated recyclable plastic waste or glass waste sold to the parties and final mode of disposal of incineration ash;
 - (ix) A copy of the annual report submitted to the respective SPCB/PCC;
 - (x) Monitoring results of the stack emissions, treated wastewater and incineration ash, as per the frequency stipulated under the BMWM Rules;
 - (xi) List of HCFs (located within the coverage area) with complete address which have not taken membership of the CBWTF for disposal of Bio-medical waste;
 - (xii) Contact person, contact telephone number and e-mail addresses of the facility; and.
-

-
- (xiii) Provision to have access to the SPCB/PCC/CPCB/MoEF & CC/MoH & FW especially on GPS, online monitoring system and the data.

Besides the provisions suggested in the earlier paras, following important provisions should also be made in a CBWTF:

- (i) A telephone shall be provided and maintained at the facility.
- (ii) A First Aid Box shall be provided and maintained at the CBWTDF.
- (iii) Proper lighting shall be provided at the facility.
- (iv) Proper care shall be taken to keep the facility and surroundings free from odors.
- (v) Measures shall be implemented to control pests and insects at the site.
- (vi) Measures shall be implemented to control the escape of litter from the site.
- (vii) Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- (viii) Necessary protective gear for the waste handlers shall be provided.
- (ix) Immunization to all the workers of CBWTF against all the diseases including especially Tetanus and Hepatitis -B as stipulated under the BMWWM Rules.
- (x) Workers should have provisions such as washing, toilet, and suitable place for eating.
- (xi) Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, collection, transportation & storage of the bio-medical wastes, operational details etc.

11) Record keeping

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the 'Prescribed Authority' by 30th June of every year as per the format prescribed under the BMWWM Rules or provided by the SPCB/PCC. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned prescribed authority. The record should include all information relating to each activity at the CBWTF site as per BMWWM Rules which include accidents occurred (spills, injury, fire accident) and the measures taken and also, however, minimum requirement is outlined below:

a) Records of waste movements

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

- (i) **Waste accepted:** -Records on day-to-day basis (as per the format given at **Annexure-II**) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMWM Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- (ii) **Treated waste to be disposed:-** Date, treated waste type, Quantity, vehicle number, disposal as stipulated under BMWM Rules.

b) Logbook for the treatment equipment

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

- (i) The weight of each batch.
- (ii) The categories of waste as per the Rules.
- (iii) The time, date and duration of each treatment cycle and total hours of operations.
- (iv) The complete details of all operational parameters during each cycle.

Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at **Annexure -III**.

c) Monitoring and reporting of operations in the CBWTF:

The monitoring of the key operating parameters of treatment equipment provides several benefits. First, monitoring provides the operator with information needed to make decisions on necessary combustion control adjustments. Second, properly maintained monitoring records can provide useful information for identifying operating trends and potential maintenance problems. Following are the suggested parameters for monitoring of the treatment equipment

(i) Monitoring of operating parameters of the incinerator/plasma pyrolysis:

Following operating parameters can be monitored in case of incinerator/plasma pyrolysis:

- Waste charge rate.
- Combustion gas temperature in primary and secondary chamber as well as the temperature of the stack exit gas (flue gas).
- Condition of the draft (negative draft in primary chamber).
- Combustion gas oxygen level in primary and secondary chamber as well as stack exit gas.
- Air flow rate through the incinerator/plasma pyrolysis.
- Carbon-Di-Oxide (CO₂), Oxygen (O₂) and Carbon Monoxide (CO) level in the flue gas.
- Quantity of auxiliary fuel usage as well as the power consumption (in every batch).
- Pressure drop in the primary chamber and APCD attached with the incinerator/plasma pyrolysis and
- Bottom ash or slag quality (for Total Organic Carbon (TOC) as well as loss on ignition and the hazardous constituents (at least once in a quarter).

(ii) Monitoring of operating parameters of the Autoclave: Following operating parameters can be monitored during the sterilization using autoclave:

- Time at which sterilization started and time at which sterilization completed.
- Temperature conditions maintained throughout the sterilization
- Conditions of pressure maintained throughout the sterilization
- Duration of sterilization
- Validation test results

Records concerning the above parameters need to be maintained and checked periodically for taking remedial measures during the operation of the incinerator or plasma pyrolysis or autoclave. In case of other treatment processes, the operational conditions as well as the efficacy tests to be complied with as per the standards prescribed under the BMWM Rules.

(iii) Frequency of monitoring:

The CBWTF operator shall carry out following tests through a NABL approved laboratory or a laboratory approved under the Environment (Protection) Act, 1986, as

per the frequency stipulated under the BMWM Rules or as prescribed by the SPCB/PCC and record of such analysis results shall be maintained and submitted to the prescribed authority (SPCB/PCC), as suggested below:

- **Liquid effluent:** Parameters such as pH, Suspended Solids, Oil & Grease, BOD, COD, Bio-assay for liquid effluent being discharged from the CBWTF be monitored as per the Consent conditions or once in a quarter and such records maintained and submitted to SPCB/PCC.

- **Stack emission monitoring:**

In case of the BMW incinerators which came after 28.03.2016, the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NO_x, Hg & compounds and combustion efficiency *once in three months* as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done *once in a year* (monitored values shall be corrected to 11% Oxygen on dry basis). In case of the incinerators (existing prior to the notification of BMWM Rules, 2016), new incinerators standards are required to be complied within two years i.e., by 27.03.2018.

- **Validation test of autoclave/microwave/chemical treatment/dry heat sterilization:**

Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization is given in **Table 1**.

Table 1: Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization

S. No	Type of equipment used for treatment of bio-medical waste	Type of Validation Test	Frequency
(i)	Autoclave	(i) biological indicator strips or vials <i>Geobacillus stearothermophilus</i> spores with at least 1×10^6 spores),	once in three months
		(ii) chemical indicator strip or tape	each batch of waste treated
(ii)	Microwave	<i>Bacillus atrophaeus</i> spores using vials or spore strips with at least 1×10^4 spores per detachable strip	Recommended: once in three months
(iii)	Chemical treatment followed by shredding	<i>Bacillus Subtilis</i> (ATCC 19659)- 4 Log ₁₀ reduction or greater	Once in a week
(iv)	Dry heat sterilisation	consistently kill the biological indicator <i>Geobacillus Stearothermophilus</i> or <i>Bacillus Atropheaus</i> spores using vials with at least 6 log ₁₀ spores per ml.	Once in three months
		A chemical indicator strip or tape	Once in a week

d) Site Records:

Site records shall include the following:

- (i) All the approvals obtained from other concerned departments other than the prescribed authority;
- (ii) Details of construction or engineering works;
- (iii) Maintenance schedule, breakdowns/trouble shootings and remedial actions;
- (iv) Emergencies;
- (v) Incidents of unacceptable waste received and the action taken; and
- (vi) Details of site inspections by the officials of the regulatory authorities, purpose of visits with date and necessary actions initiated on the observations.

Daily, monthly and annual summary records of all the above shall be maintained and made available at the site for inspection and same submitted whenever required by an authorized official of the concerned regulatory authorities.

12) Collection and transportation of bio-medical waste

The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc. A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste. Also, the private transport vehicles should not be authorised by the SPCBs/PCCs only for transportation of the Bio-medical Waste. The CBWTF operator should be made responsible for collection and transportation of bio-medical waste.

a) Collection of bio-medical waste:

Generator of the bio-medical waste is responsible for providing segregated waste in accordance with the provisions of the Bio-medical Waste Management Rules, 2016, to the CBWTF operator. Dedicated temporary storage at healthcare unit shall be designated. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per Schedule IV of the Rules. Sharps shall be collected in puncture resistant container. The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, time at which waste collected from the member HCF, signature of the authorised person from the healthcare unit etc. During transportation, the containers should be covered in order to prevent exposure of public to odours and contamination.

(b) Transportation of the collected bio-medical waste to the CBWTF:

All the vehicles used by the CBWTF operator shall not be sub-letted or contract vehicles should not be used by the CBWTF operator. All the vehicles owned by the CBWTF operator and intended only for collection of bio-medical waste from the member health care facilities should be registered under the Motor Vehicle Act with the respective RTO/Transport Department and such vehicle numbers should also be registered with the respective SPCB/PCC for the purpose of collection of bio-medical waste from the member health care facilities. The bio-medical waste collected in designated coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a two or three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

- (i) Transportation vehicle shall be fitted with GPS to track the movement of the vehicle.
 - (ii) Separate cabins shall be provided for driver/staff as well as for placing the designated colour coded bio-medical waste containers.
 - (iii) Two wheeler registered under the Motor Vehicle Act shall be permitted for collection of bio-medical waste only from the clinics or dispensaries located in places where the lanes are narrow and not easily accessible to four wheeler vehicles. Such two wheeler vehicle (s) should have a provision of a suitable fixed waste collection box marked with bio-hazard symbol, contact details, proper lid, emergency spill collection procedure, first aid box and manifest record in accordance with the BMWWM Rules
 - (iv) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
 - (v) The waste cabin may be designed for storing waste containers in tiers and also should be provided with a lighting provision.
 - (vi) The waste cabin shall be so designed that it is easy to wash and disinfect.
 - (vii) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
-

-
- (viii) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
 - (ix) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of the BMW Rules) and should display the name, address and contact telephone and mobile number of the CBWTF.
 - (x) The vehicle driver should carry always valid registration of the vehicle obtained from the concerned transport authority and also carry valid 'pollution under control certificate' issued by the authorized certificate issuing agency.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out. The transportation routes of the vehicle shall be designed for optimum travel distance and to cover all member healthcare units of the CBWTF. The CBWTF operator should ensure online and real time tracking & monitoring provisions (GPS provision) should be given access with passwords to the SPCB/PCC and CPCB to cross check the movement of the transportation vehicles on any time by the SPCB/PCC/CPCB. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

13) Disposal option of solid waste generated from the CBWTF

Treated plastic waste, incineration ash, treated waste sharps and glass waste, Oil & Grease waste and ETP sludge are generally generated from the CBWTF from the treatment systems such as autoclaving/microwaving, incineration, chemical disinfection and effluent treatment plant respectively. The treated bio-medical waste shall be disposed as per the options suggested in the **Table 2** given below:

Table 2: Suggested Disposal option of solid waste generated from the CBWTF

Sl. No.	Treated Waste Category	Suggested Treatment and Disposal Options
1.	Plastic wastes after disinfection and shredding	Plastic waste should not be sent to landfill sites. Treated plastic waste to be (i) sent to registered or authorized recyclers (or) (ii) for energy recovery (or) (iii) for diesel or fuel oil recovery (or) (iv) for road making, whichever is possible.
2.	Disinfected Sharps (including needles and syringes) (i.e., Treatment by Autoclaving or Dry Heat Sterilization followed by shredding or mutilation combination of shredding cum autoclaving)	Encapsulation in metal container or cements concrete; (or) sent for final disposal to iron foundries (having consent to operate from the SPCBs/PCCs (or) sanitary landfill or designated concrete waste sharp pit.
3.	Incineration ash	Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility (TSDF), if toxic or hazardous constituents are present beyond the prescribed limits as given in Schedule –II of the Hazardous and Other Waste Management & Transboundary Movement Rules or as revised from time to time.
4.	Other treated solid wastes like Glass waste	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroplaning and then sent for recycling.
5.	Oil & Grease	By Incineration
6.	ETP Sludge	After drying in sludge drying beds or removal of moisture content using 'Filter Press' and such ETP sludge shall be given to CBWTF for incineration or to the hazardous waste treatment, storage and disposal facility (HWTSDF) for disposal in Secured Landfill
7.	Hazardous Waste	Disposal through a TSDF located nearby following the manifest as per the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016

14) Cost to be charged by the CBWTF Operator for the Health Care Facilities

Cost to be charged from the healthcare facilities plays an important role in financial viability and sustainable operation of a CBWTF project, for providing the best treatment services to the Health Care Units and for ensuring compliance to the BMW Rules. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. It is recommended that cost to be charged from the healthcare units, depending on the size, no, of beds and the distance from the location of the CBWTF and same shall be worked out in consultation with the concerned SPCB/PCC and the local Medical Association, keeping in view the following options:

- (a) In case of non-bedded health care units, fixed charges depending on the average quantity of waste generation per day, in case of the nursing homes/clinics/sample collection Centres /Dental Centres, dispensary, pathological laboratory, blood banks, and other non-bedded hospitals irrespective of their system of medicine including ayush hospitals.
- (b) In case of bedded hospitals, fixed charges per bed per day basis and based on the no. of beds for which consents under the Water Act, 1974/Air Act, 1981 and authorization granted under the BMW Rules, by the prescribed authority

Note:

- (i) *Rates are required to be revised once in a year based on the Wholesale Price Index (WPI Index) or Consumer Price Index (CPI Index) (considering the prevailing market price especially in respect of the labour expenses, diesel prices, electricity, operating cost etc.), by the State Advisory Committee in consultation with the concerned SPCB/PCC, local Medical Association and the representatives of the CBWTF Association*
- (ii) *The Health Care Facilities are required to ensure timely payments to the CBWTFs for ensuring timely treatment services in compliance to the BMW Rules as well as agreement made with the concerned CBWTF Operator.*

15) Check list for development of CBWTF

The criteria for development of CBWTF have been discussed in detail in the

Previous sections. However, to have at a glance check in developing CBWTF, checklist is reproduced for convenience and is annexed **(Annexure-IV)**.

16) Periodic inspection/monitoring or performance evaluation of the CBWTF

To have uniformity in performance evaluation of the CBWTF throughout the country, a check list for performance evaluation of the CBWTF for carrying out inspection/monitoring/compliance verification has been prepared and is annexed **(Annexure –V)**. All the prescribed authority (SPCB/PCC) shall inspect the CBWTF at least once in six months located in the respective State/UT and a copy of the inspection reports shall be submitted to CPCB and MoEF & CC along with a copy of the action taken for ensuring compliance to the BMW Rules and CPCB guidelines issued from time to time and also such information is required to be uploaded in SPCB/PCC website. CPCB shall carryout random inspection of the CBWTFs once in a quarter and any violations observed further actions shall be initiated by CPCB if required under the Environment (Protection) Act, 1986.

-- OO --

Annexure-I

Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement

S. No	Coverage area (indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generation in Kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not)	
		Bedded	Non-bedded			(3)	(4)	(5)	(6)	(7)			(8)	(9)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

Note: Above gap analysis coverage area-wise is required to be prepared once in five years and should be shown or depicted in a Map of State/UT.

Annexure- II**Format for maintaining the records by the CBWTF Operator alongwith the transportation Vehicle used for collection of bio-medical waste from the member HCFs**

Name of the CBWTF :
 Address of the CBWTF with contact details :
 Vehicle Registration Number (certificate to be carried by the vehicle driver) :
 Route covered (indicate places) by the vehicle :

Date	Vehicle number and the Time of arrival of the vehicle	Vehicle Speedo meter readings in KM		Name of the HCF with address and the bar code number from whom waste collected	Category-wise quantity of bio-medical waste received in kg				Total BMW collected by the CBWTF		Name of the Vehicle driver with		Signatures	
		Initial	Final		Yellow	Red	Blue	Out dated medicines	White-Waste Sharps	Total No. of Bags (11)	Total waste (12)	Vehicle Driver	Representative of the HCF	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	

Note: Above format is required to be maintained in duplicate both by the CBWTF Operator and the member HCF

Annexure – IV**Check List for Development of a Common Bio-medical Waste Treatment and Disposal Facility & For issuing 'Consent to Establishment under Water & Air Acts**

-
1. Name of the Proponent :
 2. Proposed location of the CBWTF :
 3. No. of HCFs in the locality :
 4. No. beds :
 5. Total Bio-medical Waste Generation in kg/day :
 - (i) Incinerable in kg/day :
 - (ii) Autoclavable in kg/day :
 - (iii) Glass waste in kg/day :
 - (iv) Waste sharps in kg/day :

 6. **Proposed location of the CBWTDF:** located away from
 - a) Residential area : Yes No
 - b) Sensitive area : Yes No
 - c) Industrial area : Yes No
 - d) Is it as a part of TSDF : Yes No
 - e) Is the facility proposed in Hilly areas : Yes No
 - d) Buffer distance of 500 m available : Yes No

 7. **Proposed land area for CBWTF:**
 - a) Area about 1 acre : Yes No
 - b) Area less than 1 Acre : Yes No
 - c) Area more than 1 Acre : Yes No

 8. **Proposed coverage area of the CBWTF:**
 - a) Any facility located upto a radius of 75 KM from the proposed locality : Yes No
 - b) No. of beds covered by the existing facility/proposed facility:
 - (i) more than 10, 000 beds : Yes No
 - (ii) less than 10,000 beds : Yes No
 - c) Is there any CBWTF within the radius of 75 KM : Yes No
 - d) BMW Waste generation in a coverage area under consideration: Kg/day
-

- e) Existing CBWTF treatment Capacity :
- (a) Incineration/plasma pyrolysis :..... Kg/day
- (b) Autoclave/hydroclave :Kg/day
- f) Is locality requires any additional capacity (within a radius of 75 KMs)?.
- : Yes No
- (i) If so, indicate reason:.....

9. Requirement of Treatment Facility: Following treatment facilities shall be provided in a CBWTF:

- a) Incineration : Yes No
- b) Autoclave (Pre-vacuum horizontal feeding) / Hydroclave / Microwave. : Yes No
- c) Shredder : Yes No
- d) Sharp pit (with drawing details) : Yes No
- e) Provision for floor washing/vehicle washing: Yes No
- f) Effluent Treatment Plant : Yes No
- g) Secured land fill/Disposal of ash in TSDF : Yes No
- h) Other provisions as per CPCB guidelines : Yes No

10. Segregation

- (i). Segregation shall be as per the Bio-medical Waste Management Rules, 2016 as amended as well as compatible with treatment facilities at CBWTF
- (ii). Occupier/Generator is responsible for providing segregated waste to the operator.

11. Collection

- (i) Respective coloured bags provided with bar code should be kept in similar coloured container i.e. coloured bags shall not be directly kept in vehicle.
- (ii) Sharps shall be collected in puncture resistant, leak proof, rigid containers.
- (iii) Temporary storage at healthcare unit shall be designated.

12. Transport Vehicle

- (I) Dedicated vehicles for collection of Bio-medical waste : Yes No
- (II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers : Yes No

- (III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation : Yes No
- (I) The waste cabin may be designed for storing waste containers in tiers : Yes No
- (V) The waste cabin shall be so designed that it is easy to wash and disinfect. : Yes No
- (VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention : Yes No
- (VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded : Yes No
- (VIII) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of BMW Rules) and should display the name, address and telephone number of the CBWTF : Yes No
- (IX) Other provision as per CPCB guidelines : Yes No

13. Storage

- (I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided. : Yes No
- (II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints. : Yes No

14. Record Keeping

- (I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained. : Yes No
- (II) All the record (five year) shall be available at the CBWTF site for inspection. : Yes No

15. Proposed Treated Waste Disposal method:

- (i). Incineration ash - Secured landfill/near by TSDF : Yes No
- (ii). Plastic waste after disinfection and shredding –Registered Recycling Unit : Yes No
- (iii). Sharps, after disinfection (if encapsulated) - Municipal landfill : Yes No
- (iv). Treated wastewater –Discharge into sewer/drain or recycling in APCD

- : Yes No
- (v). Oil & grease –By incineration: : Yes No
- (VI). Any other mode of disposal of recyclable waste:
(If so, pl. indicate)

16. Estimated energy consumption and fuel consumption per month :

- (i) Estimated energy consumption per month
- (a) General lighting in the facility :
- (b) Incinerator :
- (c) Autoclave/microwave :
- (d) Shredder :
- (e) ETP :
- (f) Any other :
- (ii) Estimated fuel consumption:
- (a) Diesel consumption :..... in KI per month
- (b) No. of hours of operation of DG Set :
- (c) No. of hours of incineration :
17. Whether the proponent obtained necessary approvals from the concerned departments as required : Yes No
- (i) If yes, attach details
18. Whether the proponent obtained EC as per EIA 2006 and the amendments made thereof : Yes No
- (i) If yes, attach a copy of the EC obtained from the concerned
19. Whether the proposal recommended for issuing consent to establish : Yes No

(Signature of the official verified with date)

Annexure – V

**Check List for Performance Evaluation of the
Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)**

S.No.	Details		Particulars
01.	Name of CBWTF with contact details	:	
02.	Date of visit	:	
03.	Location details of the CBWTF	:	a) Near to Residential area: :Yes <input type="checkbox"/> No <input type="checkbox"/> b) In/near Sensitive area: Yes <input type="checkbox"/> No <input type="checkbox"/> c) In Industrial area : Yes <input type="checkbox"/> No <input type="checkbox"/> d) Is there a buffer zone of 500 m: Yes <input type="checkbox"/> No <input type="checkbox"/> Indicate exact distance: in KM e) Is it as a part of TSDF: Yes <input type="checkbox"/> No <input type="checkbox"/> If so, distance of TSDF from the nearest CBWTF:KM.. f) Is the facility proposed in Metropolitan city: Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the City: (ii)Population of the City (as per latest census): g) Is the facility proposed in Hilly area : Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the Town/City:
04	Month / year of establishment and the Consents status	:	Establishment Month/Year :
05.	CBWTF set up by	:	
06.	CBWTF operated by	:	
07.	Total number of healthcare facilities and beds covered (as on date of visit)	:	No. of HCFs : No. of Beds : No. of HCFs and beds upto 75 KM radius:
08.	Total BMW Treatment Capacity of CBWTF (in kg / day)	:	Incineration : Autoclave : Any other treatment and disposal:

S.No.	Details	Particulars
09.	Consents and Authorization details :	
9.1	Consent under Water (Prevention and Control of Pollution) Act, 1974	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.2	Consent under Air (Prevention and Control of Pollution) Act, 1981	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto and issued bySPCB/PCC vide letter dated
9.3	Environmental Clearance (EC)	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not applied <input type="checkbox"/> Obtained <input type="checkbox"/> Not obtained If obtained: EC issued by SEIAA or MoEF& CC vide letter dated
9.4	Authorization under BMW Rules, 1998	: <input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Authorisation <input type="checkbox"/> Not renewed <input type="checkbox"/> No Authorisation If obtained: Authorisation is valid upto and issued bySPCB/PCC vide letter dated
10.	Investment in setting up the CBWTF	:
11.	Area of plot size for CBWTF (Sq. ft.)	:
12	Annual Report submission for the year	: Submitted before due date : :Yes <input type="checkbox"/> No <input type="checkbox"/> If yes, provide details of waste collected, received and treated & disposed of:
12.	Coverage area of CBWTF (radius in KM covered)	: Coverage area upto 75 km radius: Yes <input type="checkbox"/> No <input type="checkbox"/>
13.	Name of Districts/Cities / places being covered	: (Pl. indicate Districts or places covered:.....) W.r.to the CBWTF (i) Farthest HCF located at :,KM (ii) Nearest HCF located at :.....KM.

S.No.	Details		Particulars
14.	Daily operation schedule (timings)	:	(i) Collection: ...AM to PM. (ii) Incineration:....AM toPM (iii) Whether waste from member HCFs collected in holidays: <input type="checkbox"/> Yes <input type="checkbox"/> No
15.	Cost charged to the healthcare facilities	:	(i) Charges in Rs..... (ii) Is the cost to be levied suggested by:Organisation
16.	Total quantity of bio-medical waste treated: kg/day (avg.)		
16.1	Incinerable	: %
16.2	Autoclaving	:%
16.3	Others (please specify waste type-wise)	:%
17.	Staff involvement in CBWTF operation (number of persons):		
17.1	Managerial Administration /	:	
17.2	Equipment operations	:	
17.3	Transportation of BMW	:	No. of Drivers: No. of Helpers:
17.4	Sanitation and others	:	
17.5	Total persons excluding managers	:	
18.0	Collection and Transportation of bio-medical waste from member HCFs :		
18.1	No. of Vehicles used for collection of waste from member HCFs	:	(i) Four Wheelers:Nos and Vehicle Numbers: (ii) Two Wheelers :.....Nos and Vehicle Numbers:.....
18.2	Vehicles are labeled as per BMWM Rules, 2016	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.3	Vehicles used are as per CPCB Guidelines	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.4	Vehicles attached with the GPS provision as per BMWM Rules 2016	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.5	Whether waste collected from member HCFs adopted Bar coding system ?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details		Particulars												
19.0	Temporary untreated waste storage area	:	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory												
20.0	Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF	:	<input type="checkbox"/> Closed Trolley/Pull cart with bio-hazard symbol <input type="checkbox"/> No Closed Trolley/Pull cart <input type="checkbox"/> Others like												
21.0	Treatment equipment installed at CBWTF														
21.1	Incinerator/plasma pyrolysis capacity and make	:	(i) No. of Incinerators including standby: (ii) Incineration capacity: kg /hrKg/day.												
21.2	Daily Operation schedule of the incinerator /plasma pyrolysis (timings)	:AM toPM (or)PM toAM Whether bio-medical waste collected from member HCFs is treated during holidays: Yes <input type="checkbox"/> No <input type="checkbox"/>												
21.3	Consumption of auxiliary fuels	:	<table border="1"> <thead> <tr> <th>S. No</th> <th>Type of Fuel</th> <th>Consumption Quantity in liters per day</th> <th>Bill numbers of purchase of fuel</th> </tr> </thead> <tbody> <tr> <td>a)</td> <td></td> <td></td> <td></td> </tr> <tr> <td>b)</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel	a)				b)			
S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel												
a)															
b)															
21.4	Stack attached with the incinerator /plasma pyrolysis	:	(i) Stack Diameter: m (ii) Stack Height : m above Ground Level												
21.5	Monitoring provision attached with the stack	:	<input type="checkbox"/> Platform <input type="checkbox"/> Porthole <input type="checkbox"/> access to the platform (Steps/Monkey Ladder/any other.....)												
21.6	Is stack monitoring provision satisfactory and as per CPCB guidelines	:	<input type="checkbox"/> Yes <input type="checkbox"/> No												
21.7	air pollution control systems attached with the incinerator/plasma pyrolysis	:	(i) Quenching : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Venturi scrubber : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Droplet separator : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Mist eliminator : <input type="checkbox"/> Yes <input type="checkbox"/> No (v) Filters : <input type="checkbox"/> Yes <input type="checkbox"/> No (vi) Lime and Activated Carbon injection: : <input type="checkbox"/> Yes <input type="checkbox"/> No												

S.No.	Details	Particulars
		(vii) ID Fan : <input type="checkbox"/> Yes <input type="checkbox"/> No (viii) Any other : (Pl. indicate)
21.8	Waste feeding mechanism	(i) Manual feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) PLC based Automatic feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No
21.9	Is PLC and automatic recording system (for recording operating parameters of the incinerator) attached with the incinerator/plasma pyrolysis	(i) PLC synchronized with waste feeding mechanism & in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (I) PLC synchronized and recording system attached with incinerator and in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No
21.10	Operational conditions of the Incineration/plasma pyrolysis as observed during the visit	(i) Whether burners in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Temperature maintained in Primary Chamber (range) : ^o C (iii) Temperature maintained in Secondary Chamber (range):..... ^o C (iv) Negative draft in Primacy Chamber :mm of water column (v) Pressure drop in the Venturi: mm of water column
21.11	Is continuous on-line monitoring system/Flue gas analyser attached with the incinerator/plasma pyrolysis for flue gas analysis (i.e CO, O ₂ and CO ₂)	(i) Is continuous online monitoring system (COMS) attached with incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Observed values of flue gas parameters: CO ₂ : .%; O ₂ : % and CO: % (iii) Observed Combustion Efficiency:% (iv) Observed values of stack emissions as per COMS
21.12	Emergency and Fire safety measures adopted within the facility is adequate	Is Emergency stack attached with the incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No Whether fire safety measures adopted (Fire Extinguishers, Sand buckets etc.): <input type="checkbox"/> Yes <input type="checkbox"/> No
21.13	Log book for incinerator/ plasma pyrolysis is maintained and satisfactory	Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars
21.14	Details of heat recovery system installed with incinerator/plasma pyrolysis	: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.0	Capacity of autoclave and-- make	: Autoclave of capacitykg/cycle and make installed.
22.1	Operating conditions of autoclave/microwave as observed during the visit	: Operating parameters observed: (i) Temperature : in °C (ii) Pressure : in psi (iii) Residence time : in minutes
22.2	Provision made for the autoclave /microwave	: Trolley for waste feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No Graphic or computer recording device attached: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.3	Spore test or strip test conducted regularly and records maintained	: <input type="checkbox"/> Yes <input type="checkbox"/> No Pl. indicate frequency of Strip test conducted: every batch /once in a week /quarterly /yearly Pl. indicate frequency of Spore test conducted: every batch /once in a week /quarterly /yearly
22.4	Performance of autoclave by spore testing or routine test	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> Not satisfactory
22.5	Log book maintained for autoclave is satisfactory	: Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No
23.0	Capacity of shredder and make	: kg/hr. Self-designed & got fabricated locally.
24.0	Details of sharp pit / Encapsulation facility	: (i) Sharp Pit provided : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is it as per CPCB guideline : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Records maintained : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Total quantity of waste sharps stored: (v) Total quantity of waste sharps treated and disposed:
25.0	Water Balance	
25.1	Source and quantity of water intake per day (cu.m / day)	: Water consumption source: Water is drawn at KLD approximately. Is magnetic water flow meter attached to the water source/water storage tank : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details		Particulars																
			<p>Magnetic water flow meter readings as per record (for last month): 1st Day of Month : Last day of month : Magnetic Flow meter as observed during the visit:</p> <table border="1" data-bbox="743 520 1430 751"> <thead> <tr> <th data-bbox="743 520 829 600">S. No</th> <th data-bbox="829 520 1052 600">Month</th> <th colspan="2" data-bbox="1052 520 1430 558">Magnetic flow meter reading</th> </tr> <tr> <td colspan="2"></td> <th data-bbox="1052 558 1243 600">Initial</th> <th data-bbox="1243 558 1430 600">Final</th> </tr> </thead> <tbody> <tr> <td data-bbox="743 600 829 667">(1)</td> <td data-bbox="829 600 1052 667">Previous month</td> <td data-bbox="1052 600 1243 667"></td> <td data-bbox="1243 600 1430 667"></td> </tr> <tr> <td data-bbox="743 667 829 751">(2)</td> <td data-bbox="829 667 1052 751">On the date of visit:.....</td> <td data-bbox="1052 667 1243 751"></td> <td data-bbox="1243 667 1430 751"></td> </tr> </tbody> </table> <p>If water requirement is met from outside through tankers, pl. provide No. of Tankers procured in a previous six months: Total quantity of water consumed during the previous six months : in KLD</p>	S. No	Month	Magnetic flow meter reading				Initial	Final	(1)	Previous month			(2)	On the date of visit:.....		
S. No	Month	Magnetic flow meter reading																	
		Initial	Final																
(1)	Previous month																		
(2)	On the date of visit:.....																		
25.2	Break up of water usage (such as washing, scrubbing etc.)	:	Scrubber – KL/hr or KLD Washing – KLD Disinfections – KLD Gardening – KLD Domestic – KLD																
26.0	Total wastewater effluent generated per day	:	AboutKLD generated Quantity of treated water reused/recycled in %: Any other mode of disposal:																
27.	Effluent treatment plant details																		
27.1	ETP Capacity	: KL/Cycle																
27.2	Flow Chart of ETP	:	ETP comprising of: Unit operations																
27.3	Intake and Discharge of ETP	:	(i) Magnetic Flow measuring device provided at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Energy meter attached to the ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Energy consumed over a period of one month: = Units (iv) pH meter attached at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No																

S.No.	Details		Particulars
27.4	Final mode of disposal of treated water	:	(i) Is treated wastewater complying with the discharge norms <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused in the scrubber: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused for gardening: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Is Treated water is discharged in drain: <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Is Treated water is discharged in open area: <input type="checkbox"/> Yes <input type="checkbox"/> No
28.	Status of infrastructure provided (Pl. indicate 'Yes / No' whichever is applicable)		
28.1	Separate treatment equipment room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.2	Main waste storage room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.3	Treated waste storage room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.4	Administrative room	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.5	Generator set	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(i) Capacity	:	
	(ii) Is Stack attached as per DG Set norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iii) Is Acoustic enclosure provided as per DG Set norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iv) Is DG Set complying to the emissions norms and noise level norms	:	<input type="checkbox"/> Yes <input type="checkbox"/> No If so, pl. indicate latest monitoring results:
28.6	Site security (high walls, fencing, guarded gates etc.)	:	High walls on all four sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Fencing on all the sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Guarded Gates : <input type="checkbox"/> Yes <input type="checkbox"/> No Any other observation pl indicate:.....

S.No.	Details		Particulars	
28.7	Parking facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.8	Sign board	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.9	Green belt	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.10	Washing room	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.11	First aid box	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.12	Lighting arrangements in the facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.13	Odour problem remedial measures	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.14	Fire fighting and emergency facilities	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.15	Measures for control of pests / insects etc.	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.16	Protective gear for waste handlers	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.17	Telephone facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.18	Provision of washing, toilets and safe place for eating for the workers		<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.19	Fire alarm system provided in the facility		<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.	Record maintenance and record keeping details (Pl. indicate 'Yes / No' whichever is applicable)			
29.1	Waste Movement /Manifest record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.2	Log book for treatment equipment	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.3	Site records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.4	Incineration ash generation and final disposal records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.5	Treated plastic waste generation and its sale to the registered recycler	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.6	Syringes treated and its final disposal record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No

S.No.	Details		Particulars
29.7	Workers health status records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.8	Workers immunization records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.9	Medical and para-medical workers training records		<input type="checkbox"/> Yes <input type="checkbox"/> No
29.10	Whether records maintained with regard to the accidents (such as fire, spills and injury and measures taken)		<input type="checkbox"/> Yes <input type="checkbox"/> No
30.	Collection and transportation status (Yes / No)*		
30.1	Whether waste collected in a container of similar colour with label as per the Rules?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.2	Whether the person who collects BMW maintain a register with him / her?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/ loading / unloading etc.?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.5	Does the CBWTF operator use satellite station to store the waste?	:	<input type="checkbox"/> Yes <input type="checkbox"/> No (If yes, give details.....)
30.6	The CBWTF operator collects waste daily or alternate day including	:	<input type="checkbox"/> Yes <input type="checkbox"/> No

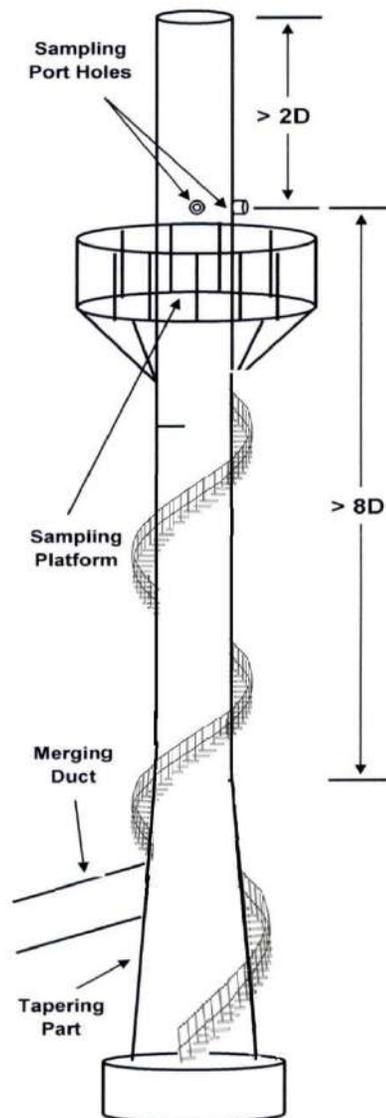
S.No.	Details	Particulars
	holidays?	
30.7	Whether waste treatment criterion of 48 hours is complied?	<input type="checkbox"/> Yes <input type="checkbox"/> No
31.	Disposal of treated waste:	
31.1	Plastic waste after treatment	: Plastic waste Sold to: M/s. and approved bySPCB/PCC
31.2	Treated sharps	: Treated syringes disposal by:..... or through M/s.....and approved bySPCB/PCC
31.3	Incineration ash	: Incineration ash disposal by: Disposal in Sanitary Landfill: <input type="checkbox"/> Yes <input type="checkbox"/> No Disposal through TSDF: <input type="checkbox"/> Yes <input type="checkbox"/> No Any other mode :.....
31.4	Other treated solid wastes	:
31.5	Oil & grease	:
31.6	Treated wastewater	:
32.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not under E(P) Act, 1986 or NABL Accredited Lab.). Give details of compliance / non-compliance)	: (i) Reported monitoring frequency: (ii) Stack monitoring : Quarterly : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Waste water : Monthly/Quarterly/Yearly (iv) Incineration ash : Monthly/Quarterly/Yearly (v) Name of the Laboratory conducted test: (vi) Is the Laboratory approved under E (P) Act, 1986/.....SPCB/PCC/ NABL: <input type="checkbox"/> Yes <input type="checkbox"/> No (vii) Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring as (Annexures.....)
32.1	Frequency of site inspection by SPCBs/PCCs/CPCB/any other agencies	: (i) No. of times in a year inspected by the SPCB/PCC: (ii) No. of times in a year inspected by the CPCB

S.No.	Details	Particulars																					
33.	Monitoring Results :																						
33.1	Incinerator stack emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	<table border="1"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>HCl</th> <th>NOx</th> <th>Hg & com-pounds</th> <th>Dioxins and Furans</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Date</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>LIMIT</td> <td>50</td> <td>50</td> <td>400</td> <td>0.05</td> <td>0.1 ng TEQ per Nm³</td> <td>99.00%</td> </tr> </tbody> </table> <p>Date of monitoring: Note: All values are in mg/Nm³, except CE</p>	Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.	Date							LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm ³	99.00%
Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.																	
Date																							
LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm ³	99.00%																	
33.2	Whether Stack emission norms are complied with by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.3	Incineration ash characteristics	Characteristics as per Schedule –II of HOW (M&TM) Rules,2016 (Annexure-----) Is it hazardous waste as per HOWM&TM Rules, 2016: <input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.4	ETP inlet/outlet characteristics	All values are in mg/l except pH <table border="1"> <thead> <tr> <th>Parameter</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> <th>O&G</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>ETP Outlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Parameter	pH	TSS	COD	BOD	O&G	ETP Inlet Result						ETP Outlet Result								
Parameter	pH	TSS	COD	BOD	O&G																		
ETP Inlet Result																							
ETP Outlet Result																							
33.5	Whether liquid effluent discharge norms are complying by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.6	Whether CBWTF is submitting the annual report within the due date for the preceding year	<input type="checkbox"/> Yes <input type="checkbox"/> No If Yes, annual report submitted vide letter No..... dated.....																					
34.	Any other relevant observations	(pl. enclose as annexure)																					
35.	Name of the officials with designation inspected /monitored the CBWTF and the signature																						

Annexure-VI

STATIONARY SOURCE EMISSION MONITORING

MODIFICATIONS TO BE MADE TO SAMPLING PLATFORM AND SAMPLING PORT HOLE



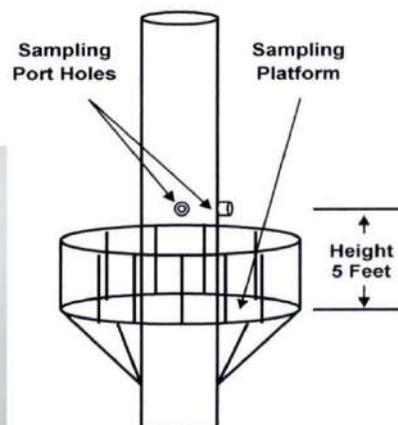
Number of Port Holes : Minimum two numbers of Port Holes at 90° apart from each other at a horizontal plane.

Location of Port Holes : Minimum 8 times of Internal Diameters of Stack downstream (upward direction of stack) from any duct confluence, bends and tapering & minimum 2 times of Internal Diameters of Stack upstream (downward direction of stack) from stack exit.

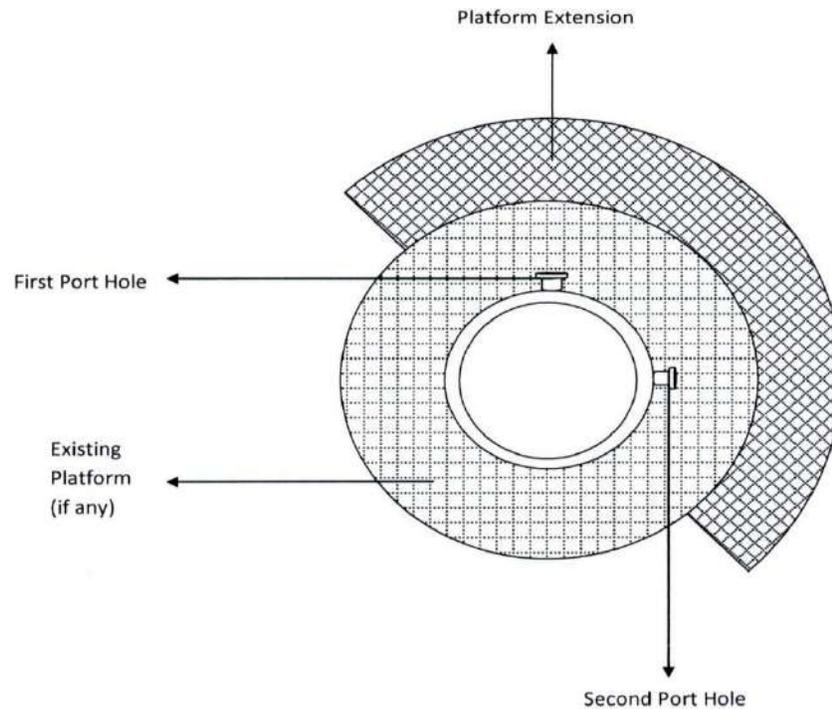
Location of Sampling Platform : 5 feet upstream (downward direction of stack) from the Port Hole as determined above.

Port Hole Flange : If the internal diameter of the flange is 4 inch or more then there is no need to change, if it is less than 4 inch then it has to be replaced with 4 inch flange. The flange should not protrude out more than 6 inches from the outer wall of the stack (it shall be kept as less as possible).

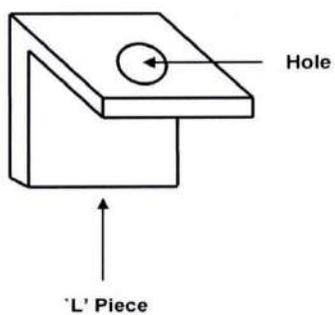
Sampling Platform Modification : A semi-circular extension of the existing platform (width extending outward by 6 feet from outside wall of the stack and covering at least one third of the circumference) may be provided for access to both the Port Holes. This area can be extended from the existing Platform and if deemed necessary for safety of the personnel a counter extension in opposite direction may also be provided. The extended Platform shall be strengthened with requisite support from the stack.



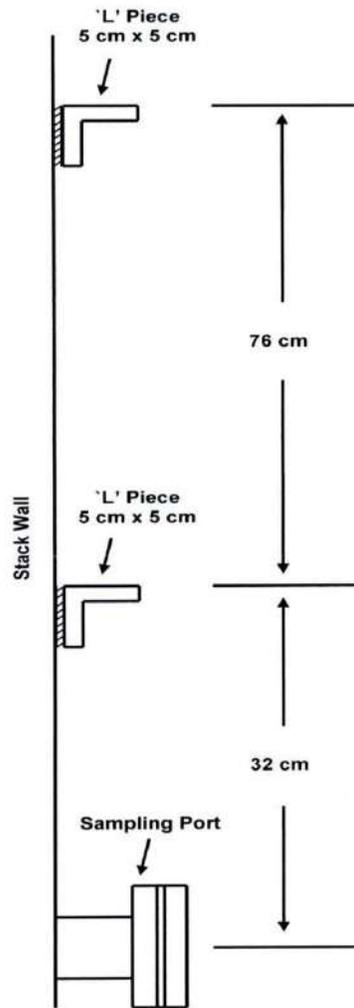
Note: Alternatively, safe access to monitoring platform may be provided with separate scaffolding-cum-staircase arrangement



Sampling Platform Modification / Extension



Fixing of 'L' Pieces on the stack wall : Two 'L' shaped pieces are to be fixed on the stack wall for mounting the Mono-Rail & Chain (part of the Sampling Kit for movement of sampling Train in & out through the Sampling Port Hole). The 'L' pieces shall be made of approximately 6 mm thick galvanized iron to have 5 cm long arms. One arm of the 'L' piece shall be welded on the stack wall and another arm shall have a hole of 14 mm diameter near the open end. Both the 'L' Pieces shall be welded on the stack wall at specified distances (as shown in the diagram on the next page) from the centre of Sampling Port Hole (in a vertical axis on the Stack Wall).



Fixing of 'L' Pieces on the Stack Wall

REFERENCES

1. Bio-medical Waste Management Rules, 2016.
2. CPCB Guidelines for CBWTFs (2003).
3. CPCB Guidelines for BMW Incinerators (2003).
4. 'Disposal of Bio-medical Waste generated during Universal Immunization Programme' issued by CPCB.
5. 'Guidelines for Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities' issued by CPCB.
6. Annual Report 2014 submitted to CPCB by the SPCBs/PCCs.
7. Stationary Source Emission Monitoring –Modifications to be made to the Sampling Platform and Sampling Port Hole issued by National Reference Trace Organics Laboratory (NRTOL), CPCB.

-- OO --

मध्य प्रदेश शासन
वाणिज्य उद्योग और रोजगार विभाग
मंत्रालय, भोपाल

अधिसूचना

भोपाल दिनांक 17 जनवरी 2011

क्रमांक एफ-11-90/2010/बी-ग्यारह: उद्योग संवर्धन नीति 2010 एवं कार्ययोजना की कंडिका क्रमांक 14.4 के संदर्भ में जारी मध्यप्रदेश शासन, वाणिज्य, उद्योग और रोजगार विभाग के आदेश क्रमांक एफ-20-1/2010/बी-ग्यारह, भोपाल दिनांक 4 जनवरी 2011 में उल्लेखित प्रावधान के अनुरूप निम्नलिखित पूर्व स्थापित औद्योगिक क्षेत्र एतद द्वारा अधिसूचित किये जाते हैं :-

मध्यप्रदेश औद्योगिक केन्द्र विकास निगम का नाम	औद्योगिक क्षेत्र	तहसील	जिला	कुल भूमि (हेक्टेयर में)
मध्यप्रदेश औद्योगिक केन्द्र विकास निगम, (भोपाल) लिमिटेड, भोपाल	1. औद्योगिक विकास केन्द्र, मंडीदीप	गोहरगंज	रायसेन	1102.000
	2. औद्योगिक विकास केन्द्र, पीतुखेड़ी	नरसिंहगढ़	राजगढ़	228.000
	3. फूड प्रोसेसिंग पार्क, बावई	बावई	होशंगाबाद	7.230
	4. फूड प्रोसेसिंग पार्क, पिपरिया	पिपरिया	होशंगाबाद	13.140
इण्डस्ट्रियल इन्फ्रास्ट्रक्चर डेवलपमेंट कोर्पोरेशन (ग्वालियर) लिमिटेड, ग्वालियर (पूर्व नाम मध्यप्रदेश औद्योगिक केन्द्र विकास निगम, ग्वालियर)	1. औद्योगिक विकास केन्द्र, मालनपुर-धिरांगी	गोहद	भिंड	1327.340
	2. औद्योगिक विकास केन्द्र, चैनपुरा	राधोगढ़	गुना	334.500
	3. औद्योगिक विकास केन्द्र, बामौर	मुरैना	मुरैना	273.670
	4. औद्योगिक विकास केन्द्र, प्रतापपुरा	औरछा	टीकमगढ़	68.320
	5. औद्योगिक विकास केन्द्र, सिद्धगवां	सागर	सागर	225.010
	6. आय.आय.डी.सी., नौगांव	बीजा	सागर	41.500
	7. आय.आय.डी.सी., जड़ेरुआ	मुरैना	मुरैना	28.140
	8. आय.आय.डी.सी., प्रतापपुरा	औरछा	टीकमगढ़	21.450
	9. आय.आय.डी.सी., नादनटोला	अमरपाटन	रातना	38.800
	10. स्टोन पार्क, पुरानी छावनी, ग्वालियर	गिर्द-ग्वालियर	ग्वालियर	36.200
	11. फूड प्रोसेसिंग पार्क, मालनपुर	गोहद	भिंड	

औद्योगिक केन्द्र
विकास निगम,
(इंदौर) लिमिटेड,
इंदौर

1.	औद्योगिक विकास केन्द्र, पीथमपुर	धार	धार	
2.	औद्योगिक विकास केन्द्र, खेड़ा	धार	धार	182.20
3.	औद्योगिक विकास केन्द्र, मेघनगर	मेघनगर	शामुआ	223.75
4.	औद्योगिक क्षेत्र, रंगयासा	इंदौर	इंदौर	9.04
5.	आय.आय.डी.सी., निमरानी	कसरावद	खरगोन	74.090
6.	फूड प्रोसेसिंग पार्क, निमरानी	कसरावद	खरगोन	27.120
7.	रेडीमेड गारमेंट कंपलेक्स, परदेशीपुरा, इंदौर	इंदौर	इंदौर	16.274
8.	इलेक्ट्रानिक कंपलेक्स, परदेशीपुरा, इंदौर	इंदौर	इंदौर	18.800

मध्यप्रदेश
औद्योगिक केन्द्र
विकास निगम(जबलपुर)
लिमिटेड,
जबलपुर

1.	औद्योगिक विकास केन्द्र, <u>मनेरी</u>	निवास	मंडला	486.917
2.	औद्योगिक विकास केन्द्र, बोरगांव	सौसर	छिंदवाड़ा	250.435
3.	औद्योगिक क्षेत्र, लमतारा	कटनी	कटनी	46.100
4.	औद्योगिक क्षेत्र, हरगढ़	सीहोरा	जबलपुर	188.630
5.	औद्योगिक क्षेत्र, उमरिया-डुंगरिया	शहपुरा	जबलपुर	215.23
6.	औद्योगिक क्षेत्र, भुरकलखापा	सिवनी	सिवनी	390.931
7.	आय.आय.डी.सी. लमतारा	कटनी	कटनी	26.900
8.	फूड प्रोसेसिंग पार्क, बोरगांव	सौसर	छिंदवाड़ा	21.465
9.	फूड प्रोसेसिंग पार्क, <u>मनेरी</u>	निवास	मंडला	30.354
10.	फूड प्रोसेसिंग पार्क, अमकुही	कटनी	कटनी	90.00
11.	स्टोन पार्क, हरदुआ-खुड़ावल	बहारीबंद	कटनी	39.920

मध्यप्रदेश
औद्योगिक केन्द्र
विकास निगम
(रीवा) लिमिटेड,
रीवा

1.	औद्योगिक विकास केन्द्र, उद्योग विहार, चोरहटा, रीवा	हुजूर	रीवा	130.600
2.	औद्योगिक विकास केन्द्र उद्योग दीप, गनियरी, बैढन	सिंगरोली	सिंगरोली	34.00
3.	औद्योगिक विकास केन्द्र उद्योग विहार, रीवा	शाहनगर	पन्ना	105.500

मध्यप्रदेश औद्योगिक केन्द्र विकास निगम (उज्जैन) लिमिटेड, उज्जैन	4.	औद्योगिक क्षेत्र उद्योग धाम, हरनामपुर, भैहर.	भैहर	सतना	34.260
	1.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 2, देवास	देवास	देवास	182.400
	2.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 3, देवास	देवास	देवास	122.470
	3.	औद्योगिक विकास केन्द्र, मक्सी	मक्सी	शाजापुर	88.580
	4.	आय.आय.डी.सी. जग्गाखेड़ी	मंदसौर	मंदसौर	20.240
	5.	फूड प्रोसेसिंग पार्क, जग्गाखेड़ी	मंदसौर	मंदसौर	20.650

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार,

(एम0एस0 सोलंकी),

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग

भोपाल, दिनांक 17/01/2012

क्रमांक. एफ-11-90/2010/बी-ग्यारह
प्रतिलिपि :-

1. नियंत्रक, शासकीय केन्द्रीय मुद्रणालय, भोपाल को ओर भेजकर निवेदन है कि उक्त अधिसूचना को मध्यप्रदेश राजपत्र के आगामी अंक में प्रकाशित करने का कष्ट करें। प्रकाशन की 100 प्रतियां कृपया इस विभाग को भेजें।
2. विशेष सहायक, माननीय मंत्री जी, वाणिज्य, उद्योग और रोजगार।
3. प्रमुख सचिव, म0प्र0 शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, भोपाल।
4. समस्त संभागायुक्त, म0प्र0।
5. उद्योग आयुक्त, म0प्र0, भोपाल।
6. प्रबंध संचालक, म0प्र0 स्टेट इण्डस्ट्रीयल डेवलपमेंट कॉर्पोरेशन लि./ म0प्र0 ट्रेड एण्ड इन्वेस्टमेंट प्रोमोशन कॉर्पोरेशन लि., भोपाल।
7. प्रबंध संचालक, म0प्र0 औद्योगिक केन्द्र विकास निगम, समस्त।
8. सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण मण्डल, भोपाल।
9. समस्त कलेक्टर, म0प्र0।
10. संयुक्त संचालक उद्योग, परिक्षेत्रीय उद्योग कार्यालय, समस्त।
11. महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, समस्त।

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग



क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड

दीनदयाल नगर, हाऊसिंग बोर्ड कालोनी, ग्वालियर

ई-मेल - npsingh-pcb@mp.gov.in, romppcb_gwalior@rediffmail.com



क्रमांक 1316 / क्षेका.प्रनिबो/ग्वा/2022

ग्वालियर, दिनांक 04/5/2022

प्रति,

कार्यकारी संचालक
एम.पी. आई.आई.डी.सी.एल.
सिटी सेंटर,
ग्वालियर (म.प्र.)

विषय:- राष्ट्रीय हरित अधिकरण, सेट्रल जोनल बेंच भोपाल में प्रचलित प्रकरण OA No. 22/2022
धर्मेन्द्र गायकवाड़ एवं अन्य विरुद्ध एम.पी.आई डीसीएल. लिमिटेड एवं अन्य
संदर्भ:- माननीय एनजीटी का आदेश दिनांक 09.03.2022।

उपरोक्त विषयांकित प्रकरण में संदर्भित आदेश के द्वारा माननीय राष्ट्रीय हरित अधिकरण द्वारा एक जॉइण्ट कमेटी का गठन कर कमेटी से फेक्चुअल एवं एक्शन टेकन रिपोर्ट चाही गई हैं। प्रकरण में आगामी सुनवाई दिनांक 09.05.2022 का नियत हैं। कमेटी को अपनी रिपोर्ट माननीय अधिकरण को प्रस्तुत करने हेतु आपके विभाग से संबंधित निम्न दस्तावेजों की आवश्यकता हैं:-

1. औद्योगिक क्षेत्र मालनपुर के नोटिफिकेशन की प्रति
2. इण्डियन एयरफोर्स से औद्योगिक क्षेत्र विकास हेतु ली गई एनओसी की प्रति।
3. औद्योगिक क्षेत्र में प्रतिबंधित श्रेणी के उद्योगों/ गतिविधियों की सूची।
4. औद्योगिक क्षेत्र मालनपुर के संबंध में संक्षेपिका की प्रति।

निवेदन है कि कृपया यथाशीघ्र उपरोक्त वांछित जानकारियों / दस्तावेजों की प्रतियाँ ईमेल द्वारा प्रदाय करने का कष्ट करें जिससे कि जॉइण्ट कमेटी द्वारा रिपोर्ट तैयार कर माननीय एनजीटी को समय रहते प्रस्तुत की जा सकेगी।

(आर.आर. सिंह सेंगर)

कार्यपालन यंत्री

जॉइण्ट कमेटी को-ऑर्डिनेटर



Madhya Pradesh Industrial
Development Corporation Ltd.

MADHYA PRADESH INDUSTRIAL DEVELOPMENT CORPORATION, LTD.

(Government of Madhya Pradesh Undertaking)

Regional Office, Gwalior (M.P.)



क्रमांक:एमपीआईडीसी/क्षे.का.ग्वा./विधि कक्ष/2022/ 1165

ग्वालियर, दिनांक 31 MAY 2022

प्रति,

श्री आर.आर. सेंगर,
वार्डपालन यंत्री,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
दीनदयाल नगर,
हाउसिंग बोर्ड कालोनी
ग्वालियर (म.प्र.)

विषय :- राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोनल बेन्च भोपाल में प्रचलित प्रकरण O.A.22/2022 के संबंध में ।

संदर्भ :- आपका पत्र क्रमांक 1316/क्षे.का.प्र.नि.बो./ग्वा./2022 दिनांक 04.05.2022

उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करें। बिन्दु क्रमांक 1,3 एवं 4 से संबंधित जानकारी पत्र के संलग्न प्रेषित है। बिन्दु क्रमांक-2, मालनपुर औद्योगिक क्षेत्र का विकास वर्ष 1985-90 के दौरान हुआ है। विकास हेतु इण्डियन एयरफोर्स की N.O.C. कार्यालय के अभिलेख में उपलब्ध नहीं है।

संलग्न : उपरोक्तानुसार।

R
31.5.22
कार्यकारी संचालक

EE-1

मध्य प्रदेश शासन
वाणिज्य उद्योग और रोजगार विभाग
मंत्रालय, भोपाल

अधिसूचना

क्रमांक एफ-11-90/2010/बी-ग्यारह: उद्योग संवर्धन नीति 2010 एवं कार्ययोजना की कंडिका क्रमांक 14.4 के संदर्भ में जारी मध्यप्रदेश शासन, वाणिज्य, उद्योग और रोजगार विभाग के आदेश क्रमांक एफ-20-1/2010/बी-ग्यारह भोपाल दिनांक 4 जनवरी-2011 में उल्लेखित प्रावधान के अनुरूप निम्नलिखित पूर्व स्थापित औद्योगिक क्षेत्र एतद द्वारा अधिसूचित किये जाते हैं :-

मध्यप्रदेश औद्योगिक केन्द्र विकास निगम का नाम	औद्योगिक क्षेत्र	तहसील	जिला	कुल भूमि (हेक्टेयर में)
मध्यप्रदेश औद्योगिक केन्द्र विकास निगम, (भोपाल) लिमिटेड, भोपाल	1. औद्योगिक विकास केन्द्र, मंडीदीप	गोहरगंज	रायसेन	1102.000
	2. औद्योगिक विकास केन्द्र, पीजूखेड़ी	नरसिंहगढ़	राजगढ़	228.000
	3. फूड प्रोसेसिंग पार्क, बाबई	बाबई	होशंगाबाद	7.230
	4. फूड प्रोसेसिंग पार्क, पिपरिया	पिपरिया	होशंगाबाद	13.140
इण्डस्ट्रियल इन्फ्रास्ट्रक्चर डेवलपमेंट कॉर्पोरेशन (ग्वालियर) लिमिटेड, ग्वालियर (पूर्व मध्यप्रदेश औद्योगिक केन्द्र विकास निगम, ग्वालियर) लिमिटेड, ग्वालियर	1. औद्योगिक विकास केन्द्र, मालनपुर-घिरौंगी	गोहद	भिंड	1327.340
	2. औद्योगिक विकास केन्द्र, चैनपुरा	राघोगढ़	गुना	334.500
	3. औद्योगिक विकास केन्द्र, बामौर	मुरैना	मुरैना	273.670
	4. औद्योगिक विकास केन्द्र, प्रतापपुरा	औरछा	टीकमगढ़	68.320
	5. औद्योगिक विकास केन्द्र, सिद्धगवां	सागर	सागर	225.010
	6. आय.आय.डी.सी., नौगांव	बीना	सागर	41.500
	7. आय.आय.डी.सी., जड़ेरुआ	मुरैना	मुरैना	28.140
	8. आय.आय.डी.सी., प्रतापपुरा	औरछा	टीकमगढ़	21.450
	9. आय.आय.डी.सी., नादनटोला	अमरपाटन	रातना	38.800
	10. स्टोन पार्क, पुरानी छावनी, ग्वालियर	गिर्द-ग्वालियर	ग्वालियर	36.210
	11. फूड प्रोसेसिंग पार्क, मालनपुर	गोहद	भिंड	

मध्यप्रदेश औद्योगिक केंद्र विकास निगम, (इंदौर) लिमिटेड, इंदौर	1.	औद्योगिक विकास केंद्र, पीथमपुर	धार	धार	
	2.	औद्योगिक विकास केंद्र, खेड़ा	धार	धार	182.20
	3.	औद्योगिक विकास केंद्र, मेघनगर	मेघनगर	झाबुआ	223.75
	4.	औद्योगिक क्षेत्र, रंगवासा	इंदौर	इंदौर	9.04
	5.	आय.आय.डी.सी., निमरानी	कसरावद	खरगोन	74.090
	6.	फूड प्रोसेसिंग पार्क, निमरानी	कसरावद	खरगोन	27.120
	7.	रेडीमेड गारमेंट कंप्लेक्स, परदेशीपुरा, इंदौर	इंदौर	इंदौर	16.274
	8.	इलेक्ट्रॉनिक कंप्लेक्स, परदेशीपुरा, इंदौर	इंदौर	इंदौर	18.805
मध्यप्रदेश औद्योगिक केंद्र विकास निगम(जबलपुर) लिमिटेड, जबलपुर	①	औद्योगिक विकास केंद्र, <u>मनेरी</u>	<u>निवास</u>	<u>मंडला</u>	<u>486.917</u>
	②	औद्योगिक विकास केंद्र, बोरगाव	सौंसर	छिंदवाड़ा	250.435
	③	औद्योगिक क्षेत्र, लमतारा	कटनी	कटनी	46.100
	④	औद्योगिक क्षेत्र, हरगढ़	सीहोरा	जबलपुर	188.630
	⑤	औद्योगिक क्षेत्र, उमरिया-डुंगरिया	शहपुरा	जबलपुर	215.23
	⑥	औद्योगिक क्षेत्र, भुरकलखापा	सिवनी	सिवनी	390.931
	7.	आय.आय.डी.सी. लमतारा	कटनी	कटनी	26.900
	8.	फूड प्रोसेसिंग पार्क, बोरगाव	सौंसर	छिंदवाड़ा	21.465
	9	फूड प्रोसेसिंग पार्क, मनेरी	<u>निवास</u>	<u>मंडला</u>	<u>30.354</u>
	⑩	फूड प्रोसेसिंग पार्क, भमकुही	कटनी	कटनी	90.00
	⑪	स्टोन पार्क, हरदुआ-खुड़ावल	बहोरीबंद	कटनी	39.920
मध्यप्रदेश औद्योगिक केंद्र विकास निगम (रीवा) लिमिटेड, रीवा	1.	औद्योगिक विकास केंद्र, उद्योग विहार, चोरहटा, रीवा	हुजूर	रीवा	130.600
	2.	औद्योगिक विकास केंद्र उद्योग दीप, गनियरी, बैढन,	सिंगरोली	सिंगरोली	34.00
	3.	औद्योगिक विकास केंद्र उद्योग विहार, हुजूर,	शाहनगर	पन्ना	105.500

	4.	औद्योगिक क्षेत्र उद्योग धाम, हरनामपुर, मैहर	मैहर	सतना	34.260
मध्यप्रदेश औद्योगिक केन्द्र विकास निगम (उज्जैन) लिमिटेड, उज्जैन	1.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 2, देवास	देवास	देवास	182.400
	2.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 3 देवास	देवास	देवास	122.470
	3.	औद्योगिक विकास केन्द्र, मक्सी	मक्सी	शाजापुर	88.580
	4.	आय.आय.डी.सी. जग्गाखेड़ी	मंदसौर	मंदसौर	20.240
	5.	फूड प्रोसेसिंग पार्क, जग्गाखेड़ी	मंदसौर	मंदसौर	20.650

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार,

(एम०एस० सोलंकी),

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग

भोपाल, दिनांक 17/01/2012

क्रमांक. एफ-11-90/2010/बी-ग्यारह:
प्रतिलिपि

1. नियंत्रक, शासकीय केन्द्रीय मुद्रणालय, भोपाल का ओर भेजकर निवेदन है कि उक्त अधिसूचना को मध्यप्रदेश राजपत्र के आगामी अंक में प्रकाशित करने का कष्ट करें। प्रकाशन की 100 प्रतियां कृपया इस विभाग को भेजें।
2. विशेष सहायक, माननीय मंत्री जी, वाणिज्य, उद्योग और रोजगार।
3. प्रमुख सचिव, म०प्र० शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, भोपाल।
4. समस्त संभागायुक्त, म०प्र०।
5. उद्योग आयुक्त, म०प्र०, भोपाल।
6. प्रबंध संचालक, म०प्र० स्टेट इण्डस्ट्रीयल डेवलपमेंट कार्पोरेशन लि./म०प्र० ट्रेड एण्ड इन्वेस्टमेंट फेसिलिटेशन कार्पोरेशन लि., भोपाल।
7. प्रबंध संचालक, म०प्र० औद्योगिक केन्द्र विकास निगम, समस्त।
8. सदस्य सचिव, म०प्र० प्रदूषण नियंत्रण मण्डल, भोपाल।
9. समस्त कलेक्टर, म०प्र०।
10. संयुक्त संचालक उद्योग, परिक्षेत्रीय उद्योग कार्यालय, समस्त।
11. महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, समस्त।

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग

मध्यप्रदेश औद्योगिक केन्द्र विकास निगम (उज्जैन) लिमिटेड, उज्जैन	4.	औद्योगिक क्षेत्र उद्योग धाम, हरनामपुर, भैहर	भैहर	सतना	34.260
	1.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 2, देवास	देवास	देवास	182.400
	2.	औद्योगिक विकास केन्द्र, क्षेत्र क्रमांक 3, देवास	देवास	देवास	122.470
	3.	औद्योगिक विकास केन्द्र, मक्सी	मक्सी	शाजापुर	88.580
	4.	आय.आय.डी.सी. जग्गाखेड़ी	मंदसौर	मंदसौर	20.240
	5.	फूड प्रोसेसिंग पार्क, जग्गाखेड़ी	मंदसौर	मंदसौर	20.650

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार,

(एम0एस0 सोलंकी),

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग

भोपाल, दिनांक 17/01/2012

क्रमांक. एफ-11-90/2010/बी-ग्यारह
प्रतिलिपि :-

1. नियंत्रक, शासकीय केन्द्रीय मुद्रणालय, भोपाल का ओर भेजकर निवेदन है कि उक्त अधिसूचना को मध्यप्रदेश राजपत्र के आगामी अंक में प्रकाशित करने का कष्ट करें। प्रकाशन की 100 प्रतियां कृपया इस विभाग को भेजें।
2. विशेष सहायक, माननीय मंत्री जी, वाणिज्य, उद्योग और रोजगार।
3. प्रमुख सचिव, म0प्र0 शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, भोपाल।
4. समस्त संभागायुक्त, म0प्र0।
5. उद्योग आयुक्त, म0प्र0, भोपाल।
6. प्रबंध संचालक, म0प्र0 स्टेट इण्डस्ट्रीयल डेवलपमेंट कार्पोरेशन लि./म0प्र0 ट्रेड एण्ड इन्वेस्टमेंट प्रोमोशन कार्पोरेशन लि., भोपाल।
7. प्रबंध संचालक, म0प्र0 औद्योगिक केन्द्र विकास निगम, समस्त।
8. सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण मण्डल, भोपाल।
9. समस्त कलेक्टर, म0प्र0।
10. संयुक्त संचालक उद्योग, परिक्षेत्रीय उद्योग कार्यालय, समस्त।
11. महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, समस्त।

उप सचिव,

मध्यप्रदेश शासन,

वाणिज्य, उद्योग और रोजगार विभाग

प्रस्तावना :-

मालनपुर, मध्यप्रदेश के भिण्ड जिले में स्थित एक औद्योगिक क्षेत्र है, जिसका प्रबंधन म.प्र. औद्योगिक विकास निगम, क्षेत्रीय कार्यालय ग्वालियर (पूर्ववत नाम आईआईडीसी ग्वालियर) द्वारा किया जाता है। वर्तमान में यह औद्योगिक क्षेत्र 1339.46 हेक्टेयर भूमि में स्थित है। यह औद्योगिक क्षेत्र एनएच 719 (ग्वालियर-इटावा-कानपुर) तथा उत्तर-दक्षिण कोरीडोर से 03 कि.मी. की दूरी पर स्थित है। मालनपुर में इनलैंड कंटेनर डिपो सुविधा उपलब्ध है तथा रेलवे मार्ग से भी जुड़ा हुआ है।

मालनपुर म.प्र. राज्य के उत्तर-पश्चिमी दिशा में चम्बल क्षेत्र में स्थित है तथा इसके नजदीकी शहर ग्वालियर 18 कि.मी. और भिण्ड 57 कि.मी. है। यहाँ पर कई औद्योगिक इकाईयाँ जैसे ऑटोमोबाईल, वॉयसाईकल, फूड और डेयरी उत्पादन, फॉर्मसूटिकल, इत्यादि उद्योग शामिल है।

औद्योगिक क्षेत्र की स्थिति :-

क्षेत्रफल :- 1339.46 हेक्टेयर

सेक्टर :- मल्टीप्रोडक्ट

कनेक्टिविटी :-

नजदीकी एयरपोर्ट	-	राजमाता विजयाराजे सिंधिया हवाई अड्डा ग्वालियर म.प्र.
नजदीकी रेल मार्ग	-	मालनपुर रेलवे स्टेशन 01 कि.मी., ग्वालियर रेलवे स्टेशन 20 कि.मी.,
नजदीकी बस अड्डा-		मालनपुर 01 कि.मी. एवं ग्वालियर 20 कि.मी.

उपलब्ध सुविधाएँ :-

पानी :- एम.पी.आई.डी.सी. द्वारा जल वितरण व्यवस्था।

विद्युत :- 220 के.वी.ए. तथा 33 के.वी.ए सबस्टेशन मालनपुर

नजदीकी इनलैंड कंटेनर डिपो:- मालनपुर

नजदीकी बंदरगाह :- जवाहर लाल नेहरू बंदरगाह मुम्बई, (1261 कि.मी.)

नजदीकी शहर :- ग्वालियर 20 कि.मी.

नजदीकी औद्योगिक क्षेत्र:- 1. औ. क्षेत्र बानमौर जिला मुरैना (12 कि.मी.)

2. औ. क्षेत्र सीतापुर जिला मुरैना (15 कि.मी.)

3. महाराजपुर औ. क्षेत्र ग्वालियर (12 कि.मी.)

4. बाराघाटा औ. क्षेत्र ग्वालियर (20 कि.मी.)

5. बिरलानगर औ. क्षेत्र ग्वालियर (21 कि.मी.)

स्थापित औद्योगिक इकाईयों :-

क्र.		कार्यरत इकाईयों	बंद इकाईयों	कुल इकाईयों
1	वृहद उद्योग इकाईयों	19	4	23
2	लघु उद्योग इकाईयों	133	166	299
	योग	152	170	322

भूखण्ड की जानकारी :-

कुल भूमि	:-	1339.46 हेक्टेयर
आवंटन योग्य भूमि	:-	937.713 हेक्टेयर
कुल भूखण्ड संख्या	:-	979
आवंटित भूखण्ड:	:-	655
आवंटित भूखण्ड में स्थापित इकाईयों:-		322
उपरोक्त में से चालू इकाईयों	:-	152
उपरोक्त में से बंद इकाईयों	:-	170

औ. क्षेत्र में आवंटन हेतु भूमि की दरे :-

दिनांक 01.04.2022 से निर्धारित भूमि की दरें (प्रति वर्गमीटर)		
	प्रब्याजि	विकास शुल्क
01 हेक्टेयर तक	202.50	410
01 हेक्टेयर से 20 हेक्टेयर तक	405.00	410
20 हेक्टेयर से अधिक	810.00	410
भू-भाटक प्रब्याजी का 2 प्रतिशत	संधारण शुल्क रु. 8/- प्रति वर्गमीटर	

महाप्रबन्धक

परिशिष्ट - ए

अति प्रदूषणकारी एवं खतरनाक श्रेणी के उद्योग

1. अकार्बनिक रसायन उद्योग :-

- (i) खनिज अम्ल, क्षार निर्माण उद्योग।
- (ii) अम्ल प्रतिक्रिया से निर्मित खनिज लवण।
- (iii) कार्बनडाइ सल्फाईड, अल्ट्रा मेरिन ब्लू क्लोरिन, हाइड्रोजन, अमोनिया गैस एवं ब्लीचिंग पावडर निर्माण।

2. कार्बनिक रसायन उद्योग :-

- (i) डाई व डाई स्टाफ इंटरमिडिएट निर्माण।
- (ii) सिंथेटिक, प्लास्टिक, जैसे- पोलिथिन, पी. व्ही. सी रेजिन, नॉयलान, सिंथेटिक रबर, सिंथेटिक डिटरजेंट।
- (iii) कीट नाशक, फफूंद नाशक एवं खरपतवार नाशक।
- (iv) कोलतार डिस्टिलेशन प्रक्रिया से निर्मित होने वाले उत्पाद।
- (v) आर्गनिक साल्वेंट्स, क्लोरिनेटेड मिनरल्स मिथेनॉल, एल्डीहाईड, पायरिडिन, आयडोफार्म, क्लोरोफार्म, बिटा नेप्थाल एवं मिथिलेटेड स्प्रिट।

3. पेट्रोलियम उत्पाद :-

- (i) कच्चे तेल की रिफायनिंग, प्रोसेसिंग एवं क्रेकिंग, पेट्रोलियम जैली, पेट्रोलियम ईथर, नेफथा क्रेकिंग।
- (ii) कार्बन ब्लेक व अन्य निर्माण।
- (iii) पेट्रोलियम कोक।
- (iv) लुब्रिकेटिंग एवं फ्यूल आईल्स।
- (v) ईल्यूमिनेटिंग आईल्स आदि।

4. धातु कर्म उद्योग -
उद्योग जिनमें सिलट्रिंग, स्मेलटिंग, ब्लास्ट फर्नेस, रिकॉस्टिंग ऑफ ओर सल्फाइड, ऑक्साइड या मिश्रण जैसे कार्य किये जाये।
5. रेडियोएक्टिव तत्व निर्माण।
6. पेपर, पेपर पल्प, बोर्ड निर्माण, न्यूज प्रिंट निर्माण।
7. अल्कोहल डिस्टलरीज।
8. शक्कर कारखाना।
9. जहरीले पदार्थ जैसे - साइनाइड्स, आर्सेनिक यौगिक, बेरियम यौगिक, पायरोगेलिक एसिड।
10. इलेक्ट्रो थर्मल इण्डस्ट्रीज जैसे- कैल्शियम कार्बाइड, फास्फोरस, एल्युमिनियम इस्ट, पेस्ट, कॉपर जिक एलाय आदि।
11. थर्मल पावर इण्डस्ट्रीज ।
12. शासन द्वारा समय-समय पर घोषित अन्य प्रकार के उद्योग ।

परिशिष्ट - बी

औद्योगिक क्षेत्रों में आवंटन हेतु प्रतिबंधित गतिविधियों की सूची

- 1 गौवंश मांस से संबंधित कोई भी गतिविधि।
- 2 पशुवध (कसाईखाना)।
- 3 शहरी अपशिष्ट/मृत पशु एवं अपशिष्ट एकत्रीकरण एवं संग्रहण।
- 4 कबाडियों द्वारा काँच, पोलिथीन, प्लास्टिक, पी. व्ही. सी., नायलान, रबर, लोहा, लकड़ी जैसी वस्तुओं का संग्रहण एवं ग्रेडिंग।
- 5 रेत संग्रहण एवं ग्रेडिंग।
- 6 ईट भट्टा एवं चूना भट्टा।
- 7 खुली सैंड ब्लास्टिंग।
- 8 ऑटो मोबाईल स्टॉक यार्ड।
- 9 शहरी एवं मृत पशु अपशिष्टों का प्रसंस्करण एवं उससे खाद बनाना आदि।
- 10 विस्फोटक एवं फायर वर्क्स निर्माण व संग्रहण।
- 11 चारकोल निर्माण।
- 12 स्टोन क्रेशर, फ्लाईऐश ब्रिक्स, आरा मशीन, कॉन्क्रीट मिक्चर प्लान्ट, हॉट मिक्स प्लान्ट
- 13 शासन द्वारा समय-समय पर घोषित अन्य गतिविधियाँ।